

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI  
I.A No. 40 of 2025 (SZ)**

**In  
ORIGINAL APPLICATION NO. 225 of 2021 (SZ)**

**IN THE MATTER OF**

**VIDYADHAR DURGEKAR**

**...Applicant**

**Versus**

**THE CHIEF SECRETARY,  
GOVERNMENT OF KARNATAKA,  
BENAGALURU AND ORS.**

**...Respondent(s)**

**TYPED SET OF DOCUMENTS**

<b>S. NO.</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE NO.</b>
1.	12.06.2017	Copy of Tender Published by the office of Deputy Commissioner, Dr. Rabindranath Coastal Development and Conservation Society, Karwar to construct and operate Prestigious Branded Food Stall.	A1	1
2.	05.09.2017	Copy of Memorandum of Understanding Contract Between Dr.Rabindranath Tagore beach development, conservation committee and Rajesh Achyut (Impleading Respondent).	A2	3
3.	26.12.2017	Copy of Proceeding of 19 <sup>th</sup> meeting of Uttara Kannada District Coastal Zone Management Authority (DCZMA).	A3	14
4.	19.05.2018	Copy of No Objection Letter for the Construction of Branded food stalls at Dr. Rabindranath Tagore Beach in Karwar Taluk by Regional Director (Environment), Department of Forest Environment and Ecology, Karwar.	A4	128
5.	29.07.2021	Letter Issued by Karnataka state coastal zone management Authority (KSCZMA) to District collector for obtaining Detailed Project report.	A5	147

6.	17.12.2022	Statement of Objections submitted by the 6 <sup>th</sup> Respondent, The Deputy Commissioner, Uttara Kannada, Karwar.	A6	152
7.	21.11.2021	Copy of Report of Joint committee appointed by this Hon'ble Tribunal in this application.	A7	164

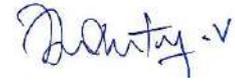
**THROUGH**



**G STANLY HEBZON SINGH**



**G VIGNESH**



**V ANANTHA KRISHNAN**

**COUNSEL FOR 10<sup>th</sup> RESPONDENT  
LEGACY LAW CHAMBER**

No.1, Nallathambi Road, Pammal,  
Chennai-600 075.

Email. team.legacylaw@gmail.com

Mobile No: 99401 78702

30

ಡಾ. ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ಲ),  
 ಟಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಉತ್ತರ ಕನ್ನಡ, ಕಾರವಾರ

ನಂ. ಡಿಆರ್‌ಇಐಎ&ಎಸ್‌ಎಸ್/ /2017-18

ದಿನಾಂಕ: 12-06-2017

**ಪ್ರಕಟಣೆ**

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ಇರುವ ಹಿಂದಿನ ತಾರಾಲಯ ಕಟ್ಟಡದ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಪ್ರತಿಷ್ಠಿತ ಬ್ರ್ಯಾಂಡ್ಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿ, ವ್ಯವಹಾರ ಮಾಡಲು ಆಸಕ್ತಿ ವ್ಯಕ್ತಪಡಿಸುವಿಕೆಗಾಗಿ ಅರ್ಜಿ ಆಹ್ವಾನ

(Expression of Interest to Setup & Running of Branded Food court at RT Beach, left & ride side of the existing Planetarium)

ಕಾರವಾರ ನಗರದಲ್ಲಿ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂಖ್ಯೆ 66 ಕ್ಕೆ ಹೊಂದಿಕೊಂಡು ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ಇರುವ ಹಿಂದಿನ ತಾರಾಲಯ ಕಟ್ಟಡದ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಅಂದಾಜು 150 ಮೀ. ಉದ್ದ, 70 ಮೀ. ಅಗಲ ಸ್ಥಳದಲ್ಲಿ ಪ್ರತಿಷ್ಠಿತ ಬ್ರ್ಯಾಂಡ್ಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿ 15 ವರ್ಷ ನಿರ್ವಹಣೆ (10+5 ವರ್ಷ) ಮಾಡುವುದು (ಸಿಆರ್‌ಝೆಡ್ ನಿಯಮಕ್ಕೆ ಒಳಪಟ್ಟು ಸಮಿತಿಯು ತಯಾರಿಸಿರುವ ಮಾದರಿಯಂತೆ ಅಥವಾ ಸ್ವಲ್ಪಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಬೆಂಡರ್‌ವಾರರು ಸಲ್ಲಿಸುವ ಮಾದರಿಯನ್ನು ಸಮಿತಿಯಿಂದ ಅನುಮೋದನೆ ಮಾಡಿಕೊಳ್ಳುವ ಶರತ್ತು ಹಾಗೂ 10 ವರ್ಷ ಕರಾರು ಯಶಸ್ವಿಯಾಗಿ ಪೂರೈಸಿದಲ್ಲಿ ಮುಂದಿನ 5 ವರ್ಷಕ್ಕೆ ಕರಾರು ನವೀಕರಣ ಮಾಡಿಕೊಳ್ಳಲಾಗುವುದು) ಆಸಕ್ತಿ ಸಲ್ಲಿಸುವವರು ನಿಬಂಧನೆಗಳಿಗೆ ಒಳಪಟ್ಟು ತಾಂತ್ರಿಕ ಐಡ್ ಮತ್ತು ಆರ್ಥಿಕ ಐಡ್‌ಗಳನ್ನು ಎರಡು ಪ್ರತ್ಯೇಕ ಕವರ್‌ಗಳಲ್ಲಿ (Two Cover System) ತಮ್ಮ ಆಸಕ್ತಿಯನ್ನು ದಿನಾಂಕ:29-06-2017 ರಂದು ಸಾಯಂಕಾಲ 4.00 ಗಂಟೆ ಒಳಗಡೆ ತಮ್ಮ ಆಸಕ್ತಿಯನ್ನು ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ. ಬಂದ ಐಡ್‌ಗಳ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ದಿನಾಂಕ:29 06-2017 ರಂದು ಸಾಯಂಕಾಲ 5.00 ಗಂಟೆಗೆ ಹಾಜರಿರುವ ಐಡ್‌ದಾರರ ಸಮ್ಮುಖದಲ್ಲಿ ಶರೆಯಲಾಗುವುದು. ಅವಧಿ ಮೀರಿ ಬಂದ ಆಸಕ್ತಿಗಳನ್ನು ಪರಿಗಣಿಸಲಾಗುವುದಿಲ್ಲ. ಹೆಚ್ಚಿನ ಮಹಿತಿ ಹಾಗೂ ನಿಬಂಧನೆಗಳ ಸಂಗ್ರಹಣೆ ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶದ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರನ್ನು ದೂರವಾಣಿ ಸಂಖ್ಯೆ 08382-221170 ಮೂಲಕ ಕರೆ ಮಾಡಿ ಕಚೇರಿ ಬೇಟೆಯಲ್ಲಿ ತಿಳಿದುಕೊಳ್ಳಬಹುದಾಗಿದೆ.

*(Signature)*  
 ಅಧ್ಯಕ್ಷರು

ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ  
 ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ (ಲ)  
 ಟಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಉ.ಕ. ಕಾರವಾರ

**Transalation Copy of Annexure-A1**

Dr. Rabindranath Coastal Development and Conservation  
Society (R).

Office of the Deputy Commissioner, Uttara Kannada,  
Karwara

No.DRTBA&SS/ / 2017-18

DATE : 12-06-2017

PUBLICATION

Applications are invited for expressions of interest to construct and operate a prestigious Bandar food stall on the left and right sides of the former planetarium building located on the Dr. Rabindranath Tagore beach in Uttara Kannada district.

(Expression of Interest to Setup & Running of Branded Food court at RT Beach, left & ride side of the existing Planetarium)

In Karwar city, on National Highway No. 66, Dr. Rabindranath Tagore Beach, on the left and right side of the former Planetarium building, approximately 150 m. Long, 70 m. Wide, a prestigious branded food stall will be constructed and maintained for 15 years (10 + 5 years) (subject to the SIGZ rules, as per the model prepared by the committee or the model submitted by the bidders as per the location, subject to the condition that the committee approves it and if the 10-year contract is successfully completed, the car will be liquidated for the next 5 years). Interested parties can submit their interest in two separate covers (Two Cover System) on 29-06-2017 by 4.00 PM. Technical verification of the bids received will be done on 22 06-2017 at 5.00 PM in the presence of the bidders present. Interests received after the deadline will not be considered. For more information and regulations, you can contact the Assistant Executive Engineer of the District Urban Development Cell on telephone number 08382-221170 during office hours.

Sd/-

Dr.Rabindranath Tagore Coastal Development  
and Conservation Executive Committee (R)  
District Collector's Office, U.K. Karwar

32

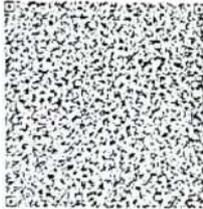


सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Karnataka

e-Stamp

Certificate No. : IN-KA98481045131401P  
 Certificate Issued Date : 31-Aug-2017 03:52 PM  
 Account Reference : NONACC (FI)/ kaksfd08/ KARWAR4/ KA-KW  
 Unique Doc. Reference : SUBIN-KAKAKSFCL0842167558391517P  
 Purchased by : RAJESH KAMAT KARWAR  
 Description of Document : Article 12 Bond  
 Description : FOR AGREEMENT  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : DEPUTY COMMISSIONER KARWAR  
 Second Party : RAJESH KAMAT KARWAR  
 Stamp Duty Paid By : RAJESH KAMAT KARWAR  
 Stamp Duty Amount(Rs.) : 200  
 (Two Hundred only)



Please ಕದಾಚುಪ್ಪರ below this line.

ವಿಷಯ : ಡಾ. ರವೀಂದ್ರನಾಥ್ ಅಗೋರ್ ಕಡಲ ವೀರಗಂಗೆ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (೨), ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಉತ್ತರ ಕನ್ನಡ, ಕಾರವಾರ ಇವರು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಡಾ. ರವೀಂದ್ರನಾಥ್ ಅಗೋರ್ ಕಡಲ ವೀರದಲ್ಲಿ ಇರುವ ಸಂವಿನ್ ಶಾಲೆಯ ಕಟ್ಟಡದ ಎಣ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಪ್ರತಿಷ್ಠಿತ ಟ್ರಾಂಕ್‌ಡ್ ಅಗೋರ್ ಮೀನು ಸಿಪಿಂಗ್, ವ್ಯವಹಾರ ನಡವಲು ಈ ಕಠಿಣವೂ ಕರಾರು ಪತ್ರವನ್ನು ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

ಉಲ್ಲೇಖ: 1. ಈ ಕಾರ್ಯಾಲಯದ ಆನಕ್ಷಿ ವ್ಯಕ್ತಪಡಿಸುವಿಕೆ ಪ್ರಕಟಣೆ ದಿನಾಂಕ:12-06-2017  
 2. ಈ ಕಾರ್ಯಾಲಯದಿಂದ ಬಂದದ್ದು ಕಾರಾರ್ಥಿ ನಿರೀಕ್ಷಿಸಿ ದಿನಾಂಕ: 7-2017  
 3. ಶ್ರೀ ರಾಜೇಶ್ ಕಾಮತ್ ಇವರು ಸಲ್ಲಿಸುವ ಈ ಪತ್ರ ದಿನಾಂಕ:04-09-2017  
 4. ಡಾ.ರವೀಂದ್ರನಾಥ್ ಅಗೋರ್ ಕಡಲ ವೀರಗಂಗೆ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯ ಸಂವಿನ್ ನವ ದಿನಾಂಕ:14-08-2017

Digitally signed by  
 The user has signed the document with their private key.  
 The signature is valid.

ಇದನ್ನು ಅಂಗೀಕರಿಸಿ  
 ಡಾ. ರವೀಂದ್ರನಾಥ್ ಅಗೋರ್  
 ಕಡಲ ವೀರಗಂಗೆ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ

ದಿನಾಂಕ:5-09-2017 ರಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಕೂರ್ ಕಡಲ ತೀರಗಳ  
ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ), ಕಾರವಾರ ಇವರು ----- (ಮೊದಲ ಪಾಟರ್)

ಹಾಗೂ

ಶ್ರೀ ರಾಜೇಶ ಕಾಮತ್, ಸರ್ಕಾರಿ ಶಾಲೆಯ ಎವರು ಮುಖ್ಯ ರಸ್ತೆ ಕಾರವಾರ,  
(Mahalaxmi Electronics Karwar) ಇವರು----- (ಎರಡನೇ ಪಾಟರ್)

ಈ ಕೆಳಗೆ ನಮೂದಿಸಿದ ನಿಬಂಧನೆಗಳಿಗೆ ಒಳಪಟ್ಟು ಕರಾರುಪತ್ರ ಮಾಡಿಕೊಂಡಿರುತ್ತೇವೆ.

ನಿಬಂಧನೆಗಳು:

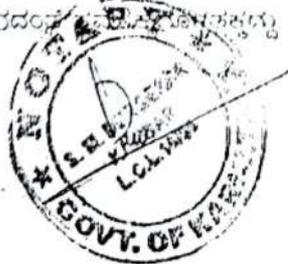
- 1) ಬೆಂಡರ್‌ದಾರರು ಕಾರ್ಯಾದೇಶ ನೀಡಿದ 04 ತಿಂಗಳಲ್ಲಿ ಹೋಟೆಲ್ ನಿರ್ಮಿಸಿ, ಕಾರ್ಯಾರಂಭ ಮಾಡಬೇಕು (ಆರಂಭದ 04 ತಿಂಗಳಲ್ಲಿ ಬಾಡಿಗೆಗೆ ದಿನಾಂಕದಿಂದ ಇರುತ್ತದೆ). ಹಾಗೂ ಪ್ರತಿ ತಿಂಗಳ ಬಾಡಿಗೆಯನ್ನು ತಿಂಗಳ 5 ನೇ ತಾರೀಖಿನೊಳಗೆ ಸಮಿತಿಗೆ ಭರಣಾ ಮಾಡುವುದು.
- 2) ಬೆಂಡರ್ ದಾರರು ಈ ಕೆಳಗಿನ ಕೋಷ್ಟಕದಲ್ಲಿ ನಮೂದಿಸಿದ ಬಾಡಿಗೆ ಮೊತ್ತವನ್ನು ಭರಣಾ ಮಾಡಲು ವಿಳಂಬ ಮಾಡಿದ್ದಲ್ಲಿ ಅವಧಿ ಮೀರಿದ ದಿನಾಂಕದಿಂದ ಶೇ. 10 ರಷ್ಟು ದಂಡವನ್ನು ವಿಧಿಸಿ, ಬಾಡಿಗೆಯನ್ನು ವಸೂಲಾತಿ ಮಾಡಿಕೊಳ್ಳಲಾಗುವುದು.

ಕ್ರ. ಸಂ.	ವಿವರಣೆ	ಪ್ರತಿ ತಿಂಗಳು ಅನಗತ್ಯ ವ್ಯಕ್ತಪಡಿಸುವವರು ಸಮಿತಿಗೆ ಭರಣಾ ಮಾಡುವ ಬಾಡಿಗೆ	
		ಅಂಕಯಲ್ಲಿ	ಅಕ್ಷರದಲ್ಲಿ
ಅ	0 ರಿಂದ 05 ವರ್ಷ ನೀಡುವ ಬಾಡಿಗೆ	26,201/-	ಇಪ್ಪತ್ತಾರು ಸಾವಿರದ ಎರಡನೂರಾ ಒಂದು ಮಾತ್ರ
ಬಿ	05 ರಿಂದ 10 ವರ್ಷ ನೀಡುವ ಬಾಡಿಗೆ	28,301/-	ಇಪ್ಪತ್ತೆಂಟು ಸಾವಿರದ ಮೂರುನೂರಾ ಒಂದು ಮಾತ್ರ
ಕೆ	10 ರಿಂದ 15 ವರ್ಷ ನೀಡುವ ಬಾಡಿಗೆ	35,301/-	ಮೂವತ್ತೈದು ಸಾವಿರದ ಮೂರು ನೂರಾ ಒಂದು ಮಾತ್ರ

- 3) ಸ್ಥಳೀಯ ತೆರಿಗೆ, ಲೈಸೆನ್ಸ್ ಫೀ, ಅಹಾರ ಗುಣಮಟ್ಟ ಪರವಾನಿಗೆ ಇತ್ಯಾದಿಗಳನ್ನು ಬೆಂಡರ್‌ದಾರರು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯಿಂದ ಪಡೆದುಕೊಳ್ಳುವುದು.
- 4) ಬೆಂಡರ್ ಪಡೆದವರು ನೇಮಿಸಿಕೊಳ್ಳುವ ನೌಕರರಿಗೆ ಕನಿಷ್ಠ ವೇತನ ಕಾಯ್ದೆಯಂತೆ ವೇತನವನ್ನು ನೀಡತಕ್ಕದ್ದು.
- 5) ಈ ಸಂಬಂಧ ಯಾವುದೇ ತಿದ್ದುಪಡಿ / ಹೆಚ್ಚುವರಿ / ಬದಲಾವಣೆ ಇತ್ಯಾದಿ ಅವಶ್ಯಕತೆ ಇದೆ ಅಂತ ಕಂಡು ಬಂದಲ್ಲಿ ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿಗಳು, ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಕೂರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ), ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಉತ್ತರ ಕನ್ನಡ, ಕಾರವಾರ ಮತ್ತು ಬೆಂಡರ್ ಮಂಜೂರಾದವರು ಚರ್ಚಿಸಿ ಒದಂಬಡಿಸಿ ಮೆಚ್ಚುಕೆ ಇತ್ಯರ್ಥಪಡಿಸಿಕೊಳ್ಳಲು ಬದ್ಧರಿರತಕ್ಕದ್ದು.

'ATTESTED' ಡಾ. ಮಂಜೂರಾದವರು ಈ ಮೇಲೆ ನಮೂದಿಸಿದ ಸ್ಥಳದಲ್ಲಿ ಸ್ವಚ್ಛ ಮತ್ತು ಶಾಂತತಾ ಭಂಗ  
ತ್ರಾನ್ಸ್‌ಮಿಷನ್ ಇಲ್ಲದಂತೆ ಸಿದ್ಧಪಡಿಸಿರುತ್ತೇವೆ.

S. M. DURGI  
NOTARY, KAR



ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಕೂರ್  
ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ  
ಉತ್ತರ ಕನ್ನಡ (ಕಾರವಾರ)

- 7) ಮೇಲೆ ವಿವರಿಸಿದ ಸ್ಥಳಗಳನ್ನು ಈ ಮೂಲನ ಸಮಿತಿ (ಉಪಮುಖ್ಯಾಧಿಕಾರಿಗಳ ಹೊರತಾಗಿ ಹೆಚ್ಚುವರಿ ಅತಿಕ್ರಮಣ ಮಾಡಲು ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಈ ರೀತಿ ಇರುವುದು ಕಂಡು ಬಂದಲ್ಲಿ ಬೆಂಬಲವನ್ನು ಅವಧಿ ಪೂರ್ವಕ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.
- 8) ಉಲ್ಲೇಖ (3) ರ ಪತ್ರವಂತ ಬೆಂಟರ್‌ವಾರರು ಸಲ್ಲಿಸಿರುವ ನೀಲ ನಕ್ಷೆಯು ಪರಿಶೀಲನೆಯ ಹಂತದಲ್ಲಿದ್ದು ಪ್ರತ್ಯೇಕವಾಗಿ ನಕ್ಷೆಯನ್ನು ಧೃಡೀಕರಿಸಿ ನೀಡಲಾಗುವುದು.
- 9) ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ಹಾಗೂ ಇತರ ಪ್ರವಾಸಿ ಪೂರಕ ಚಟುವಟಿಕೆ ಆರಂಭ ಈ ಗುತ್ತಿಗೆಯ ಮೂಲ ಉದ್ದೇಶವಾಗಿರುತ್ತದೆ. ಬೆಂಡರ್‌ವಾರರೊಂದಿಗೆ ಈಗಾಗಲೇ ಚರ್ಚಿಸಿರುವಂತೆ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆಯೊಂದಿಗೆ, ಸ್ಥಳೀಯ ಆಹಾರ/ಖಾದ್ಯಗಳು ಲಭಿಸುವ ರೆಸ್ಟೋರೆಂಟ್, ಉದ್ಯಾನವನ, ಮಕ್ಕಳ ಉದ್ಯಾನವನ, ಹೈಟೆಕ್ ಲಾಂಚ್‌ಬಾಕ್, ಮ್ಯೂಸಿಯಂ, ಸ್ಟೇಜ್, ಡ್ರೀನ್ ರೂಂಗಳನ್ನು ಈ ಸ್ಥಳದಲ್ಲಿ ಬೆಂಡರ್‌ವಾರರು ಪ್ರಿ ಕಾನ್ಸ್ಟ್ರಕ್ಷನ್‌ನಲ್ಲಿ ತೆಗೆಯಬಹುದಾದ ಸಾಮಗ್ರಿಗಳನ್ನು ಬಳಸಿ ನಿರ್ಮಾಣ ಮಾಡಬಹುದಾಗಿದೆ. ಮತ್ತು ಇತರ ಪ್ರವಾಸಿ ಪೂರಕ ಚಟುವಟಿಕೆಗಳನ್ನು ಮಾಡಲು ವ್ಯವಸ್ಥಿಸಿದರೆ ಸಮಿತಿಯ ಅನುಮತಿ ಪಡೆಯಬಹುದಾಗಿದೆ.
- 10) ಕೇಂದ್ರ ಮತ್ತು ರಾಜ್ಯ ಸರ್ಕಾರದ ಅಗತ್ಯ ತರಿಗಳನ್ನು ಭರಣಾ ಮಾಡುವ ಶರತ್ತಿಗೆ ಒಳಪಟ್ಟಿದೆ.
- 11) ಮುಂಗಡ ಠೇವಣಿ ರೂ. 5,00,000/- ಗಳನ್ನು ಪಾವತಿಸಿದ್ದು ಸದರ ಹಣಕ್ಕೆ ಬಡ್ಡಿ ನೀಡಲಾಗುವುದಿಲ್ಲ.
- 12) ಅನುಮತಿ ಪಡೆದ ನೀಲ ನಕ್ಷೆಯಂತೆ ಓಪನ್ ಎರ್ ಕೆಫೆ ಪ್ರದೇಶವನ್ನು ಸಜ್ಜುಗೊಳಿಸಿ ನಿರ್ಮಿಸಲು ಅವಕಾಶ ಇರುತ್ತದೆ. ಆದರೆ ಬಳಕೆ ಮಾಡುವ ಸಾಮಗ್ರಿಗಳು ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ಪಡೆದ ವಸ್ತುಗಳನ್ನು ಮಾತ್ರ ಬಳಕೆ ಮಾಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.
- 13) ಸ್ಥಳದ ಮಾಲೀಕತ್ವ ಶಾಶ್ವತವಾಗಿ ಸರ್ಕಾರದ್ದಾಗಿರುತ್ತದೆ. ಈ ಸ್ಥಳದಲ್ಲಿ ನಿರ್ಮಿಸುವ ಕಟ್ಟಡವು 15 ವರ್ಷಗಳವರೆಗೆ ಬೆಂಡರ್‌ವಾರರದ್ದಾಗಿರುತ್ತದೆ. 15 ವರ್ಷದ ನಂತರ ಚರ ಆಸ್ತಿಗಳನ್ನು ಮಾತ್ರ ಒಯ್ಯಲು ಅವಕಾಶ ಇರುತ್ತದೆ.
- 14) ಸಮಿತಿಯ ಅನುಮತಿ ಇಲ್ಲದೆ ನೀಲ ನಕ್ಷೆಯಲ್ಲಿ ಬದಲಾವಣೆ ಮಾಡಲು ಅಥವಾ ವಿಸ್ತರಿಸಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ.
- 15) ಬೆಂಡರ್‌ವಾರರು ಪ್ರಾರಂಭಿಸುತ್ತಿರುವ ಮೂರು ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆಗಳಾದ ಅಂಡವಾಲಾ ಲಾತೂರ್, ಬಾಕ್ಸ್-ಒ ಬೆರ್ಗರ್, ಚಟರ್ ಪಟರ್ ಇಂದೋರ್, ಮಳಿಗೆಗಳೊಂದಿಗೆ ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಯಾವುದೇ ಪ್ರತ್ಯೇಕ ಆಹಾರ ಮಳಿಗೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಲು ಪ್ರಯತ್ನಿಸತಕ್ಕದ್ದು. ಒಂದು ವೇಳೆ ಪ್ರಾರಂಭಿಸುವುದಿದ್ದಲ್ಲಿ ಸಮಿತಿಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆದು ನೀಡಿರುವ ಸ್ಥಳದಲ್ಲಿಯೇ ಪ್ರಾರಂಭಿಸಬಹುದು.
- 16) 10 ವರ್ಷದ ತರುವಾಯ ಮತ್ತೆ 05 ವರ್ಷಕ್ಕೆ ನವೀಕರಿಸಲಾಗುವುದು.
- 17) ಹೂಬೇಲ್ ಅಗಲದಷ್ಟು ಹಿಂಭಾಗದ ಸ್ಥಳ ಸಮುದ್ರದ High Tide Line ವರೆಗೆ ಉದ್ಯಾನವನ ಮತ್ತು ಗಿಡಗಳನ್ನು ನೆಟ್ಟ ಅಭಿವೃದ್ಧಿಪಡಿಸತಕ್ಕದ್ದು.
- 18) ಜಿಲ್ಲಾಡಳಿತದಿಂದ ಸುಮಾರು 20 ವರ್ಷಗಳ ಹಿಂದೆ ನಿರ್ಮಿಸಿದ ಪ್ಲಾನಿಂಗ್ ಪ್ರಾನ್ಸಿಯೋರಿಯಂ ಕಟ್ಟಡವು ನಾಡುರಕ್ಷಿ ಹಂತದಲ್ಲಿದ್ದು ಅದನ್ನು ಪ್ರವಾಸೋದ್ಯಮಕ್ಕೆ ಅನುಕೂಲವಾಗುವಂತೆ ಬೆಂಡರ್‌ವಾರರು ತಮ್ಮ ಸ್ವಂತ ಹಣದಿಂದ ಅಭಿವೃದ್ಧಿಪಡಿಸಿ ಪ್ರವಾಸಿ ಪೂರಕ ಚಟುವಟಿಕೆ ನಡೆಸುವುದು ಹಾಗೂ ನಿರ್ವಹಣೆ ಮಾಡತಕ್ಕದ್ದು.
- 19) ಈ ಪ್ರಾನ್ಸಿಯೋರಿಯಂ ಕಟ್ಟಡವನ್ನು ಸಮಾಜ ಸೇವಾ ಚಟುವಟಿಕೆಗಳಿಗೆ ಸಂಪೂರ್ಣ ನೀಲನಕ್ಷೆಯನ್ನು ಸಲ್ಲಿಸಿ. ಈ ಸಮಿತಿಯಿಂದ ಅನುಮೋದನೆ ಪಡೆದು ಅದನ್ನು ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪ್ರವಾಸಿ ಪೂರಕ ಚಟುವಟಿಕೆಗಳನ್ನು ಸಮಿತಿಯೊಂದಿಗೆ ಚರ್ಚಿಸಿ ನಿರ್ವಹಣೆಯನ್ನು ಮಾಡಬಹುದಾಗಿದೆ.
- 20) ಪ್ಲಾನಿಂಗ್ ಪ್ರಾನ್ಸಿಯಂ ಹಿಂಭಾಗದ ಸ್ಥಳದಲ್ಲಿ ಸಮುದ್ರದ High Tide Line ವರೆಗೆ ನಿರ್ಮಿಸುವ ಉದ್ಯಾನವನದಲ್ಲಿ ಮಕ್ಕಳ ಆಟಗಳನ್ನು ಉಳಿಸಬಹುದಾಗಿದೆ.
- 21) ಉದ್ಯಾನವನ ಬಳಕೆ ಮಾಡುವ ಸಾರ್ವಜನಿಕಗಾಗಿ ಹೈಟೆಕ್ ಲಾಂಚ್‌ಬಾಕ್ ಮತ್ತು ನಿರ್ಮಿಸಬೇಕು ಹಾಗೂ ಅನ್ವಯಗಳನ್ನು ಬಳಕೆಗೆ ತರುವ ಬಾಡುಗಳಿಗಾಗಿ.



"ATTESTED"  
TRUE COPY

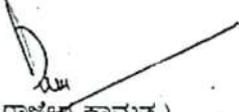
(Signature)  
ಸದ್ಯ ಕಾರ್ಯದರ್ಶಿ

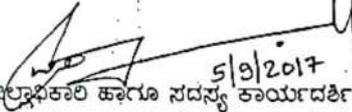
ಹಾ: ರವೀಂದ್ರನಾಥ ಪಾಂಡೆ  
ಅಧ್ಯಕ್ಷರು ಅಧಿಕಾರಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ

- 22) ಹೊಬೇಲ್ ನಡವಲು ಅಗತ್ಯವಿರುವ ಎಲ್ಲಾ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ನಿರ್ಮಿಸುವುದು.
- 23) ಈ ಆದಾಯವನ್ನು ಯಾವುದೇ ಬ್ಯಾಂಕ್/ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳಿಗೆ ಅಡಮಾನ ಮಾಡಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ.
- 24) ಹೊಬೇಲ್ ನಡವಲು ಇತರರೊಂದಿಗೆ ಸಮಿತಿಯ ಇತರತ್ಯಗಳಿಗೊಳಪಟ್ಟು ಒಪ್ಪಂದ ಮಾಡಿಕೊಳ್ಳಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ.
- 25) ಮದ್ಯಪಾನ ಮಾರಾಟ & ಬಟಕೆಗೆ ಅವಕಾಶ ಕಲ್ಪಿಸುವುದನ್ನು ಕಡ್ಡಾಯವಾಗಿ ನಿಷೇಧಿಸಲಾಗಿದೆ.
- 26) ಬೆಂಡರ್‌ದಾರರು ಹೊಬೇಲ್ ನಿರ್ಮಿಸಲು / ನಡವಲು ಬೇಕಾಗುವ ಪರವಾನಿಗೆಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯಿಂದ ಸ್ವಂತವಾಗಿ ಪಡೆದುಕೊಳ್ಳುವುದು.
- 27) 15 ವರ್ಷಗಳ ತರುವಾಯ ಸ್ಥಿರ ಆಸ್ತಿಗಳನ್ನು ಯಥಾವತ್ತಾಗಿ ಸಮಿತಿಗೆ (ಸುಸ್ಥಿಯಲ್ಲಿ) ಹಸ್ತಾಂತರಿಸುವುದು. ಚರ ಆಸ್ತಿಗಳನ್ನು ಬೆಂಡರ್‌ದಾರರು ತೆಗೆದುಕೊಂಡು ಹೋಗಬಹುದು. ನ್ಯಾಯಾಲಯಗಳಿಂದ ಅಥವಾ ಸರ್ಕಾರದಿಂದ 10 ವರ್ಷದೊಳಗೆ ಬೆಂಡರ್ ಲದ್ಯದಲ್ಲಿ (ಸಮಿತಿಯ ಅನುಮತಿ ನಡುವೆ) ಬೆಂಡರ್ ದಾರರು ತಾವು ನಿರ್ಮಿಸಿರುವ ಚರ ಮತ್ತು ಸ್ಥಿರ ಆಸ್ತಿಗಳೆಲ್ಲವನ್ನೂ ತೆಗೆದುಕೊಂಡು ಹೋಗಬಹುದು.
- 28) ಬೆಂಡರ್‌ದಾರರು ಈ ಸಂಬಂಧ ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ಲಿ), ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿ, ಉತ್ತರ ಕನ್ನಡ, ಕಾರವಾರ ಇವರ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳುವ ನಿರ್ಣಯಕ್ಕೆ ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು.

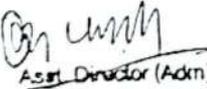
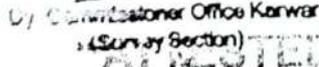
\* ಈ ಮೇಲಿನ ಯಾವುದೇ ಶರತ್ತನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಬೆಂಡರ್ ಕರಾರು ರದ್ದಾಗುತ್ತದೆ.

ಇದನ್ನು ಓದಿ ತಿಳಿದು ಈ ದಿನ ದಿನಾಂಕ: 05-09-2017 ರಂದು ಸಹಿ ಮಾಡಿರುತ್ತೇವೆ.

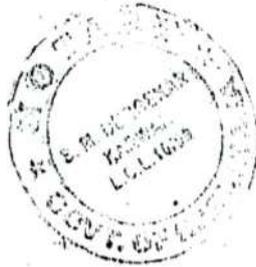
  
(ಶ್ರೀ ರಾಜೇಶ್ ಕಾಮತ್.)  
ಮಹಾರಾಷ್ಟ್ರ ಎಲೆಕ್ಟ್ರಾನಿಕ್ಸ್  
ಕಾರವಾರ-ಕೋಡಿಬಾಗ ಮುಖ್ಯರಸ್ತೆ ಕಾರವಾರ

  
5/9/2017  
ಅವರ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ  
ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ  
ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಕಾರ್ಯಕಾಲಿ ಸಮಿತಿ (ಲಿ)  
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿ, ಉ.ಕ. ಕಾರವಾರ

ಸಾಕ್ಷಿ : ಸಹ ಮತ್ತು ವಿಳಾಸ

- 1)   
Asst. Director (Adm)  
2)   
Commissioner Office Karwar  
(Survey Section)

ATTESTED  
TRUE COPY  
  
S. M. BHATKAR  
NOTARY, KARWAR



**Translation Copy of Annexure-A2**Contract.

**Subject:** Dr. Rabindranath Tagore Beach Development and Conservation Committee (R) Office of the Deputy Commissioner, Uttara Kannada, Karwar has entered into a memorandum of understanding to construct a prestigious branded food stall on the left and right sides of the former planetarium building located on the Dr. Rabindranath Tagore beach in Uttara Kannada district and conduct business.

- Reference:**
1. Date of publication of Expression of Interest of this Office: 12-06-2017
  2. Information letter issued by this office to the tenderers dated: 5-7-2017
  3. Layout Map submitted by Shri Rajesh Kamath Date: 04-09-2017
  4. General Meeting of Dr. Rabindranath Tagore Coastal Development and Protection Committee Date: 14-08-2017

Date: -09-2017 Two beautiful temples. Rabindranath wacted as setty 'Development and Conservation Committee (R). Karwar \_\_\_\_\_ (first party)

AND

Shri Rajesh Kamath, Opposite Government School, Main Road, Karwar  
(Mahalaxmi Electronics, Karwar) \_\_\_\_\_ (Second Party)

We have entered into this agreement subject to the terms and conditions set forth below.

Conditions :

- 1) The contractor must construct and start the hotel within 04 months of the work order (there will be a rent exemption for the first 04 months). And pay the rent of each month to the committee by the 5th of the month.
- 2) If the tenderer delays in paying the rent amount mentioned in the table below, a penalty of 10% will be imposed from the date of overdue. The rent will be recovered.

Sl. No.	Description	Those who express interest every month are invited to the committee. Rent payable	
		In digits	In Words
1.	Rent for 0 to 5 years	26,201	Twenty-six thousand two hundred one Rupees only
2.	Rent for 5 to 10 years	28,301	Twenty-eight thousand three hundred one Rupees only
3.	Rent for 10 to 15 years	35,301	Thirty-five thousand three hundred and one rupees only

- 3) Tenderers shall obtain local taxes, license fees, food quality permits, etc. from the concerned department.

- 4) The tenderer shall pay wages to the employees hired as per the Minimum Wage Act.
- 5) If any amendment/addition/change etc. is found necessary in this regard, the Chairman/Secretary. Dr. Rabindranath Tagore Coastal Development and Conservation Committee (R), Office of the Deputy Commissioner. Uttara Kannada, Karwar and the tenderers shall be bound to settle the matter through discussion and agreement.
- 6) The successful tenderer shall be liable for the cleanliness and disturbance of the peace and quiet of the above mentioned place
- 7) No additional encroachment will be allowed on the areas described above other than the areas marked by the committee of this property. If this is found to be the case, the tender will be prematurely cancelled.
- 8) The Blueprint, submitted by the tenderer as per the letter of reference (3) is under review and the map will be confirmed and issued separately.
- 9) The main purpose of this contract is to start a branded food stall and other tourist related activities. As already

discussed with the tenderer, along with the branded food stall, a restaurant serving local food/cuisine, a park, a children's park, high-tech toilets, a museum, a stage, green rooms can be constructed at this location by the tenderer using pre-costed, easily removable materials and if they intend to do other tourist related activities, they can get the permission of the committee.

10) Subject to payment of necessary taxes of the Central and State Governments.

11) Advance deposit of Rs. 5,00,000/- has been paid and no interest will be paid on the amount.

12) It is permissible to equip and construct an open air cafe area as per the approved blue map. However, only materials approved by the committee should be used.

13) The ownership of the site will remain with the government forever. The building constructed on this site will remain with the tenderer for 15 years. After the 15th year, the movable assets will be allowed to be taken away.

14. No changes or extensions to the Blueprint will be allowed without the permission of the Committee.

40

- 15 Tenderers should try to start any reputed food outlets in the future along with the three branded food outlets being started by Andawala Latur, Box-O Burger, Chatter Patar Indore. If started, it can be started at the given location with the prior permission of the committee.
- 16) After 10 years, it will be renewed for another 05 years.
- 17) The area behind the hotel, as wide as the hotel, should be developed with gardens and trees up to the high tide line of the sea.
- 18) The planetarium building, built by the district administration about 20 years ago, is in a state of disrepair and the tenderers should develop it with their own funds to facilitate tourism and conduct and maintain tourism-related activities.
- 19) This planetarium building can be developed for tourist-related activities by submitting a complete blueprint and getting approval from this committee, and the development and management of tourist-related activities can be discussed with the committee.
- 20) Children's toys can be installed in the STAR Park, which will be built at the site behind the planetarium up to the High Tide Line of the sea.

4)

- 21) Hi-tech toilets should be constructed for the public and facilitate their use.
  - 22) Building all the infrastructure required to run a hotel.
  - 23) This property is not allowed to be mortgaged to any bank/financial institution.
  - 24) It is permissible to enter into agreements with others to run a hotel, subject to the conditions of the committee.
  - 25) It is strictly prohibited to allow the sale & consumption of alcohol.
  - 26) The tenderer shall obtain the necessary permits for constructing/operating the hotel from the concerned department on his own.
- (In good condition) Handover. 27) After 15 years, the bidders can take away the movable and immovable assets as per the committee. If the tender is cancelled by the courts or the government within 10 years (with the disapproval of the committee), the bidders can take away all the movable and immovable assets they have built.

42

28) The tenderers shall abide by the decision taken by the Dr. Rabindranath Tagore Coastal Development and Conservation Committee (R), Office of the Deputy Commissioner, Uttara Kannada, Karwar in this regard.

Violation of any of the above conditions will result in cancellation of the tender contract.

Having read and understood this, we have signed this day, date: 05-09-2017.

Sd/-  
(Shri Rajesh Kamat.)  
Mahalaxmi Electronics  
Karwar-Kodibag  
Main Road Karwar

Sd/-

Sd/-  
Additional District Collector and  
Member Secretary  
Dr. Rabindranath Tagore Coastal  
Development and Protection  
Executive Committee (R)  
District Collector's Office, U.K. Karwar

Witness : Signature and Address

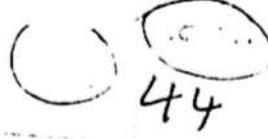
1) Sd/-  
Asst. Director (Adm)  
Dy Commisstoner Office Karwar  
(Survey Section)

2)Sd/-  
S. M. BUNGEKAR  
NOTARY KARWAR

43

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ  
ಅಧಿಸೂಚನೆಯ ಅನುಸಾರ,

ನಿನಾಂಕ: 26-12-2017 ರಂದು ಜರುಗಿದ  
ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ  
ನಿರ್ವಹಣಾ ಸಮಿತಿ 19 ನೇ ಸಭೆಯ  
ನಡವಳಿಕೆಗಳು.



ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಅನುಸಾರ  
ದಿನಾಂಕ: 26-12-2017 ರಂದು 5.30 ಗಂಟೆಗೆ ಜರುಗಿದ ಉತ್ತರ  
ಕನ್ನಡ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ 19 ನೇ  
ಸಭೆಯ ನಡವಳಿಕೆಗಳು.

**ಉಪಸ್ಥಿತರು :-**

1. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉತ್ತರ ಕನ್ನಡ, ಜಿಲ್ಲೆ ಕಾರವಾರ.
2. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಕಾರವಾರ, ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಕಾರವಾರ. (ಪರವಾಗಿ)
3. ಉಪನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕಾರವಾರ, ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ. (ಪರವಾಗಿ)
4. ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಕಾರವಾರ ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.
5. ಮೀನುಗಾರಿಕೆ ಉಪ ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಹಾಗೂ ಸದಸ್ಯರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.
6. ಆಯುಕ್ತರು, ಕಾರವಾರ ನಗರ ಪುರಸಭೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ ಕಾರವಾರ.
7. ಆಯುಕ್ತರು, ಕಾರವಾರ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ ಕಾರವಾರ.
8. ಶ್ರೀ ವಿನೋದ ನಾಯ್ಕ ಪಾವನಕುಮಾರ್, ಕರ್ನಾಟಕ ಹೊನ್ನಾವರ ತಾಲೂಕು.

**ಅನುಪಸ್ಥಿತರು:-**

1. ಶ್ರೀ. ರಾಮ ಎಮ್. ಮೋಗೇರ, ಪವಿತ್ರ ನಿವಾಸ, ಅಶ್ವೇಶೋಡಿ ಮೋಸ್ಟ್, ಭಟ್ಟಳ ತಾಲೂಕು
2. ಶ್ರೀ. ಮುರಳಧರ ವಿಠಲ ಪ್ರಭು, ಮೇ: ಸಹ್ಯಾದ್ರಿ ಕ್ಯಾಂಪಸ್, ಮೈಸೂರು, ಹೊಸ ಹೆರವಟ್ಟಾ, ಕುಮಟಾ ತಾಲೂಕು.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ ಇವರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಸಭೆಗೆ ಆಗಮಿಸಿದ ಎಲ್ಲಾ ಸದಸ್ಯರನ್ನು ಸ್ವಾಗತಿಸಿದರು ಹಾಗೂ ಸಭೆಗೆ ಹಾಜರಿದ್ದ ಸದಸ್ಯರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣದ ವಲಯದ ವರ್ಗೀಕರಣದ ಬಗ್ಗೆ ವಿವರವಾಗಿ ತಿಳಿಸಿದರು. ಅನಂತರ ದಿನಾಂಕ: 25-04-2017 ರಂದು ನಡೆದ ಸಭೆಯ ಅನುಪಾಲನಾ ವರದಿ ಕುರಿತು ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ 'ATTESTED' ಕರಾವಳಿ ವಲಯದ ವಿಷಯವನ್ನು ಚರ್ಚಿಸಿಕೊಂಡರು.

TRUE COPY

19.1: ಜಿಲ್ಲಾ ಕರಾವಳಿ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆ ದಿನಾಂಕ: 25-04-2017 ರ ನಡವಳಿಯಂತೆ

ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಕುರಿತು ಅನುಪಾಲನಾ ವರದಿ.

NOTARIAL

I. ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಯ ಮಾನ್ಯ ಅಧಿಕಾರಿಗಳು ಮೊದಲನೆಯದಾಗಿ ಪಂಚಕ ಮಂಡಳಿ ಮೈಸೂರು ಮತ್ತು ನಿರ್ಮಾಣ/ಪುನರ್ ನಿರ್ಮಾಣಕ್ಕೆ ಒಟ್ಟು 17 ಪ್ರಕರಣಗಳಿದ್ದು, 04 ಪ್ರಕರಣಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಿಂದ ಹೊರಗೆ ಬರುವುದರಿಂದ ಈ ಕಛೇರಿಯಿಂದ ಕಾರವಾರ ನಿರ್ಮಾಣ ಇದ್ದು, ಉಳಿದ 13 ಪ್ರಕರಣಗಳನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ

ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು. ಅದರಲ್ಲಿ 02 ಪ್ರಕರಣಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡಲು ನಿರಾಕರಿಸಿದ್ದು ಉಳಿದ ಪ್ರಕರಣಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

II. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II (CRZ-II) ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 200-500 ಮೀಟರ ಒಳಗಡೆ ಬರುವ ವಾಸ್ತವ್ಯದ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ 02 ಪ್ರಕರಣ ಇದ್ದು, ಸದರಿ 02 ಪ್ರಕರಣಕ್ಕೆ ಈ ಕಛೇರಿಯಿಂದ ತಾತ್ಕಾಲಿಕ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಿ, ಘಟನೋತ್ತರ ಮಂಜೂರಾತಿಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಬೆಂಗಳೂರು ರವರಿಗೆ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರಕರಣಗಳಿಗೆ ಘಟನೋತ್ತರ ಮಂಜೂರಾತಿ ನೀಡಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

III. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ III (CRZ-III)ರ ನದಿಯ ಭರತ ರೇಖೆಯಿಂದ 0-100 ಮೀಟರ (ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶ) ಒಳಗಡೆ ಬರುವ ವಸತಿ ಪನ್ಲ್ ನಿರ್ಮಾಣ/ರಿಪೇರಿಗೆ 02 ಪ್ರಕರಣ ಇದ್ದು, ಸದರಿ 02 ಪ್ರಕರಣವನ್ನು ಅನುಮೋದನೆಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಬೆಂಗಳೂರು ರವರಿಗೆ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದ್ದು; ಸದರಿ ಪ್ರಕರಣಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

IV. ವಾಸಗಿ ಯೋಜನೆಗಳ ಕುರಿತು ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ ಚರ್ಚೆಗಾಗಿ ಮಂಡಿಸಿದ ಕುರಿತು.

ಸದರಿ ವಿಷಯವಾಗಿ ಅರ್ಜಿದಾರರು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಿಸುವ ಸಲುವಾಗಿ CRZ ಅನುಮತಿ ನೀಡಲು ಕೋರಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ ಸದರಿ ಪ್ರಕರಣಗಳನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಅನುಮೋದನೆ ನೀಡಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

19.2: ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ III (CRZ-III) ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 200-500 ಮೀಟರ

ಒಳಗಡೆ ಬರುವ ವಾಸ್ತವ್ಯದ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಪ್ರಕರಣಗಳಿಗೆ ತಾತ್ಕಾಲಿಕವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ

ಪತ್ರವನ್ನು ನೀಡಲು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ಅನುಮೋದನೆ

ಪಡೆದು, ಘಟನೋತ್ತರ ಮಂಜೂರಾತಿಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ,

ಬೆಂಗಳೂರು ರವರಿಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಚರ್ಚೆಗಾಗಿ ಮಂಡಿಸಿದ ಕುರಿತು.

ವಿಷಯ ಸಂಖ್ಯೆ: 19.2 ರಲ್ಲಿ ಒಟ್ಟು 20 ಪ್ರಕರಣಗಳು ಇದ್ದು, ಸದರಿ ಪ್ರಕರಣಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ

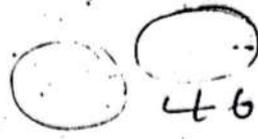
ವಲಯ ಸಮುದ್ರದ ವ್ಯಾಪ್ತಿಯಿಂದ 200-500 ಮೀಟರ್ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ವಾಸ್ತವ್ಯದ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ

ಅವಕಾಶವಿರುವಂತಹ ಸದರಿ 20 ಪ್ರಕರಣಗಳಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ -2011 ಪ್ಯಾರಾ 8(ii)

III. CRZ-III.B(vii) ರ ಅಡಿಯಲ್ಲಿ ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 0-100 ಮೀಟರ (ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶ) ಒಳಗಡೆ ಬರುವ ವಾಸ್ತವ್ಯದ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಪ್ರಕರಣಗಳಿಗೆ ತಾತ್ಕಾಲಿಕವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ನೀಡಲು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ಅನುಮೋದನೆ ಪಡೆದು, ಘಟನೋತ್ತರ ಮಂಜೂರಾತಿಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ,

III. CRZ-III.B(vii)





ನಿರ್ದೇಶಕರು (ಪ್ರಾ.ಪಂ) ಕರಾವಳಿ ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಿರ್ದೇಶನದಡಿ ನಿರೀಕ್ಷಿಸಬೇಕಾದ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಿ.  
 ಭವನೋತ್ತರ ಮಂಜೂರಾತಿಗಾಗಿ ಕರಾವಳಿ ರಾಜ್ಯ ಸರ್ಕಾರದ ನಿರ್ದೇಶನದಡಿ ಬಲಯ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು ಬೆಂಗಳೂರು ಬೆಂಗಳೂರು ಕೆಳಕುಸುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ನಲಯ ನಿರ್ದೇಶನದ ಪ್ರಮಾಣದ ಸಭೆಯಲ್ಲಿ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ ಮತ್ತು ಕ್ರಮ ಸಂಖ್ಯೆ: 18 & 19 ರ ಪ್ರಕರಣದ ಅಪೂರ್ಣವಾಗಿರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

**19.2- ವಾಸ್ತವ್ಯದ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಪ್ರಸ್ತಾವನೆಗಳ ಪಟ್ಟಿ**

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- III ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 200-500 ಮೀಟರ್

ಕ್ರ. ಸಂ.	ಅರ್ಜಿದಾರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ	ಅರ್ಜಿ ದಾಖಲೆಗಳ ವಿವರ	ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ	ಹಳೆ ಕಟ್ಟಡ ಮನರ್ ನಿರ್ಮಾಣ/ ರಿವೇರಿ	ಷರಾ
1	ಶ್ರೀ. ಗೋವಿಂದ ಶ್ಯವ್ವಪ್ಪ ಅಂಬಗಿ ಹೊಲನಗಡೆ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	22-05-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹೊಲನಗಡೆ ಸರ್ವೆ ಸಂಖ್ಯೆ: 496/18 ವರ್ಗೀಕರಣ :CRZ - III ಕ್ಷೇತ್ರ : 0-3-14 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:340 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೊಸ	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
2	ಶ್ರೀ. ವಿನಾಯಕ ಮರುಪೋಷಣೆ ನಾಯಕ. ಗುಡೇಅಂಗಡಿ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	16-06-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಗುಡೇಅಂಗಡಿ ಸರ್ವೆ ಸಂಖ್ಯೆ :265/28 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-3-10 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:280ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೊಸ	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
3	ಶ್ರೀ. ಗಣೇಶ ರಾಮಚಂದ್ರ ಭಟ್ಟ ಕೊಡ್ಲೆಕರೆ. ಗೋಕರ್ಣ ಗ್ರಾಮ. ಕುಮಟಾ ತಾಲೂಕು	16-06-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಗೋಕರ್ಣ ಸರ್ವೆ ಸಂಖ್ಯೆ :479/208 ವರ್ಗೀಕರಣ :CRZ - III ಕ್ಷೇತ್ರ : 0-3-10 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:500ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೊಸ	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.

(47)

4.	ಶ್ರೀಮತಿ. ಗೌರಿ ವೆಂಕಟಮಣಿ ಗೌಡ ಗೋಕರ್ಣ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	20-06- 2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಗೋಕರ್ಣ ಸರ್ವೆ ನಂಬರ್ :90/5 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:440 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
5.	ಶ್ರೀಮತಿ. ನೀತ ತಿಮ್ಮಪ್ಪ ಪಟಗಾರ ಹೊರಭಾಗ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	19-06-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಗೋಕರ್ಣ ಸರ್ವೆ ನಂಬರ್ :90/5 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:440 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
6.	ಶ್ರೀ. ಮಾದೇವ ಬಟ್ಟು ಹರಿಕಂತ್ರ, ಹೊರಭಾಗ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	13-07-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹೊರಭಾಗ ಸರ್ವೆ ನಂಬರ್ :68/4 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:315 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
7.	ಶ್ರೀ. ವೆಂಕಟಮಣಿ ತಿಮ್ಮಣ್ಣ ಪಟಗಾರ ಹೊಲನಗಡೆ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	21-07-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹೊಲನಗಡೆ ಸರ್ವೆ ನಂಬರ್ :83/2 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:315 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
8.	ಶ್ರೀ. ಸುಭಾಸ್ ತೇಲು ಹರಿಕಂತ್ರ, ಹಾರಬಾದ ಗ್ರಾಮ ಅಂಕೋಲಾ ತಾಲೂಕು	19-06-2017	ತಾಲೂಕು: ಅಂಕೋಲಾ ಗ್ರಾಮ: ಹಾರಬಾದಾ ಸರ್ವೆ ನಂಬರ್ :55/14 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:260 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.

ATTESTED  
TRUE COPY  
S. M. DURGEKAR  
NOTARY, KARV.

( ) ( )  
- 48 -

10.	<p>ಶ್ರೀ. ಮಧುಸೂರ್ಯ ಯಾಲೂರು ಬಾಸಾನ್ಕರ. ಬೆಲೇನೇರಿ ಗ್ರಾಮ. ಅಂನೋಲಾ ತಾಲೂಕು</p>	<p>09-09-2017</p>	<p>ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಬೆಲೇನೇರಿ ಸರ್ವೆ ನಂಬರ್ : 112 ವರ್ಗೀಕರಣ : CRZ- III ಕ್ಷೇತ್ರ : 0-1-8 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ: 320 ಮೀ. ಸಮುದ್ರ ಭದ್ರತ ರೇಖೆಯಿಂದ</p>	<p>ಹೌದು</p>	<p>ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
10.	<p>ಶ್ರೀ ನಾರಾಯಣ ಪಾಟಿ ಪಟಗಾರ ಗುಡೇಅಂಗಡಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು</p>	<p>21-09-2017</p>	<p>ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಗುಡೇಅಂಗಡಿ ಸರ್ವೆ ನಂಬರ್ : 112/11 ವರ್ಗೀಕರಣ : CRZ- III ಕ್ಷೇತ್ರ : 0-3-8 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ: 430 ಮೀ. ಸಮುದ್ರ ಭದ್ರತ ರೇಖೆಯಿಂದ</p>	<p>ಹೌದು</p>	<p>ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
11.	<p>ಶ್ರೀಮತಿ ಕಮಲಾ ನಾಗರಾಜ ನಾಯ್ಕ ಗುಡೇಅಂಗಡಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು</p>	<p>11-09-2017</p>	<p>ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಗುಡೇಅಂಗಡಿ ಸರ್ವೆ ನಂಬರ್ : 186*1 ವರ್ಗೀಕರಣ : CRZ- III ಕ್ಷೇತ್ರ : 0-1-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ: 400 ಮೀ. ಸಮುದ್ರ ಭದ್ರತ ರೇಖೆಯಿಂದ</p>	<p>ಹೌದು</p>	<p>ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
12.	<p>ಶ್ರೀ. ಹೆಚ್.ಎಚ್ ತಿಮ್ಮಣ್ಣ ನಾಯ್ಕ ಪುಟ್ಟಣ್ಣೇರಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು</p>	<p>21-09-2017</p>	<p>ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಪುಟ್ಟಣ್ಣೇರಿ ಸರ್ವೆ ನಂಬರ್ : 79/23ಇ ವರ್ಗೀಕರಣ : CRZ- III ಕ್ಷೇತ್ರ : 0-12-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ: 230 ಮೀ. ಸಮುದ್ರ ಭದ್ರತ ರೇಖೆಯಿಂದ</p>	<p>ಹೌದು</p>	<p>ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
13.	<p>ಶ್ರೀ. ಎಚ್.ಎಚ್.ಎಚ್ ರಾಮ ಪರಿಕಂಠ ಪುಟ್ಟಣ್ಣೇರಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು</p>	<p>21-09-2017</p>	<p>ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಪುಟ್ಟಣ್ಣೇರಿ ಸರ್ವೆ ನಂಬರ್ : 112/11 ವರ್ಗೀಕರಣ : CRZ- III ಕ್ಷೇತ್ರ : 0-1-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ: 400 ಮೀ. ಸಮುದ್ರ ಭದ್ರತ ರೇಖೆಯಿಂದ</p>	<p>ಹೌದು</p>	<p>ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>

14.	ಶ್ರೀ. ಗಂಗಾ ಬನ್ ತಿಮ್ಮಪ್ಪ ಗೌಡ ಹುಬ್ಬಣಗೇರಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	21-09-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹುಬ್ಬಣಗೇರಿ ಸರ್ವೆ ನಂಬರ್ :79/58 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-7-5.75 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:300 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
15.	ಶ್ರೀ. ಗಂಗಾಧರ ಬನ್ ಜಟ್ಟಪ್ಪ ನಾಯ್ಕ ಹುಬ್ಬಣಗೇರಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	21-09-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹುಬ್ಬಣಗೇರಿ ಸರ್ವೆ ನಂಬರ್ :79/43 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:320 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
16.	ಶ್ರೀ. ಅಹಮ್ಮದ ಕಾಶೀಂ ದಮಕಾರ, ಹುಬ್ಬಣಗೇರಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	21-09-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹುಬ್ಬಣಗೇರಿ ಸರ್ವೆ ನಂಬರ್ :101/1 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-5-8 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:400 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
17.	ಶ್ರೀ. ಜಿತೇಂದ್ರ ರಾಮದಾಸ ಭೂತ ಹಾರವಾಡಾ ಗ್ರಾಮ, ಅಂಕೋಲಾ ತಾಲೂಕು	30-11-2017	ತಾಲೂಕು: ಅಂಕೋಲಾ ಗ್ರಾಮ: ಹಾರವಾಡಾ ಸರ್ವೆ ನಂಬರ್ :253ಬ/7 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-1-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:240ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ತಾತ್ಕಾಲಿಕವಾಗಿ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
18.	ಶ್ರೀ. ಭೂಪಣ ಶಿವಾನಂದ ಕದಮ ಪಾನಿಕುವೇ ಗ್ರಾಮ, ಹೊನ್ನಾವರ ತಾಲೂಕು	27-10-2017	ತಾಲೂಕು: ಹೊನ್ನಾವರ ಗ್ರಾಮ: ಪಾನಿಕುವೆ ಸರ್ವೆ ನಂಬರ್ :47/5 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-1-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:300ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ	ಹೌದು	-	ಸಂಪೂರ್ಣ ದಾಖಲೆಗಳು ಬಂದ ನಂತರ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು

3  
COPY



50 50

<p>19. ಶ್ರೀ ಗಜಾನನ ವೆಂಕಟೇಶ್ವರರು ತಂದ ಪೆಂಕಟಸ್ವಾಮಿ ರೆಡ್ಡಿ ಪಾವಿನಕುವೇ ಪೊನ್ನಾವರ ತಾಲೂಕು</p>	<p>27-10-2017</p>	<p>ತಾಲೂಕು: ಸೊನ್ನಾನಂದ ಗ್ರಾಮ: ಪೊನ್ನಾನಂದ ಸರ್ವೆ ನಂಬರ್ :65 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-10-0 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:360ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 102 ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ</p>	<p>-</p>	<p>ಹೌದು</p>	<p>ಸಂಪೂರ್ಣ ದಾಖಲೆಗಳು ಬಂದ ನಂತರ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು</p>
<p>20. ಶ್ರೀ. ಗಜಾನನ ಕೇಶವ ಬಾಳಗಾ ಬಾಡ ಗ್ರಾಮ ಕುಮಲಾ ತಾಲೂಕು</p>	<p>24-11-2016</p>	<p>ತಾಲೂಕು: ಕುಮಲಾ ಗ್ರಾಮ: ಬಾಡ ಸರ್ವೆ ನಂಬರ್ :75/2 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-4 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:220ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ</p>	<p>ಹೌದು</p>	<p>-</p>	<p>ತಾತ್ಕಾಲಿಕವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು, ಕ್ರಮ ಸಂಖ್ಯೆ: 18 ಶ್ರೀ. ಭೂಜನ ಶಿವನಾನಂದ ಕಡಮೆ ಪ್ರಕರಣವೆದ ದಾಖಲೆಗಳು ಅಪೂರ್ಣವಾಗಿರುವುದರಿಂದ, ನದರಿ ಪ್ರಕರಣದ ದಾಖಲೆ ಬಂದ ನಂತರದಲ್ಲಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ತಿಳಿಸಿದರು ಹಾಗೂ ಉಳಿದ 18 ಪ್ರಕರಣಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಅನುಮತಿಪಡೆದುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ, ಈ ಕಛೇರಿಯಿಂದ ತಾತ್ಕಾಲಿಕವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಿ, ಭವಿಷ್ಯೋತ್ತರ ಚುರುಚೂರಾತಿಗಾಗಿ ಕನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

19.3: ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ III (CRZ-III) ರ ನದಿ ಭರತ ರೇಖೆಯಿಂದ 0-100 ಮೀಟರ (ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದ) ಒಳಗಡೆ ಬರುವ ವಸತಿ ಚುನಲ್ ನಿರ್ಮಾಣ/ರಿಪೇರಿ ಪ್ರಕರಣವನ್ನು ಕನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರುರವರಿಗೆ ಕಳುಹಿಸುವ ಕುರಿತು ಚರ್ಚೆಗಾಗಿ ಮಂಡಿಸಿದ ಕುರಿತು

ವಿಷಯ ಸಂಖ್ಯೆ: 19.3 ರಲ್ಲಿ ಒಟ್ಟು 11 ಪ್ರಕರಣಗಳು ಇದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ -2011 ಪ್ರಕಾರ 8(i) III, CRZ-III.B(vii) ರಂತೆ ಅನುಮತಿಪಡೆದುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಕನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ದಿಂದ ನೀಡಲಾಗುವುದರಿಂದ (KSCZMA) ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಚರ್ಚೆ ಮತ್ತು ನಿರಾಧಿಕಾರಿ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ತಿಳಿಸಲಾಗುವುದು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.



"ATTESTED"  
TRUE COPY  
Page 7 of 42  
S. N. DUNDEKAR  
OFFICIAL USE ONLY

19.3- ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ಮನಲ್ ನಿರ್ಮಾಣ/ರಿಪೇರಿ ಪ್ರಸ್ತಾವನೆಗಳ ಸಟ್ಟಿ

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- III ನದಿ ಭರತ ರೇಖೆಯಿಂದ 0-100 ಮೀಟರ

(ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶ)

ಕ್ರ. ಸ.	ಅರ್ಜಿದಾರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ	ಅರ್ಜಿ ದಾಖಲೆಗಳ ವಿವರ	ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ	ಹಳೆ ಕಟ್ಟಡ ಮನಲ್ ನಿರ್ಮಾಣ /ರಿಪೇರಿ	ಷರಾ
1	ಶ್ರೀ. ಗೋವಿಂದ ಶಂಭಯ್ಯ ಪಟಗಾರ ಹೊರಭಾಗ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	19-06-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹೊರಭಾಗ ಸರ್ವೇ ನಂಬರ್ :13/8 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-0 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 430 ಬಿ.ಅಡಿ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣ ಯಾದಿ: 1979-80 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:50 ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ	-	ಹೌದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
2.	ಶ್ರೀ. ನಾಗೇಶ ರಾಮ ಅಂಜಗ, ಉಪ್ಪಿನಪಟ್ಟಿ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	27-04-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಉಪ್ಪಿನಪಟ್ಟಿ ಸರ್ವೇ ನಂಬರ್ :83/1ಬ ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-1-0 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ:19X13 ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣ ಯಾದಿ: 1990-91 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಬಂದಳಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ	-	ಹೌದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.

"ATTESTED"  
TRUE COPY  
S.M. DURGEKAR  
NOTARY, KARWA



52

3.	<p>ಶ್ರೀ. ಮಹಾದೇವ ಮಾನ್ಯ ಹರಿಕಂತ್ರ ಕಾಗಾಲ ಗ್ರಾಮ ಕುಮಲಾ ತಾಲೂಕು</p>	<p>05-06- 2017</p>	<p>ಮೂಲನಂಬರು ನೆರೆ ಭರಣ ರೇಖೆಯಿಂದ ತಾಲೂಕು: ಕುಮಲಾ ಗ್ರಾಮ: ಕಾಗಾಲ ಸರ್ವೆ ನಂಬರ್ :260/6 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-2-12 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ:18X20 ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1989-90 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:18ಮೀ. ನದಿ ಭರಣ ರೇಖೆಯಿಂದ</p>	<p>-</p>	<p>ಹೌದು KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
4.	<p>ಶ್ರೀ. ಮಹಾಬಲೇಶ್ವರ ಸುಬ್ಬು ಅಂಜಗ ಉಪ್ಪಿನಪಟ್ಟಣ ಗ್ರಾಮ ಕುಮಲಾ ತಾಲೂಕು</p>	<p>13-07-2017</p>	<p>ತಾಲೂಕು: ಕುಮಲಾ ಗ್ರಾಮ: ಉಪ್ಪಿನಪಟ್ಟಣ ಸರ್ವೆ ನಂಬರ್ :83/4ಅ ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-1-0 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ:5X6 ಮೀಟರ್ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1989-90 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2017-18 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:18ಮೀ. ನದಿ ಭರಣ ರೇಖೆಯಿಂದ ತಾಲೂಕು: ಕುಮಲಾ ಗ್ರಾಮ: ಉಪ್ಪಿನಪಟ್ಟಣ ಸರ್ವೆ ನಂಬರ್</p>	<p>-</p>	<p>ಹೌದು KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
5.	<p>ಶ್ರೀಮತಿ: ಲಕ್ಷ್ಮೀ ರಾಮ ಅಂಜಗ ಉಪ್ಪಿನಪಟ್ಟಣ ಗ್ರಾಮ</p>	<p>18-07-2017</p>	<p>ತಾಲೂಕು: ಕುಮಲಾ ಗ್ರಾಮ: ಉಪ್ಪಿನಪಟ್ಟಣ ಸರ್ವೆ ನಂಬರ್</p>	<p>"ARRESTED" TRUE COPY ಶ್ರೀ. ರಾಜೇಶ್ವರ ಅಧೀಕಾರಿ</p>	<p>KSCZMA ಗೆ</p>



ಕುಮಟಾ ತಾಲೂಕು	<p>ಆರ/113</p> <p>ವರ್ಗೀಕರಣ : CRZ- III</p> <p>ಕ್ಷೇತ್ರ : 0-1-0</p> <p>ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 6X4 ಮೀಟರ್</p> <p>ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1983-89</p> <p>ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2017-18</p> <p>ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ</p> <p>ದೂರ: 50 ಮೀ. ನದಿ</p> <p>ಭರತ ರೇಖೆಯಿಂದ</p>		<p>ಶಿವಾರಸ್ತು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ</p>
<p>6. ಶ್ರೀ ಕುಪ್ಪು ಪರಮೇಶ್ವರ ಪಟಗಾರ, ಅಫನಾಶಿನಿ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು</p>	<p>29-08-2017</p> <p>ತಾಲೂಕು: ಕುಮಟಾ</p> <p>ಗ್ರಾಮ: ಅಫನಾಶಿನಿ ಸರ್ವೆ ಸಂಬಂಧ : 226/1ಅ</p> <p>ವರ್ಗೀಕರಣ : CRZ- III</p> <p>ಕ್ಷೇತ್ರ : 0-1-0</p> <p>ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 20X18 ಮೀಟರ್</p> <p>ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1984-85</p> <p>ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17</p> <p>ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ</p> <p>ದೂರ: 30 ಮೀ. ನದಿ</p> <p>ಭರತ ರೇಖೆಯಿಂದ</p>	-	<p>ಹೌದು</p> <p>KSCZMA ಗೆ ಶಿವಾರಸ್ತು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>
<p>7. ಶ್ರೀ ಶಂಕರ ಕಂತ್ರಿ ಅಂಜನ ಹೆಗಡೆ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು</p>	<p>24-07-2017</p> <p>ತಾಲೂಕು: ಕುಮಟಾ</p> <p>ಗ್ರಾಮ: ಹೆಗಡೆ ಸರ್ವೆ ಸಂಬಂಧ : 226/13ಅ</p> <p>ವರ್ಗೀಕರಣ : CRZ- III</p> <p>ಕ್ಷೇತ್ರ : 0-1-0</p> <p>ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 6X4 ಮೀಟರ್</p>	-	<p>ಹೌದು</p> <p>KSCZMA ಗೆ ಶಿವಾರಸ್ತು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.</p>

**"ATTESTED TRUE COPY"**

S. M. DURGEKAR  
NOTARY, KARWAR



			<p>20X20 ಮೊಲ್ಡ್ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1991-92 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:20ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ</p>			
8.	ಶ್ರೀ ಕಾರ್ತಿಕೇಶ್ವರ ಸುಲೇಮನ್ ಶೇಖರ ಜೂಗಾ ಗ್ರಾಮ, ಅಂಕೋಲಾ ತಾಲೂಕು	24-07-2017	<p>ತಾಲೂಕು: ಅಂಕೋಲಾ ಗ್ರಾಮ: ಜೂಗಾ ಸರ್ವೆ ನಂಬರ್ :99/1 ಬ್ಲಾಕ್ ನಂಬರ್:242/1 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-1-83 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 10X22 ಚ.ಅಡಿ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1990-91 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:15ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ</p>	ಹೌದು		KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
9.	ಶ್ರೀ. ಕುಮಾರ ಜೀವಾ ಪರಿಕಂಠ, ಶಿರೂರು ಗ್ರಾಮ, ಅಂಕೋಲಾ ತಾಲೂಕು	10-10-2017	<p>ತಾಲೂಕು: ಅಂಕೋಲಾ ಗ್ರಾಮ: ಶಿರೂರು ಸರ್ವೆ ನಂಬರ್ : 127 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಷೇತ್ರ : 0-3-0 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 20X20 ಚ.ಅಡಿ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1990-91 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:15ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ</p>	ಹೌದು		KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.



NOTARY COPY

			ರಶೀದಿ ಪಾವತಿ: 2017-18 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:40ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ			
10.	ಶ್ರೀ. ಅಬ್ದುಲ್ ರಹಾನ್ ಸೇಖ ಅಬ್ದುಲ್ಲಾ ಮುಲ್ಲಾ. ನಗರಸಭೆ ದ್ವಾರಾ ಗ್ರಾಮ ಕಾರವಾರ ತಾಲೂಕು	24-11-2017	ತಾಲೂಕು: ಕಾರವಾರ ಗ್ರಾಮ: ಸಂದನಗಟ್ಟಾ ಸರ್ವೆ ನಂಬರ್ :255/70 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಲೇಶ್ವ : 0-1-0 ಕಟ್ಟಡ ವಿನ್ಯಾಸ: 64X82 ಚ.ಅಡಿ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1988-89 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2017-18 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:80ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ	ಹಳೆದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.	
11.	ಶ್ರೀ. ಕೃಷ್ಣಾ ವಿಜ್ಞಾನಾಥ ಮಾಜಾಕರ ಬೋಳಶಿಟ್ಟಾ ಗ್ರಾಮ ಕಾರವಾರ ತಾಲೂಕು.	21-10-2017	ತಾಲೂಕು: ಕಾರವಾರ ಗ್ರಾಮ: ಬೋಳಶಿಟ್ಟಾ ಸರ್ವೆ ನಂಬರ್ :119/2 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಲೇಶ್ವ : 0-1-8 ಕಟ್ಟಡ ವಿನ್ಯಾಸ: 36X23 ಚ.ಅಡಿ ಹಳೇ ಮನೆಯ ಕರ ಆಕರಣೆ ಯಾದಿ: 1989-89 ಮನೆಯ ಹೊಸ ಕರ ರಶೀದಿ ಪಾವತಿ: 2016-17 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:110 ಮೀ. ನದಿ ಭರತ ರೇಖೆಯಿಂದ	ಹಳೆದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.	

"TESTED"  
TRUE COPY

S. M. DURGEKAR  
NOTARY, KARWAR



56

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ, 2011 ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ, ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಯಿಂದ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ, ಸದರಿ 11 ಪ್ರಕರಣಗಳನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ, ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

19.4: ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ III (CRZ-III) ರ ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 0-200 ಮೀಟರ (ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದ) ಒಳಗಡೆ ಬರುವ ವಸತಿ ಪುನರ್ ನಿರ್ಮಾಣ/ರಿಪೇರಿ ಪ್ರಕರಣವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರುರವರಿಗೆ ಕಳುಹಿಸುವ ಕುರಿತು ಚರ್ಚೆಗಾಗಿ ಮಂಡಿಸಿದ ಕುರಿತು.

ವಿಷಯ ಸಂಖ್ಯೆ: 19.4 ರಲ್ಲಿ ಒಟ್ಟು 7 ಪ್ರಕರಣಗಳು ಇದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ -2011 ಪ್ರಾರಾ 8(i) III, CRZ-III.B(vii) ರಂತೆ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ದಿಂದ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ (KSCZMA) ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು, ಸದರಿ ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

19.4- ಕಟ್ಟಡ ಪುನರ್ ನಿರ್ಮಾಣ/ರಿಪೇರಿ ಪ್ರಸ್ತಾವನೆಗಳ ಪಟ್ಟಿ

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- III ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 0-200 ಮೀಟರ (ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶ)						
ಕ್ರ. ಸ.	ಅರ್ಜಿದಾರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ	ಅರ್ಜಿ ದಾಖಲೆಗಳ ವಿವರ	ಗೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣ	ಹಳೆ ಕಟ್ಟಡ ಪುನರ್ ನಿರ್ಮಾಣ /ರಿಪೇರಿ	ಷರಾ
1.	ಶ್ರೀ. ವಿನಾಯಕ ಮಾಣಿ ಕುಲೇ ಬಾವಣ್ಣದ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು	02-06-2017	ಅರ್ಜಿದಾರ: ಕೆ.ವಿ.ಎಸ್. ಗ್ರಾಮ: ಬಾವಣ್ಣದ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು, ಕರ್ನಾಟಕ ರಾಜ್ಯ. CRZ-III ಪ್ರದೇಶದಲ್ಲಿದೆ. ಕಟ್ಟಡ ವಿವರಣೆ: ೮X5 ಮೀಟರ		ಹೌದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.

S. N. DUTTA  
NOTARY PUBLIC

			ಹಳೇ ಮನೆಯ ಕರ ಪಾವತಿ: 1990-91 ಹೊಸ ಮನೆಯ ಕರ ಪಾವತಿ: 2013-14 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:90 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ			
2.	ಶ್ರೀಮತಿ. ರಶಿದಾಬ ಮಹಮ್ಮದ ಅಲ ಅಬುಸಾಲಯಾ ಮುಲ್ಲಾ. ಹುಬ್ಬಣಗೇರಿ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	19-06-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಹುಬ್ಬಣಗೇರಿ ಸರ್ವೆ ನಂಬರ್ :77ಬ ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಲೇತ : 0-1-0 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 436.00 ಚ.ಅ ಹಳೇ ಮನೆಯ ಕರ ಪಾವತಿ: 1989-90 ಹೊಸ ಮನೆಯ ಕರ ಪಾವತಿ: 2017-18 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:175 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ		ಹೌದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
3.	ಶ್ರೀಮತಿ. ಸುಮಿತ್ರಾ ಮೋಹನ ಮುತ್ತಿ ದೇವಗಿರಿ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	16-09-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ದೇವಗಿರಿ ಸರ್ವೆ ನಂಬರ್ :19/4 ವರ್ಗೀಕರಣ :CRZ- III ಕ್ಲೇತ : 0-3-0 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 360. ಚ.ಅ ಹಳೇ ಮನೆಯ ಕರ ಪಾವತಿ: 1981-82 ಹೊಸ ಮನೆಯ ಕರ ಪಾವತಿ: 2017-18 ಉದ್ದೇಶ: ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ದೂರ:120 ಮೀ. ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ		ಹೌದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.
4.	ಶ್ರೀಮತಿ. ಲಕ್ಷ್ಮೀ ಸುಗುಣನಾಥ ಮುತ್ತಿ ಮಠ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು	16-09-2017	ತಾಲೂಕು: ಕುಮಟಾ ಗ್ರಾಮ: ಮಠ ಸರ್ವೆ ನಂಬರ್ : 316/1 ವರ್ಗೀಕರಣ :CRZ III ಕ್ಲೇತ : 041-8 ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣ: 360.		ಹೌದು	KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ

"ATTESTED"  
TRUE COPY

B. M. DURGEKAR  
150 KARWARY, KARWAR



59

ಕ್ರಮ ಸಂಖ್ಯೆ: (5) ಮತ್ತು (6) ರ ಪ್ರಕರಣಗಳು ಮೀಸಲಾತಿ ಮತ್ತು ಭೂ ನಿರೀಕ್ಷಣೆ ಸಂಬಂಧವಿದ್ದು, ಮೀಸಲಾತಿ ವ್ಯಕ್ತಿಗೆ ಸೇರಿದಂತೆ ಪರಂಪರಾಗತವಾಗಿ ಸ್ಥಳೀಯ ಸಮುದಾಯದವರಾಗಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಪ್ರಕರಣಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಚಲಯ - III ರ ಅಭಿವೃದ್ಧಿ ನಿರೀಕ್ಷೆ ಪ್ರದೇಶ 0-200 ಮೀಟರ್ ಒಳಗಡೆ ಬರುತ್ತಿದ್ದು, ಸದರಿ ಪ್ರಕರಣಗಳಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಚಲಯ ಅಧಿಸೂಚನೆ -2011 ಖ್ಯಾತಾ 8(i) III, CRZ-III, II(viii) ರಂತೆ, ಸಮುದ್ರತೀರದ ಸುತ್ತಲಿನ ಉಚ್ಚರ ಲೇಖಿಯಿಂದ 100-200 ಮೀಟರ್‌ಗಳ ನಡುವೆ ಮೀಸಲಾತಿ ಸೇರಿದಂತೆ ಪರಂಪರಾಗತ ಕರಾವಳಿ ಸಮುದಾಯದ ವಾಸದ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸುವುದು ಅನುಮತಿಸಬಹುದಾದ, ಬೆಂಬಲವಹಿಯಾಗಿರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು, ಸದರಿ ಪ್ರಕರಣಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಚಲಯ 2011 ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಅನುಮತಿಸಬಹುದಾದ ಬೆಂಬಲವಹಿಯಾಗಿರುವುದರಿಂದ, ನಿರೀಕ್ಷಣಾ ಪತ್ರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಚಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಯಿಂದ ನೀಡಿಬೇಕಾಗಿರುವುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣಗಳನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ, ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ಚಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

19.5: ಖಾಸಗಿ ಯೋಜನೆಗಳ ಕುರಿತು ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ ಚರ್ಚೆಗಾಗಿ ಮುಂಡಿಸಿದೆ.

19.5 (A): Request for issue of NOC to Sri. Ajaykumar Puvathkunnel, Mangaing Director of Holistic Research center, Ayurveda Yoga Villa, Kerala has applied for CRZ clearance for Construction of Ayurveda Yoga Village Survey no. 83 of Divgiri Village, Kumta Taluk Uttarakannada District.

Sri. Ajaykumar Pruvathkunnel, Mangaing Director of Holistic Research centre, Ayuredda Yoga Villa Kerala ಇವರು ಕುಮಟಾ ತಾಲೂಕಿನ ದೇವಗಿರಿ ಗ್ರಾಮದ ಸ.ನಂ. 83, ರಲ್ಲಿ

S.L.No	Proposed Construction	Area In Square Feet
1	Yoga Hall Building (Temporory)	2272.50
2	Treatment Room Building (Temporory)	355.00
3	Resturant Building (Temporory)	1082.00
	Consulation Room Buildings	236.00
	General Ward Building	687.00
	Reception/Office Building	215.63
	Go-Shale (Cow Shed) (Temporory)	1080.00
	Medicine Store Room Building	215.63
	Medjine Preparation Unit	330.00
	Cottage Building	1041.25
	Shalari-Hall Building (Temporory)	552.75
	<b>Total</b>	<b>8067.76</b>



ATTESTED  
TRUE COPY  
S. M. DURGAKAR  
NOTARY, KARIMAR



60

ಈ ಮೇಲಿನ ಮೂಲಕಾಣೆ ಸೇರುವಾಗಿ ಸ್ಥಳೀಯ ಸಂಪನ್ಮೂಲಗಳಿಂದ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಅರ್ಜಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುವಾಗಲೇ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

1. Form-I (Annexure-IV)
2. ಸ್ಥಳದ ಸರ್ವೇ ನಕ್ಷೆ
3. RTC ಪಹಣಿ ದತ್ತಿ
4. ಸ್ಥಳ ನೋಟ ನಕ್ಷೆ
5. ಯೋಜನಾ ವರದಿ
6. Size of the Project: 8067.76 Sqft.
7. Estimated cost of the Project : Rs/ 68,77,00/-
8. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಅಪಜೀ 1062, ಸಿಆರ್ ಪಿಡ್ 2014 ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 16-01-2015 ರ ಆದೇಶ ಪ್ರಕಾರ 1 ಕೋಟಿವರೆಗೆ 50,000 ಸಾವಿರ ರೂಪಾಯಿಗಳನ್ನು ಭರ್ತಿ ಮಾಡಬೇಕಾಗಿದ್ದು ಅದರಂತೆ ಅರ್ಜಿ ಪರಿಷ್ಕರಣಾ ಶುಲ್ಕ 50,000 ರೂಪಾಯಿಗಳನ್ನು ಭರ್ತಿಮಾಡಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿಯವರು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳು ಅಪೂರ್ಣವಾಗಿರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಸದರಿ ವಿಷಯವಾಗಿ ಈ ಕಛೇರಿಯಿಂದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾರ ಸದರಿಯವರ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-III ರ ಅಭಿವೃದ್ಧಿ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಸಮುದ್ರದ ಭರತ ಮಟ್ಟದಿಂದ 85 ಮೀಟರ್ ದೂರದಲ್ಲಿ ಇರುವುದು ಕಂಡುಬರುತ್ತಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

1. Site Inspection Report
2. CRZ Map
3. CZMP Map

Sri Ajaykumar Puvathkunnel, Manging Direcotr of Holistic Research centre, Ayurveda Yoga Villa, Kerala ಇವರು ಕುಮಟಾ ತಾಲೂಕಿನ ದೇವಗಿರಿ ಗ್ರಾಮದ ಸ.ನಂ 83 ರಲ್ಲಿ Ayurveda Yoga Villa, ನಿರ್ಮಿಸುವ ಸಲುವಾಗಿ CRZ ಅನುಮತಿ ನೀಡಲು ಕೋರಿರುತ್ತಾರೆ ಅದಕ್ಕೆ ಅನುಗುಣವಾಗಿ:-

ಸದರಿ ಬಜೆಟ್ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ-2011ರ

- ದಿ. 13.03.2011 CRZ-III (ಎ) (iii) (ಬಿ) - ಸ್ಥಳೀಯ ನಿವಾಸಿಗಳಿಗೆ ಅಗತ್ಯವಾದ ಬಹಿಷ್ಕಾರಯಲಗಳು, ಶಾಲೆಗಳು, ಸಾರ್ವಜನಿಕ ಮನೆ ಕಟ್ಟಡಗಳು, ಮೆಟ್ರೋ
- ಶೌಚಾಲಯಗಳು, ವಿದ್ಯುತ್‌ಪೇಟೆಗಳು, ರಸ್ತೆಗಳು, ಮೆಟ್ರೋ ಸೇವಾಸಂಸ್ಥೆ, ಚರಂಡಿ, ವ್ಯವಸ್ಥೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಒಳಗೊಂಡಿರುತ್ತವೆ. ದುರದೃಷ್ಟವಶಾತ್ ಹಾಗೂ ಮಿಷ್ಯೂನರಿಗಳಿಗೆ ಇವುಗಳ ನಿರ್ಮಾಣ ಮತ್ತು ಇವುಗಳನ್ನು ಪ್ರಕರಣವಾಗಿ CRZ/MA ಅಪರು ಅನುಮತಿಸಬಹುದು

61

ಸದರಿ ಯೋಜನೆಯ ಪ್ರಸ್ತಾವಿತ ಪ್ರದೇಶವು ಉಚ್ಚರ ರೇಖೆಯ ಪ್ರದೇಶಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿರುವುದರಿಂದ ಈ ಮೇಲಿನ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯೋ? ಅಥವಾ ಅಲ್ಲವೋ? ಎಂದು ತಿರ್ಮಾನಿಸಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ (KSCZMA) ಗೆ ಶಿಪಾರನ್ನು ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಯೋಜನೆ ಯೋಗ್ಯ ವಿಲ್ಲಾ ಇದು ರೇಸಾರ್ಟ್ ಅಭಿವೃದ್ಧಿಗೆ ಸಂಬಂಧಪಟ್ಟಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿ ಪ್ರಕಾರ 0-200 ಪ್ರದೇಶದಲ್ಲಿ ಸದರಿ ಚಟುವಟಿಕೆಗಳಿಗೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸದರಿ ಯೋಜನೆ ಕುರಿತಾಗಿ ಸ್ಪಷ್ಟತೆಯನ್ನು ಪಡೆಯುವಂತೆ, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು

**19.5 (B): Request for issue of NOC to Sri. Roshan Pinto, proprietor, M/S. Leisure Routes, Mangalur for Development of Garden, water Sports, Food Courts, Wash Rooms etc., area of 2 Acres land in Kodibag Village & Karwar Taluk Uttarakannad District.**

Sri. Roshan Pinto, Proprietor, M/S Leisure Routes, Mangalur ಇವರು ಉತ್ತರಕನ್ನಡ ತಾಲೂಕಿನ ಕೋಡಿಬಾಗ ಗ್ರಾಮದಲ್ಲಿ Development of Garden, water Sports, Food Courts, Wash Rooms, ಸಲುವಾಗಿ CRZ ಅನುಮತಿ ಕೋರಿ ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು. ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 07-03-2017 ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆಗಾಗಿ ಮಂಡಿಸಲಾಗಿತ್ತು ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

1. Form-I (Annexure-IV)
2. Project Details

Size of the Project :2 Acers

Expected cost of the project-70 Lakhs

ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಅಪಜೀ 1062 ನಿಜರ್ ಬೆಡ್ 2014 ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 16-01-2015 ರ ಆದೇಶ ಕೋಡಬೆರೆಗೆ 20,000 ಸಾವಿರ ರೂಪಾಯಿಗಳನ್ನು ಭರ್ತಿ ಮಾಡಬೇಕಾಗಿದ್ದು ಅದರಂತೆ ಅರ್ಜಿ ಪರಿಷ್ಕರಣಾ ಸಂ.000 ರೂಪಾಯಿಗಳನ್ನು ಭರ್ತಿಮಾಡಿರುತ್ತಾರೆ ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿ ಪ್ರಾಜೆಕ್ಟ್ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-II ಬರುತ್ತಿದ್ದು, ಕರಾವಳಿ

ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-II ರಲ್ಲಿ ಸದರಿ ಚಟುವಟಿಕೆಗಳಿಗೆ

"ATTESTED"  
TRUE COPY

S. M. DURGEKAR  
NOTARY, KARWAR

62

ಪ್ರಾಂಶುಪಟ್ಟಿ (KSCZMA) ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದುದು ಹಾಗೂ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯು ಬಜೆಟ್ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ವಿಷಯವಾಗಿ ಅರ್ಜಿದಾರರು Development of Garden, water, Sports, Food Courts, Wash Rooms ಸಲುವಾಗಿ CRZ ಅನುಮತಿ ನೀಡಲು ಕೋರಿದ್ದು. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-II ರಲ್ಲಿ ಸದರಿ ಚಟುವಟಿಕೆಗಳಿಗೆ ಅವಕಾಶವಿರುವುದಿಲ್ಲ. ಆದರೆ ಸದರಿ ಪ್ರಾಜೆಕ್ಟ್ ಪ್ರದೇಶವು ಅಭಿವೃದ್ಧಿ ಹೊಂದಿದ ಪ್ರದೇಶದಲ್ಲಿದ್ದು ಬರುವುದರಿಂದ ಹಾಗೂ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು KSCZMA ಯಿಂದ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

ಅದರಂತೆ ದಿನಾಂಕ: 20-04-2017 ರಂದು ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿವ/ಕನಿವ/ಕಾ/ನೀವ/2016-17/98. ರಂತೆ ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು ಇರುತ್ತದೆ. ಮುಂದುವರಿದು ದಿನಾಂಕ: 17-06-2017 ರಂದು ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು. ಅರಣ್ಯ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಸಭೆಯಲ್ಲಿ ಬಜೆಟ್ ಇದ್ದು ಇದನ್ನು ಸದರಿ ಸಭೆಯಲ್ಲಿ ಪ್ರಸ್ತಾವಿತ ಯೋಜನಾ ಸ್ಥಳವು ನಿ.ಆರ್.ಯುಡ್- II ವಲಯದಲ್ಲಿದ್ದು. ಅಧಿಕೃತ ಕಟ್ಟಡ/ರಸ್ತೆಯ ಸಮುದ್ರ ಕಡೆ ಇರುವುದರಿಂದ ನಿ.ಆರ್.ಯುಡ್ ಅಧಿಸೂಚನೆ. 2011 ರ ಅನುಸಾರ ಹೊಸ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇಲ್ಲವೆಂಬುದನ್ನು ಪರಿಗಣಿಸಲಾಯಿತು. ಆದರೂ ಸಹ ಮೇಲ್ನೋಟಕ್ಕೆ ಇದೊಂದು ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಜಲಕ್ರೀಡೆ ಪ್ರೋತ್ಸಾಹಕ್ಕೆ ಅಗತ್ಯವಾದ ಯೋಜನೆಯೆಂದು ಕಂಡುಬಂದಿರುವುದರಿಂದ ಈ ಬಗ್ಗೆ ಸುಸ್ಥಿ ಅಭಿವೃದ್ಧಿಯ ಅಂಶಗಳನ್ನೊಳಗೊಂಡ ಮತ್ತು ಅಗತ್ಯವು ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕ್ರಮಗಳಿಂದ ಒಡೆದ ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ಪಡೆದು ಅಗತ್ಯವಾದ ಕನಿಷ್ಠ ನಿರ್ಮಾಣಗಳನ್ನೊಳಗೊಂಡ ಪರಿಷ್ಕೃತ ಪ್ರಸ್ತಾವನೆನ್ನು ಪಡೆದು ಪುನರ್ ಪರಿಶೀಲನವಂತೆ. ಜಿಲ್ಲಾ ಮಟ್ಟದ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು ತಿರ್ಮಾನಿಸಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಸದರಿ ವಿಷಯವಾಗಿ Sri Roshan Pinto, Proprietor, M/S Leisure Routes, Mangalur ಇವರಿಂದ ಸದರಿ ಯೋಜನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ. ಸುಸ್ಥಿರ ಅಭಿವೃದ್ಧಿಯ ಅಂಶಗಳನ್ನೊಳಗೊಂಡ ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ ಮತ್ತು 1980 ರ ಅಗಸ್ತ ತಿಂಗಳಿಂದ ಬಂದರು ಇಲಾಖಾ ವತಿಯಿಂದ ಎರಡು ಎಲ್.ಓ.ನಿ ನಾಣಿಯನ್ನು ಒದಗಿಸಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಯನ್ನು ಸಹ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯ ಪ್ರಕಾರ ಅನುಸೂಚಿ- III ರಲ್ಲಿರುವ ವಾರ್ಗಸೂಚಿಗಳಲ್ಲಿ ಹೇಳಿರುವ ಸರಸ್ವತಿಯ ಬಳಪಟ್ಟು ಯಾತ್ರಿಗಳು ಅಥವಾ ಸಂದರ್ಶಕರ ಬಳಕೆಗಾಗಿ ಹೋಟೆಲುಗಳು ಅಥವಾ ರೆಸಾರ್ಟ್‌ಗಳ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಅದಕ್ಕಿಂತ ಗುರುತಿಸಲಾದ ಭದೇಶಗಳಲ್ಲ ಯಾವ ಯೋಜನೆಗಳ ಅಭಿವೃದ್ಧಿಗೆ ಅವಕಾಶ ಇಲ್ಲ. ಆದ್ದರಿಂದ ಸದರಿ ಯೋಜನೆಯನ್ನು ಪ್ರವಾಸೋದ್ಯಮ ವಲಯ ವತಿಯಿಂದ ಪರಿಗಣಿಸುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯು ಬಜೆಟ್ ಹಾಗೂ ನಿರ್ಣಯಕ್ಕಾಗಿ ಪುನಃ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

S. M. DURGAPPA  
NOTARY, MANGALUR

63

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ವಿಷಯವಾಗಿ ಅರ್ಜಿಯನ್ನು Development of Garden, water, Sports, Food Courts, Wash Rooms ಸಲುವಾಗಿ CRZ ಅನುಮತಿ ನೀಡಲು ಕೋರಿದ್ದು. ಸದರಿ ಪ್ರಾಜೆಕ್ಟ್ ಯೋಜನೆಯೆಂದು ಪರಿಗಣಿಸಿ. ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ನೀಡಲು ಸೂಕ್ತವೆಂದು ಅಭಿಪ್ರಾಯಿಸಿ ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ರವಾನಿಸಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

**19.5 (C): Request for issue of NOC to The Executive Engineer, Port Division, Karwar applied for CRZ clearance of 2<sup>nd</sup> stage development of Karwar Port-Construction of Northern Breakwater, Karwar-first phase.**

The Engineer, port Division, Karwar ಇವರು 2<sup>nd</sup> Stage development of Karwar Port-Construction of Northern Breakwater, Karwar-first phase ಸಲುವಾಗಿ CRZ ಅನುಮತಿ ಕೋರಿ ಕೇಳಿ ಬಂದಿರುವ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು. ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 07-03-2017 ರಂದು ಸದರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆಗಾಗಿ ಮಂಡಿಸಲಾಗಿತ್ತು ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

1. Form-I (Annexure-IV)
2. Detailed Project Report
3. Size of the Project :6.00 Sq, Karwar
4. Expected cost of the project- Rs. 450 Crores
5. Estimate cost of the Project- Rs.125 Crores
6. ಅರ್ಜಿ ಪರಿಷ್ಕರಣಾ ಶುಲ್ಕ ಭರ್ತಿ ಮಾಡಿದ್ದು ಇರುವುದಿಲ್ಲ.

ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿ ಪ್ರಾಜೆಕ್ಟ್ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವಲಯ-I ರ ಪ್ರದೇಶದಲ್ಲಿದೆ ಎಂದು ತಿಳಿದು ಬರುತ್ತಿದ್ದು. ಸಮುದ್ರದ ಭರತ ಮಟ್ಟದಲ್ಲಿದ್ದು ಎಂದು ತಿಳಿದು ಬರುತ್ತಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ -2011ರ :-



7 (IV) CRZ-(IV)ಚ

(i) (ಎಚ್)- ಬಂದರುಗಳು ಮತ್ತು ರೇಡಿಯೋ, ಟೆಲಿಫೋನ್, ವಾಣಿಜ್ಯ, ವಿದ್ಯುತ್, ನಿರೀಕ್ಷಿಸಿ, ಸಮಗ್ರ ಅಂಗಣಗಳು, ತಡೆಗೋಡೆಗಳು, ಗ್ರಿಯೋವುಗಳು, ಕೋರ್ಟ್ ನಿರ್ಮಾಣ ಕ್ರಮಗಳಿಗಾಗಿ ನಿರ್ಮಾಣ ಮತ್ತು ಚರಣೆ.

ಸದರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ನಿರೀಕ್ಷಿಸಿ ಅನುಮತಿಸಬಹುದು. ಸದರಿ ಯೋಜನೆಗಳಿಗೆ ಮಂಜೂರಿ ನೀಡುವ ಕುರಿತು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ

"ATTESTED TRUE COPY"  
S. M. DURGEKAR  
NOTARY, KARWAR

64

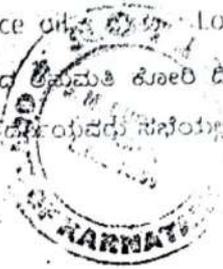
ವಲಯ ಪ್ರಾಧಿಕಾರ KSCZMA ಗೆ ವಿವರವನ್ನು ಮಾದರು ಉದ್ದು ನಿಗದಿಯ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಯೋಜನೆಯ Environment Impace Assesment (EIA) ಪರದಿ ತಯಾರಿಸಿರುವ ಬಗ್ಗೆ ಸಭೆಯಲ್ಲಿ ಉಪಸ್ಥಿತರಿಂದ ಬಂದರು ಅಧಿಕಾರಿಯವರನ್ನು ಕೇಳಿದರು. ಸದರಿ ಯೋಜನೆಯ Environment Impace Assesment (EIA) ಪರದಿ ಇಲ್ಲದೇ ಇರುವುದರಿಂದ, ಸದರಯ ಯೋಜನೆಯ Environment Impace Assesment (EIA) ಪರದಿ ಬಂದ ನಂತರದಲ್ಲಿ ಮುಂದಿನ ಸಭೆಯಲ್ಲಿ ನಿರ್ಧಾರ ಮಾಡಬಹುದಾಗಿದೆ ಎಂದು ಸಭೆಯಲ್ಲಿ ಸೂಚಿಸಿದ ಪ್ರಕಾರ, ದಿನಾಂಕ: 07-03-2017 ರಂದು ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಪ್ರಾಸಿಸ/ಕಸವ/364/2016-17 ರಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರರು, ಬಂದರು ವಿಭಾಗ ಕಾರವಾರ ರವರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿಯವರು ದಿನಾಂಕ: 20-09-2017 ರಂದು ಸದರಿ ಪ್ರಾಜೆಕ್ಟಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ Environment Impace Assesment (EIA) ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುತ್ತಾರೆ ಎಂದು ತಿಳಿಸಿ ಸದರಿ ಪ್ರಕರಣವನ್ನು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆ ಹಾಗೂ ನಿರ್ಣಯಕ್ಕಾಗಿ ಪುನಃ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಯೋಜನೆಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ನಿಯಮಾವಳಿಯ ಪ್ರಕಾರ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ, ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು KSCZMA ದಿಂದ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡು ಕುರಿತು ಸದರಿ ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸೂಚಿಸುವುದರಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

**19.5 (D): Request for issue of NOC to MYSORE MERCHANTILE CO LTE. For setting of Ware Housing Facility of 26088 KL Liquid Cargo Terminal with connection Pipeline form Jetty of Storage Tank at Karwar Port Area at Survey Number 1379, Baad-III (Aligadda) Village, Karwar Taluk, Uttarakannada District, Karnataka.**

Mysore Mercantile Company Limited ಇವರು ಕಾರವಾರ ಸಭೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಬಾದ-III (ಆಲಿಗಡ್ಡಾ) ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 1379 ರಲ್ಲಿ "Ware Housing facility of 26088 KL Liquid Cargo Terminal with Connection with connecting pipeline form Jetty to storage tank " Molasses, Edible Ole plant Oil Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Furnace Oil, Low Sulphur Heavy Stock Storage" ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಲಯದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಕೇಳುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.



TRUE COPY

S. M. DURGEKAR  
NOTARY, KARWAR

ಸದರಿ ಪ್ರಾಜೆಕ್ಟ್ (ಯೋಜನೆ) ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ-2011 ರ:-

- ಪ್ರ್ಯಾರಾ ೮ (III) CRZ-III ಎ (i)-ಯಾವುದೇ ಅಧಿಸೂಚಿತ ಬಂದರು ಮಿತಿಗಳಲ್ಲಿ ಬರುವಂತಹ ಪ್ರದೇಶಗಳಿಗೆ ಈ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶವೆಂಬುದು ಅನ್ವಯಿಸತಕ್ಕದ್ದಲ್ಲ.
- ಪ್ರ್ಯಾರಾ ೮ (III) CRZ-III ಎ (iii) (ಇ) - ಅನುಬಂಧ II ರಲ್ಲಿ ನಿರ್ದಿಷ್ಟವಾಗಿ ಹೇಳಿರುವಂತೆ ಪೆಟ್ರೋಲಿಯಂ ಉತ್ಪನ್ನಗಳನ್ನು ಮತ್ತು ದೈವಿಕೃತ ನಿಸರ್ಗಾಲಯಗಳ ಸ್ವೀಕೃತಿ ಮತ್ತು ದಾಸ್ತಾನು (ಪಟ್ಟಿಗಳಲ್ಲಿ ಬರುವುದಿಲ್ಲ)
- ಪ್ರ್ಯಾರಾ ೮ (III) CRZ-III ಬಿ (iv) -ಅಡುಗೆ ಎಣ್ಣೆ, ರಸಗೊಬ್ಬರ, ಆಹಾರ ಧಾನ್ಯಗಳು ಮುಂತಾದ ಅಪಾಯ ರಹಿತ ಸರಕುಗಳನ್ನು ಅಧಿಸೂಚಿತ ಬಂದರುಗಳಲ್ಲಿ ದಾಸ್ತಾನು ಮಾಡುವುದು.

ಸದರಿ ವಿಷಯವಾಗಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳು ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯಾಗಿದೆ ಆದರೆ Bitumen ಮತ್ತು Molasses ರಾಸಾಯನಿಕ ಉತ್ಪನ್ನಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಅನುಬಂಧ- II ರಲ್ಲಿ ನಿರ್ದಿಷ್ಟವಾಗಿ ಹೇಳಿರುವಂತೆ ಪೆಟ್ರೋಲಿಯಂ ಉತ್ಪನ್ನಗಳನ್ನು ಮತ್ತು ದೈವಿಕೃತ ನಿಸರ್ಗಾಲಯಗಳನ್ನು ಸ್ವೀಕರಿಸಿ ದಾಸ್ತಾನು ಪಟ್ಟಿಗಳಲ್ಲಿ ಬರುವುದಿಲ್ಲವೆಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು ಮತ್ತು ಅವುಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆ MOEF ನಿಂದ ಅನುಮತಿ ಪಡೆಯಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ದಿನಾಂಕ:07-01-2016 ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಿದ್ದು ಇರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ವಿಷಯವಾಗಿ Molasses ರಾಸಾಯನಿಕ ಉತ್ಪನ್ನವನ್ನು ಬಟೂ ಉಳಿದ Edible Oil, Plam Oil Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Furnace Oil ಮತ್ತು Low Sulphar Heavy Stock ಮತ್ತು Low Sulphar Heavy Stock Storage ಗೆ ಮಾತ್ರ ಅನುಮತಿಗೆ ಅವಕಾಶವಿರುವುದರಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಿದಂತೆ KSCZMA ಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಸದರಿ ವಿಷಯವಾಗಿ ದಿನಾಂಕ: 30-01-2016 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿದ್ದು, Molasses ಉತ್ಪನ್ನವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಅನುಬಂಧ -II ರಲ್ಲಿ ಹೇಳಿಲಾಗಿರುವ ಪಟ್ಟಿಯಲ್ಲಿ ಸೇರಿಲ್ಲವಲ್ಲದ್ದರಿಂದ, Molasses ಹೊರತು ಪಡಿಸಿ ಉಳಿದ Edible Oil, Plam Oil Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Furnace oil ಮತ್ತು Low Sulphar Heavy Stock Storage ಪ್ರಾಧಿಕಾರ ನಿಯೋಜನೆ ಮಾತ್ರ ನಿರಾಕ್ಷೇಪಣಾ

ATTESTED  
TRUE COPY  
S. M. DURGEEKAR  
NOTARY, KARWAR



66

ಆದರೆ ಏನಾಂಕ: 14-12-2016 ಮತ್ತು Mysore Mercantile Company Limited

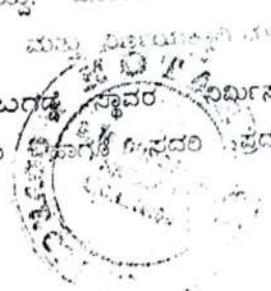
ಕಾರವಾರ ಬಂದರು ಪ್ರದೇಶದಲ್ಲಿ 3 ತೈಲ್ ಸಂಗ್ರಹಾಲಯ Molasses ಶೇಖರಣೆಗಾಗಿ ಕಂಪ್ರೆಸ್ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಇಲಾಖೆಯಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವುದಾಗಿ ತಿಳಿಸುತ್ತಾ Hazardous waste [Management and Handling Rules] 2016 ರ ಪ್ರಕಾರ Molasses ಅಪಾಯಕಾರಿ ವಸ್ತುಗಳ ಪಟ್ಟಿಯಲ್ಲಿ ಸೇರಿಲ್ಲದಿರುವುದರಿಂದ ಪ್ರಾಧಿಕಾರವು ನೀಡಿರುವ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಮರು ಪರಿಶೀಲಿಸುವಂತೆ ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿ ಒಡುಪು ಸಂಗ್ರಹಣಾ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣಕ್ಕೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣಿ ವಲಯದ ಅನುಮತಿ ನೀಡುವಂತೆ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕೋರಿರುತ್ತಾರೆ ಎಂದು ತಿಳಿಸಿದರು

ಆದರೆ KSCZMA ಪ್ರಾಧಿಕಾರವು ಏನಾಂಕ: 18-12-2017 ರಂದು KSCZMA ಸಭೆಯಲ್ಲಿ ಒಡುಪು ಸಂಗ್ರಹಣಾ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣಕ್ಕೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ತಿರ್ಮಾನಿಸಿರುತ್ತಾರೆ. ಈಗ ಸದರಿಯವರು Bitumen ಸಂಗ್ರಹಣೆಗೆ ಅನುಮತಿ ನೀಡುವಂತೆ ಕೋರಿ ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸರಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ರವರು, ಸದರಿ ಅರ್ಜಿದಾರರಿಗೆ Bitumen ಶೇಖರಣೆಯ ಪ್ರಸ್ತಾವವನ್ನೊಳಗೊಂಡ ಪರಿಷ್ಕೃತ ಪರಿಸರ ನಿರ್ವಹಣಾ ಯೋಜನೆಯೊಂದಿಗೆ ನಮೂನೆ -1 ರಲ್ಲಿ ಹೊಸದಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ತಿಳಿಸಿದ ಪ್ರಕಾರ, ಅರ್ಜಿದಾರರ ರು ಕಛೇರಿಗೆ ಮನ: ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, Bitumen ಶೇಖರಣೆಗೆ ಈಗಾಗಲೇ ಅನುಮತಿ ನೀಡಿರುವ ಕುರಿತು ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆ ಹಾಗೂ ನಿರ್ಣಯಕ್ಕಾಗಿ ಮನ: ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಯೋಜನೆಗೆ ಈಗಾಗಲೇ MOEF ನಿಂದ Molasses ಸಂಗ್ರಹಕ್ಕೆ ಅನುಮತಿ ನೀಡಿರುವುದರಿಂದ, ಈಗ Bitumen ಶೇಖರಣೆಗೂ ಸಹ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಒಪ್ಪಿಡುಕಿ ದಿಂದ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ತಿಳಿಸುವುದು ಮಾಡುವ ಕುರಿತು ಸದರಿ ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

19.5 [E]: ಅಧ್ಯಕ್ಷರು, ಬೆಳಕೊಂಡ ಮೀನುಗಾರಿಕೆ ಸಹಕಾರಿ ಸಂಘ ನಿಯಮಿತ, ಇವರು ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಹೊನ್ನಾವರ ತಾಲೂಕಿನ ಕಾಸರಗೋಡ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 291 ರಲ್ಲಿ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರವನ್ನು ನಿರ್ಮಿಸಿದ ಕುರಿತು.

ಅಧ್ಯಕ್ಷರು, ಬೆಳಕೊಂಡ ಮೀನುಗಾರಿಕೆ ಸಹಕಾರಿ ಸಂಘ, ನಿಯಮಿತ, ಇವರು ಹೊನ್ನಾವರ ತಾಲೂಕಿನ ಕಾಸರಗೋಡ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 291 ರಲ್ಲಿ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರವನ್ನು ನಿರ್ಮಿಸಿದ ಕುರಿತು ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಏನಾಂಕ: 07-01-2016 ಮತ್ತು ಸಮಿತಿಯು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ನೀಡುವಂತೆ ಸಭೆಯಲ್ಲಿ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯವಾಗಿತ್ತು. ಆದರೆ ಅರ್ಜಿದಾರರು ಅನುಮತಿ ಪಡೆಯಲು ಸರ್ವಾನುಮತದಿಂದ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಿಸುತ್ತಿರುವುದು CRZ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಸರ್ಕಾರದ ಅನುಮತಿ ಪಡೆಯುವುದು ಕಡ್ಡಾಯವಾಗಿದೆ ಎಂದು ತಿಳಿಸಿದರು. ಆದ್ದರಿಂದ ಅರ್ಜಿದಾರರು ಅನುಮತಿ ಪಡೆಯುವುದನ್ನು ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುವ



ATTESTED  
TRUE COPY  
S. M. DURGEKAR  
NOTARY, KARAVAR

ಮುನ್ನ ಈ ಕಛೇರಿಯ ನಿರೀಕ್ಷೆಗಳಿಗಾಗಿ ಪತ್ರ ಪಡೆಯುವುದು ಸಾಧ್ಯವಿಲ್ಲವೆಂದು ನೋಡಿಸಿ. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಈಗಾಗಲೇ ಮಂಜೂಗಡ್ಡೆ ಸ್ಥಾವರವನ್ನು ನಿರ್ಮಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಸಮಜಾಯಿಸಿಯನ್ನು ನೀಡಬೇಕೆಂದು ತಿಳಿಸಿದರು.

ಸದರಿ ವಿಷಯವಾಗಿ ದಿನಾಂಕ: 30-1-2016 ರಂದು ಬೆಂಗಳೂರಿನಲ್ಲಿ ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿದಾಗ, ಸದರಿ ಹೊನ್ನಾವರ ತಾಲೂಕಿನ ಕಾಸರಕೋಡೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 291 ರಲ್ಲಿ ಅನುಮತಿ ಇಲ್ಲದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲ ಮಂಜೂಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಿಸುತ್ತಿರುವುದು ಅಖಿಲ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗುತ್ತದೆ ಎಂದು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದ.

ಪ್ರಕಾರ ಮತ್ತು ಸದರಿ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿ ನೋಡಿಸಿದಂತೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅನುಮತಿ ಇಲ್ಲದ ಈಗಾಗಲೇ ಮಂಜೂಗಡ್ಡೆ ಸ್ಥಾವರವನ್ನು ನಿರ್ಮಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಸಮಜಾಯಿಸಿಯನ್ನು ನೀಡಬೇಕೆಂದು ನೋಡಿಸಿದ ಪ್ರಕಾರ, ಈ ಕಛೇರಿಯಿಂದ ಸದರಿ ಅರ್ಜಿದಾರರಿಗೆ ನೋಟಿಸ್ ನೀಡಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ನೋಟಿಸ್ ದಿನಾಂಕ: 09-04-2016 ರಂದು ಅರ್ಜಿದಾರರು ಉತ್ತರ ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ವರದಿಯನ್ನು ದಿನಾಂಕ: ಸಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಬೆಂಗಳೂರುರವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಲಾಗಿತ್ತು ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಮುಂದುವರಿದು, ಸಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ವಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪರ್ಜಿ 5 ನಿಕರ್‌ಜಿಡ್ 2016 ದಿನಾಂಕ: 23-08-2017 ರಂತೆ, ಸದರಿ ಪ್ರಕರಣವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಯಾಗಿರುವುದರಿಂದ ಹಾಗೂ ಸದರಿ ಅರ್ಜಿದಾರರು ತಿಳವಳಿಕೆ ಇಲ್ಲದ ಮಂಜೂಗಡ್ಡೆ ಸ್ಥಾವರ ಕಟ್ಟಲು ಶುರು ಮಾಡಿದ್ದು, ಈ ರೀತಿ ಕ್ಷಮೆ ಕೋರಿ ಉತ್ತರ ನೀಡಿರುವುದರಿಂದ, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 25-07-2017 ರಂದು ನಡೆದ 19 ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿದಂತೆ, ಸದರಿ ಪ್ರಕರಣವನ್ನು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ, ಮುಂದಿನ ಕ್ರಮವಹಿಸುವಂತೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಸದರಿ ಪ್ರಕರಣವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ-2011ರ :-

ಪ್ಯಾರಾ 8111 CRZ -111 (ಎ) (iii) ರಲ್ಲಿ (ಎಲ್) - ಮೀನು ಒಣಗಿಸುವ ಅಂಗಳಗಳು, ಹರಾಜು ಹಾಲುಗಳು ಬಲೆಬೀರಿ ಅಂಗಳಗಳು, ದೋಣಿ ನಿರ್ಮಾಣ ತಾಣಗಳು, ಮಂಜೂಗಡ್ಡೆ ತಯಾರಿಕಾ ಪ್ಲಾಂಟು, ಮಂಜೂಗಡ್ಡೆ ಮಡಿ ಮಾಡುವ ಘಟಕಗಳು, ಮೀನು ಸಂಸ್ಕರಣಾ ಸೌಕರ್ಯಗಳು ಇವೇ ಮುಂತಾದ ನೈಋಯ ಮೀನುಗಾರರ ಸಮುದಾಯಕ್ಕೆ ಅಗತ್ಯವಾದ ಸೌಕರ್ಯಗಳು.

ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- III ರ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಸಮುದ್ರ ಭರತರೇಖೆಯಿಂದ 375 ಮೀಟರ್ ಮತ್ತು ನದಿಯ ಭರತರೇಖೆಯಿಂದ 35.10 ಮೀಟರ್ ದೂರದಲ್ಲಿರುವುದು ಎಂದು ಬರುತ್ತಿದೆ ಹಾಗೂ ಈ ಪರಿಶೀಲನೆ ಪ್ರಯೋಜನವನ್ನು ಮಂಜೂಗಡ್ಡೆ ಸ್ಥಾವರ ಈಗಾಗಲೇ ನಿರ್ಮಿಸಿದ್ದು ಕಂಡು ಬರುತ್ತದೆ. ಸದರಿ ಸ್ಥಾವರ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿ ಸದಸ್ಯರ ಅನುಮತಿ ಹಾಗೂ ಈ ವಿಷಯದ ಕುರಿತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಜಿಲ್ಲಾ ಕರಾವಳಿ ನಿರ್ಮಾಣ ಸಮಿತಿಯ ಸಭೆಯ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ

S. M. DURGEKAR  
NOTARY, KARWAR



ATTESTED  
TRUE COPY

68 (1)

ಮಂಜೂರಿನಿಂದ ಸದರಿ ಪ್ರಕರಣವನ್ನು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆ ಕಾರಣ

ನಿರ್ಣಯಕ್ಕಾಗಿ ಮುಖ್ಯಮಂತ್ರಿಗಳಿಂದ ಮುಖ್ಯ ಸಚಿವರುಗಳಿಗೆ ಸಾರ್ವಜನಿಕ ಸಭೆಗಳಲ್ಲಿ ಸಿಬ್ಬಂದಿ

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಯೋಜನೆಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಧ್ಯಕ್ಷತೆಗೆ ಸಂಬಂಧಿಸಿದ ಮೀನು  
ಶೇಖರಣೆಗೆ ಮುಖ್ಯ ಅಧ್ಯಕ್ಷರಾದ ಚಟುವಟಿಕೆಯಾಗಿಯೂ ಮುಖ್ಯ ಸಚಿವರು ನಿಯಂತ್ರಣ ವಲಯ 2011  
ರ ನಿಯಮಾವಳಿಯ ಪ್ರಕಾರ ಮಂಜೂರಿಗೆ ಸಂಬಂಧಿಸಿದ ನಿಯಮಾವಳಿ ಅನುಮತಿಸಬಹುದಾದ  
ಚಟುವಟಿಕೆಯಾಗಿಯೂ ಸದರಿ ಚರ್ಚೆಯಿಂದ ಮೀನುಗಾರಿಕೆ ಸಚಿವರು ಸಂಘ ನಿಯಮಿತರವರು ಕ್ಷಮೆ ಕೋರಿ  
ನೀಡಿರುವ ಉತ್ತರವನ್ನು ಪರಿಗಣಿಸುತ್ತಾ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು KSCZMA ದಿಂದ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ.  
ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಸದರಿ  
ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರೀಕ್ಷಿಸಿ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತಿಯಿಂದ  
ಅನುಮೋದಿಸಲಾಯಿತು.

**19.5(F): ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕುಮಟಾ ತಾಲೂಕಿನ ಶಶಿಕೆತ್ತಲ (ಗುಂಡ್) ದಲ್ಲ 4.60**

**MLD ಸಾಮರ್ಥ್ಯದ ಗ್ರಾಮಸಾರ ಶುದ್ಧೀಕರಣ ಘಟಕ (STP) ನಿರ್ಮಿಸುವ ಕುರಿತು**

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ  
ಮಂಡಳಿ, ಉಪವಿಭಾಗ ಕಾರವಾರ ಇವರು ದಿನಾಂಕ: 20-12-2017 ರಂದು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕುಮಟಾ  
ತಾಲೂಕಿನ ಶಶಿಕೆತ್ತಲ (ಗುಂಡ್) ದಲ್ಲ 4.60 MLD ಸಾಮರ್ಥ್ಯದ ಗ್ರಾಮಸಾರ ಶುದ್ಧೀಕರಣ ಘಟಕ (STP)  
ನಿರ್ಮಿಸಲು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ  
ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

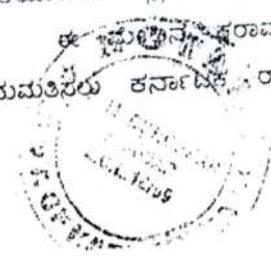
ಸದರಿ ವಿಷಯವಾಗಿ ಕಛೇರಿಬಳಿಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ, ಸದರಿ ಪ್ರದೇಶದ ಐ. ಪಿ.ಎಸ್.  
ಲೀಡಿಂಗ್ N.14o 25' 19.2", 74o 23' 40.9" ಅನುಸಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-1 ರಲ್ಲಿ ಬರುತ್ತದೆ ಎಂದು  
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ  
ಮಂಡಳಿ, ಉಪವಿಭಾಗ ಕಾರವಾರ ಇವರು ಕುಮಟಾ ತಾಲೂಕಿನ ಕುಮಟಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 561/ಬ  
ಶಶಿಕೆತ್ತಲ (ಗುಂಡ್) ದಲ್ಲ 4.60 MLD ಸಾಮರ್ಥ್ಯದ ಗ್ರಾಮಸಾರ ಶುದ್ಧೀಕರಣ ಘಟಕ (STP) ನಿರ್ಮಿಸಲು ಅರ್ಜಿ  
ಅನುಮತಿ ನೀಡಲು ಕೋರಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ತಿಳಿಸಿದರು.

**ಸದರಿ ಪ್ರಕರಣವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿನಿಯಮ- 2011ರ:-**

[ಪ್ಯಾರಾ 8 I ಸಿ.ಆರ್. ಜೆಡ್. -1 (i) [b] ಪ್ರಸಂಗ ಲೈಸೆನ್ಸುಗಳ ಸೇರಿವಂತ ಪೈಪ್‌ಲೈನ್‌ಗಳು ಮತ್ತು ಸಾಗಣೆ  
ವ್ಯವಸ್ಥೆಗಳು ಮತ್ತು [c] ಸಿ. ಆರ್. ಜೆಡ್. -1 ರ ಅಡಿಯಲ್ಲಿ ಅನುಮತಿಸಬಹುದಾದ ಚಟುವಟಿಕೆಗೆ ಅವಶ್ಯವಾದ  
ನೋಂದಣಿಗಳು, ರಸ್ತೆ ಅನುಮತಿಸಬಹುದಾದ ಇನ್ನಿತರ

ಅನುಮತಿಸಲು ಕರ್ನಾಟಕ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿನಿಯಮದ ಪ್ರಕಾರ  
ಪ್ರಾಧಿಕಾರ (ವಿಷಯ) ಶಿಫಾರಸ್ಸು ಮಾಡುವ



**"ATTESTED"**  
**TRUE COPY**  
S. H. DEVENKAR  
NOTARY, KARWAR

(1)

ಕುರಿತು ಒಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯ ಚರ್ಚೆ ಮತ್ತು ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ವಿಳಾಸವರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಯೋಜನೆಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ನಿಯಮಾವಳಿಯ ಪ್ರಕಾರ ಅನುಮತಿಸಬಹುದೇ ಇಲ್ಲವೋ ಮತ್ತು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಒಪ್ಪಿಕೊಂಡು ಬಂದ ನಿರೀಕ್ಷಿಸಲಾಗುವುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಸದರಿ ವಿಷಯವಾಗಿ ಒಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

19.5(G): ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ (ಉದ್ಯಾನವನ) ನಿರ್ಮಾಣ ಕುರಿತು.

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ 1989 ರಿಂದ 1992 ರ ತನಕ ಕಡಲ ತೀರದಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲತಗೊಳಿಸಿದ ಮಕ್ಕಳ ಪುಟಾಣಿ ಗೈಡ್ ರಸ್ತೆ/ಕೆ. ನಿಲ್ದಾಣ ಮತ್ತು ಗೈಡ್ ಗ್ಯಾರೇಜ್ ಕಟ್ಟಡ, ಫಿಲ್ ಅಕ್ಸೆಲಿಯಮ್, ಪ್ಲಾಸ್ಟಿನಿಯೋಲಿಯಮ್, ಮಯೂರ ನೃತ್ಯ ಕಾರಂಜಿಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದು. 2000 ನೇ ನಾಲನಲ್ಲಿ ಕಾರವಾರ ಬಂದರುಗಳಿಗೆ ಬರುವ ನೌಕೆಗಳಿಗೆ ಸಂಕೇತ ರವಾನೆ ಮಾಡಲು ನಿಗ್ಗಲ್ ಒಪ್ಪಿ ನಿರ್ಮಾಣ ಮಾಡಿದ್ದು. 1989 ರಲ್ಲಿ ಕದಂಬ ನೌಕಾನೆಲೆ ಪ್ರಾರಂಭ ಆದ ನಂತರ ನೌಕಾನೆಲೆಯ ನೆನಪಿನಗೋಸ್ಕರ 2006 ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ಕೇಂದ್ರ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದು ಯುದ್ಧ ನೌಕಾ ವಸ್ತು ಸಂಗ್ರಹಾಲಯ ನಿರ್ಮಿಸಿದ್ದು ಅದರಂತೆ ಕರಾವಳಿಯ ಸ್ಥಾನಸ್ವತಿಕ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಪರಿಚಯಿಸುವುದಕ್ಕೋಸ್ಕರ 1994 ರಿಂದ ಕರಾವಳಿ ಉತ್ಪನ್ನವನ್ನು ಡಾ|| ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರದಲ್ಲಿ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ಅಲ್ಲದೇ ಕಡಲ ತೀರಕ್ಕೆ ಬರುವ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಸಾರ್ವಜನಿಕ ಶೌಚಾಲಯ (ರಾಕ್ ಗಾರ್ಡನ್ ಪ್ರದೇಶದಲ್ಲಿ) ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ರಾಷ್ಟ್ರ ಪ್ರಖ್ಯಾತಿ ಪಡೆದ ಕವಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಇವರು ಕಾರವಾರಕ್ಕೆ ಭೆಟ್ಟಿ ಕೊಟ್ಟ ನೆನಪಿನಗೋಸ್ಕರ 1970 ನೇ ನಾಲನಲ್ಲಿ ಫಿಲ್ ಅಕ್ಸೆಲಿಯಮ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿನಿಯೋಲಿಯಮ್ ಮಧ್ಯದಲ್ಲಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಪ್ರತಿಮೆ ಸ್ಥಾಪಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದಂತೆ ಮೇಲಿನ ಕಟ್ಟಡಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಸ್ತಿತ್ವಕ್ಕೆ ಬರುವ ಪೂರ್ವದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು ಸದರ ಕಟ್ಟಡಗಳು ಬಹಳ ಹಳೆಯದಾಗಿರುವುದರಿಂದ ಮತ್ತು ಈಗಿನ ಅವಶ್ಯಕತೆಗೆ ಅನುಗುಣವಾಗಿ ಪುನರ್ ನಿರ್ಮಾಣ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ಆ ಪೈಕಿ ರಾಕ್ ಗಾರ್ಡನ್ ಪ್ರದೇಶದ ದಕ್ಷಿಣ ಭಾಗದಲ್ಲಿ ಈ ಹಿಂದೆ 1998 ರಲ್ಲಿ ಉದ್ಘಾಟನೆಗೊಂಡ ಮಯೂರ ನೃತ್ಯ ಕಾರಂಜಿ ಹಾಗೂ ಉತ್ತರ ಭಾಗದಲ್ಲಿ 1996 ರಲ್ಲಿ ಉದ್ಘಾಟನೆಗೊಂಡ ನಿಗ್ಗಲ್ ಒಪ್ಪರ್ ಮತ್ತು ಪಶ್ಚಿಮ ಭಾಗದಲ್ಲಿ ನಗರಸಭೆಯಿಂದ 1990 ರಲ್ಲಿ ನಿರ್ಮಾಣಗೊಂಡ ಹೆಲಿ ಶೌಚಾಲಯ ಮತ್ತು 1989-90 ರಲ್ಲಿ ಪಶ್ಚಿಮ ಮತ್ತು ಪೂರ್ವ ಭಾಗದಲ್ಲಿ ಉದ್ಘಾಟನೆಗೊಂಡ ಮಕ್ಕಳ ಪುಟಾಣಿ ಗೈಡ್ ರಸ್ತೆ ಇರುತ್ತದೆ. ಈ ಮೇಲೆ ವಿವರಿಸಿದ 4 ಬಿಲ್ಡಿಂಗ್ ಚತುರ್ಗುಣ ಮಧ್ಯದಲ್ಲಿ ಇರುವ ಸ್ಥಳವು ಸಂಪೂರ್ಣವಾಗಿ ಸುರಕ್ಷಿತವಾಗಿರುತ್ತದೆ ಮತ್ತು ಈ ಮೇಲಿನ ಯಾವುದೇ ಕಟ್ಟಡಗಳು ಸಾರ್ವಜನಿಕರ ಉಪಯೋಗಕ್ಕೆ ಬಾರದ ಸ್ಥಿತಿಯಲ್ಲಿ ಇದ್ದಿರುವುದನ್ನು ಮನಗಂಡು ಈ ಮಧ್ಯದ ಸ್ಥಳವನ್ನು ರಾಕ್ ಉದ್ಯಾನವನವನ್ನಾಗಿ ನಿರ್ಮಿಸಲು ನಿರ್ಧರಿಸಿದ್ದು ಇರುತ್ತದೆ. ಇದರಲ್ಲಿ ರಾಕ್ ಉದ್ಯಾನವನ ಅಭಿವೃದ್ಧಿಪಡಿಸಲಾಗುತ್ತಿದೆ. ಗುರುವಾರದಿಂದ ಶುಕ್ರವಾರದವರೆಗೆ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುವುದರೊಂದಿಗೆ ಕಟ್ಟಡವಾಗಿ ಪರಿವರ್ತಿಸಲಾಗುತ್ತಿದೆ. ಉದ್ಯಾನವನದ ಸದರಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದನ್ನು ಕಟ್ಟಡವಾಗಿ ಪರಿವರ್ತಿಸಲಾಗುತ್ತಿದೆ. ಉದ್ಯಾನವನದ ಭಾಗದಲ್ಲಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಅರಣ್ಯ ಇಲಾಖೆಯ ಸಹಾಯಕ ಅಧ್ಯಕ್ಷರು, ಕುಣಿ, ಗೌಡ, ಗೊಂಡ, ಇತ್ಯಾದಿ ಪಂಗಡಗಳ ಜೀವನ

S. M. DULAKHERA  
NOTARY, KARWAR







19.5[G] (i); ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲತೀರದಲ್ಲಿ ಪ್ಲಾನಿಂಗ್‌ನಿಯಮ್ (ತಾರಾಲಯ) ಬ್ರಾಂಡ್‌ಡ್ ಮಹ್ ಕೋರ್ಡ್ ಮನರ್ ನಿರ್ಮಾಣ ಕುರಿತು.

ನನ್ನಾನ್ಯ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ನಟವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಿಕೊಂಡ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದಿನಿಂದಲೂ ಇದ್ದ ಪ್ಲಾನಿಂಗ್‌ನಿಯಮ್ (ತಾರಾಲಯ ಪ್ರಸ್ತುತ ಸ್ಥಳೀಕರಣ) ಪ್ರದೇಶದಲ್ಲಿ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಹಾಗೂ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲಕ್ಕಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ನಿಯಮಾನುಸಾರ ಬೆಂಡರ್ ಕರೆದು ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಬ್ರಾಂಡ್‌ಡ್ ಆಫ್ ಮಳಿಗೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಲು ಶ್ರೀ ರಾಜೇಶ್ ಎಸ್. ಕಾಮತ್ ರವರಿಗೆ ಗುತ್ತಿಗೆ ನೀಡಿರುವ ಬಗ್ಗೆ ಪ್ರಸ್ತುತ ಸದಸ್ಯ ಸಾರ್ವಜನಿಕರು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು ಈ ಕೆಳಗಿನಂತೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ 1989 ರಿಂದ 1992 ರ ತನಕ ಕಡಲ ತೀರದಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲತೆಗೋಸ್ಕರ ಮಕ್ಕಳ ಪುಟಾಣಿ ರೈಲು ರಸ್ತೆ, ನಿಲ್ದಾಣ ಮತ್ತು ರೈಲು ಗ್ಯಾರೇಜ್ ಕಟ್ಟಡ, ಫಿಶ್ ಅಕ್ವೇರಿಯಮ್, ಪ್ಲಾನಿಂಗ್‌ನಿಯಮ್, ಮಯೂರ ನೃತ್ಯ ಕಾರಂಜಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. 2000 ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರವಾರ ಬಂದರುಗಳಿಗೆ ಬರುವ ನೌಕೆಗಳಿಗೆ ಸಂಕೇತ ರವಾನೆ ಮಾಡಲು ಸಿಗ್ನಲ್ ಟವರ್ ನಿರ್ಮಾಣ ಮಾಡಿದ್ದು, 1989 ರಲ್ಲಿ ಕಥಂಬ ನೌಕಾನೆಲೆ ಪ್ರಾರಂಭ ಆದ ನಂತರ ನೌಕಾನೆಲೆಯ ನೆನಪಿನಗೋಸ್ಕರ 2006 ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯಕ್ಕೆ ನಂಬಂಧಿಸಿ ಕೇಂದ್ರ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದು ಯುದ್ಧ ನೌಕಾ ವಸ್ತು ಸಂಗ್ರಹಾಲಯ ನಿರ್ಮಿಸಿದ್ದು ಅದರಂತೆ ಕರಾವಳಿಯ ಸಾಂಸ್ಕೃತಿಕ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಪರಿಚಯಿಸುವಗೋಸ್ಕರ 1994 ರಿಂದ ಕರಾವಳಿ ಉತ್ಸವವನ್ನು ಡಾ|| ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರದಲ್ಲಿ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ಅಲ್ಲದೇ ಕಡಲ ತೀರಕ್ಕೆ ಬರುವ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಸಾರ್ವಜನಿಕ ಶೌಕಾಲಯ (ರಾಕ್ ಗಾರ್ಡನ್ ಪ್ರದೇಶದಲ್ಲಿ) ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ರಾಷ್ಟ್ರ ಪ್ರಖ್ಯಾತಿ ಪಡೆದ ಕವಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಇವರು ಕಾರವಾರಕ್ಕೆ ಭೆಟ್ಟಿ ಕೊಟ್ಟ ನೆನಪಿನಗೋಸ್ಕರ 1970 ನೇ ಸಾಲಿನಲ್ಲಿ ಫಿಶ್ ಅಕ್ವೇರಿಯಮ್ ಮತ್ತು ಪ್ಲಾನಿಂಗ್‌ನಿಯಮ್ ಮಧ್ಯದಲ್ಲಿದೆ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಪ್ರತಿಮೆ ಸ್ಥಾಪಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದಂತೆ ಮೇಲಿನ ಕಟ್ಟಡಗಳು ಸರ್ವಜನ ನಿಯಂತ್ರಣ ಮತ್ತು ಅಸ್ತಿತ್ವಕ್ಕೆ ಬರುವ ಪೂರ್ವದ ನಿರ್ಮಾಣವಾಗಿದ್ದು ಸದರ ಕಟ್ಟಡಗಳು ಬಹಳ ಹೆಚ್ಚೆಯದಾಗಿರುವುದರಿಂದ ಮತ್ತು ಈಗಿನ ಅವಶ್ಯಕತೆಗೆ ಅನುಗುಣವಾಗಿ ಮನರ್ ನಿರ್ಮಾಣ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ಈ ಪ್ಲಾನಿಂಗ್‌ನಿಯಮ್ ಈ ಹಿಂದಿನ ವಿಜ್ಞಾನ ಮೂಲದಿಗಳು ಅಳವಡಿಸಿದ್ದು ಅವುಗಳು ತುಂಬಾ ಹಳೆಯದಾಗಿರುವುದರಿಂದ ಮತ್ತು ಕಟ್ಟಡವು ಮಳೆಯ ನೀರು ಸೋರಿಕೆಯಿಂದ ಸಂಪೂರ್ಣವಾಗಿ ನಾಶವಾಗಿ ಆಗಿರುತ್ತದೆ. ಕಾರಣ ಸದರ ತಾಲೂಕಿನವನ್ನು ಮನರ್ ನಡವಿಕರಿಸಿ ವಿವ್ಯಾಹಗಳ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಶೈಕ್ಷಣಿಕ ಮತ್ತು ವಿಜ್ಞಾನ ಬಗ್ಗೆ ತಿಳುವಳಿಕೆ ನೀಡುವ ಕುರಿತು ಮನರ್ ನಿರ್ಮಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿದೆ. ಅಲ್ಲದೇ ಈ ಶೈಕ್ಷಣಿಕ ಪ್ರವಾಸಕ್ಕೆ ಬರುವ ಪ್ರವಾಸಿಗರಿಗೆ ಮತ್ತು ವಿವ್ಯಾಹಗಳ ಅನುಕೂಲತೆಗೋಸ್ಕರ ಉದ್ಯಾನವನ ಅಭಿವೃದ್ಧಿ / ಮನರ್ ನಿರ್ಮಾಣ ಕೆಲಸವಾಗಿದೆ. ಬರುವ ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಅಡುಗೆಗಳನ್ನು ಮಾರಾಟ ಮಾಡಲು ವ್ಯವಸ್ಥೆಯನ್ನು ಮಾಡಲಾಗುತ್ತದೆ. ಈ ಸಂದರ್ಭದಲ್ಲಿ ಈಗಿನ ಪ್ರಮಾಣಗಳನ್ನು ಸಂಸ್ಕರಿಸಲು ಸೆಪ್ಟಿಕ್ ಬ್ಯಾಂಕ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲಾಗಿದ್ದು ಫನತ್ಯಾಜ್ಯಗಳನ್ನು ಬಿಂಗಡಿಸಿ ಮೂಡಿ ಸಂಗ್ರಹಿಸಿ ನಿರ್ವಹಿಸಲು ನಗರಸಭೆಯ ಫನತ್ಯಾಜ್ಯ

S. M. DUNGEKAR  
NOTARY, KARWAR



72

ಮುಖ್ಯಮಂತ್ರಿಗಳ ಸಚಿವರುಗಳ ಸ್ಥಾನ ನಿರ್ವಹಣೆ ಮತ್ತು ಸ್ಥಾನಗಳನ್ನು ಈ ಸ್ಥಳದ ವಿದ್ಯೆ ಮತ್ತು ರಕ್ಷಣೆಗೋಸ್ಕರ ಸುತ್ತಲೂ ಕಂಪೌಂಡ್ ಗೋಡೆ, ಸುರಕ್ಷಿತವಾದ ಹಾಗೂ ಸವಿಕರಣಗೊಳ್ಳುವ ಕಟ್ಟಡವು ಕರ್ನಾಟಕ ಎಂಗಲ್ ಮತ್ತು ಟ್ರಸ್ಟ್‌ಗಳನ್ನು ಅಳವಡಿಸಿ ಅದರ ಮೇಲೆ ಅಭಿ ನಿರೀಕ್ಷೆಗಳನ್ನು ಅಳವಡಿಸಲಾಗುತ್ತಿದೆ. ಇವುಗಳನ್ನು ಖುಲ್ಲಾಪಡಿಸಲು ಸಹ ಯಾವುದೇ ರೀತಿಯಿಂದ ತೊಂದರೆ ಆಗದಂತೆ ಖಾಯಂ ತರಬಣಿ ಕಟ್ಟಡ, ಆರೋಗ್ಯ ಅಪಾಯಕರ ಕಟ್ಟಡವಾಗಿರುತ್ತದೆ. ಉದ್ಯಾನವನದಲ್ಲಿ ಅನೇಕ ರೀತಿಯ ಸಸ್ಯಗಳನ್ನು ಬೆಳೆಸುವುದರಿಂದ ವಿದ್ಯಾರ್ಥಿಗಳಿಗೆ ಪರಿಸರ ಮತ್ತು ಗಿಡಮರಗಳ ಬಗ್ಗೆ ಪರಿಚಯಿಸುವ ಉದ್ದೇಶ ಸಹ ಹೊಂದಲಾಗಿದೆ. ಈ ಸ್ಥಳದ ಪಕ್ಕದಲ್ಲಿ ಇರುವ ಸುಮಾರು 1970 ರಲ್ಲಿ ನಿರ್ಮಿಸಿದ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ಇವರ ಪ್ರತಿಮೆಯನ್ನು ಸಹ ಸಂರಕ್ಷಿಸುವ ಕೆಲಸವನ್ನು ಮಾಡಲಾಗುತ್ತಿದೆ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿ, ಈ ಪ್ರದೇಶವು ಭೂ ಪ್ರದೇಶದ ಕಡೆಗೆ ಮತ್ತು ಈ ಕಿಂಚಿತ್ ಸುಮಾರು ರೈಲು ಕ್ಷೇತ್ರ ಮಧ್ಯದಲ್ಲಿ ಬಿಡುಗಡೆಗೊಂಡ ಹಾಗೂ ಈ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿರ್ಮಾಣ ವಲಯ-2 ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು ಈ ಕಟ್ಟಡವು ಮನಂ ನಿರ್ಮಾಣ ಕಟ್ಟಡವಾಗಿರುವುದರಿಂದ ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಅನುಮತಿಯನ್ನು ನೀಡಬೇಕಾಗಿ ವಿನಂತಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರಿದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯವರು ಸಲ್ಲಿಸಿದ ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಜೊತೆಗೆ ಶಿಸಂಂಕ:31-10-2017 ರಂದು ಸನ್ಮಾನ್ಯ ಶ್ರೀ ಆರ್. ವಿ. ದೇವಶಾಂಡ್ ಮಾನ್ಯ ಜ್ಯಹತ್ ಮತ್ತು ಮಧ್ಯಮ ಕೈಗಾರಿಕೆ ಮತ್ತು ಉದ್ಯೋಗ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಈ ಕಾಮಗಾರಿಯನ್ನು ಒಂಟಲ್ ಮೂಲಕ ಕೈಕೊಳ್ಳುವ ಬಗ್ಗೆ ನಿರ್ಣಯಿಸಿದ ಸಭಾ ನಡವಳಿಯನ್ನು ಹಾಜರು ಪಡಿಸಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ 1970 ನೇ ಸಾಲಿನಲ್ಲಿ ನಿರ್ಮಾಣಗೊಂಡ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ರವರ ಪ್ರತಿಮೆ ಇರುವ ಬಗ್ಗೆ ಹಾಗೂ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಬಹಳ ಕಿಂಡಿ ನಿರ್ಮಾಣವಾದಂತಹ ಪ್ಲಾನಿಂಗ್‌ಲಿಯಂ (ಪ್ರಸ್ತುತ ಸ್ಥಳೀಕರಗೊಂಡಿರುವ) ತಾರಾಲಯ ಕಟ್ಟಡವಿದ್ದು ಅವುಗಳ ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಹಾಜರು ಪಡಿಸಿದ್ದು ಇದಕ್ಕೆ ಟೆಂಡರ್ ದಾರರು ಸಹ ಸದರಿ ಸ್ಥಳದಲ್ಲಿದ್ದಂತಹ ಹಳೆಯ ಪೇವಿಕ್, ಬಾವಿ, ಪ್ಲಾನಿಂಗ್‌ಲಿಯಂ (ತಾರಾಲಯ) ಉಣ್ಣೆದಿರುವುದಾಗಿ ತಿಳಿಸಿ ಅವುಗಳ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಇದಲ್ಲದೇ ಪ್ರಸ್ತಾವನೆಯ ಜೊತೆಗೆ ತಾರಾಲಯವನ್ನು ಸನ್ಮಾನ್ಯ ಶ್ರೀ ಎಂ. ಬೆಳ್ಳೆಯಪ್ಪ ಕುಟುಂಬಗಾರಿಟ್ ಮತ್ತು ಬಂದರು ಖಾತೆ ಸಚಿವರು ಉದ್ಘಾಟನೆ ಮಾಡಿರುವ ಸೀನ್‌ಶ್ಯಾನದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಹಾಜರು ಪಡಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ಈ ಎಲ್ಲಾ ಸರ್ಕಾರಗಳನ್ನು/ವಾಹಿನಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಎಲ್ಲಾ ಕಟ್ಟಡಗಳು 1998 ರ ಪೂರ್ವದ ಕಟ್ಟಡಗಳಾಗಿದ್ದು ಪ್ರಸ್ತುತ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ಸದಸ್ಯರು ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣೆಗಾಗಿ ಅಭಿವೃದ್ಧಿಗೊಂಡ ಬ್ರೂಯಿಂಗ್ ಠಾಂಗೋ ಮುಖ್ಯ ನಿರ್ಮಾಣ ಮಾಡುವುದಾಗಿ ಸಲ್ಲಿಸಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಬಿಡುಗಡೆ ಪ್ರಸ್ತಾವನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಿಆರ್‌ಆರ್‌ಡಿ ನಿಯಮಾವಳಿಗಳಂತೆ ಸೂಕ್ತ ಮೆಕ್ಯಾನ್ಯೂರಲ್ ಕಾರ್ಯವಿಧಾನಗಳನ್ನು ಅನುಷ್ಠಾನಿಸಿ ಸೂಕ್ತವೆಂದು ಅಭಿಪ್ರಾಯಿಸಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ಮಾಣಾ ಸಮಿತಿ DCZMC ಯಿಂದ ಅನುಮೋದನೆ ನೀಡಿ ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ರವಾನಿಸಲು ಜಿಲ್ಲಾ ಕಲ್ಯಾಣ ವಲಯ ನಿರ್ಮಾಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದಿಸಲಾಯಿತು.

73

19.5(G) (ii): ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ಅಚ್ಚರ ಪ್ರದೇಶದಲ್ಲಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ತತ್ತಿಯಾಗುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಪ್ರವಾಸಿಗರಿಗೆ ಪರಿಚಯಿಸುವ "ನೆಲನಿರಿ" ಕಟ್ಟಡ ಮನರ್ ನಿರ್ಮಾಣ ಕುರಿತು.

ನನ್ನಾನ್ಯ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ನಟವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಿಕೊಂಡ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ಕಡಲ ತೀರ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದಿನಿಂದಲೂ ಇದ್ದ ಮುಖಾಂತಿ ರೈಲು ನಿಲ್ದಾಣ ಕಟ್ಟಡ (ಪ್ರಸ್ತುತ ಸ್ಥಗಿತಗೊಂಡಿರುವ) ದಲ್ಲಿ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ನಿರ್ಮಾಣಸಾರ ಟೆಂಡರ್ ಕರೆದು ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ತತ್ತಿಯಾಗುವ ಆಹಾರ ಪದಾರ್ಥ ಗಳನ್ನು ಪ್ರವಾಸಿಗರಿಗೆ ಪರಿಚಯಿಸುವುದಕ್ಕೋಸ್ಕರ 'ನೆಲನಿರಿ' ಹೆಸರಿನಲ್ಲಿ ಮಳಿಗೆಯನ್ನು ಪ್ರಾರಂಭಿಸಿರುವ ಬಗ್ಗೆ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು ಈ ಕೆಳಗಿನಂತೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ 1989 ರಿಂದ 1992 ರ ತನಕ ಕಡಲ ತೀರದಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲತೆಗೋಸ್ಕರ ಮಕ್ಕಳ ಮುಖಾಂತಿ ರೈಲು ರಸ್ತೆ ಹಳಿ ನಿಲ್ದಾಣ ಮತ್ತು ರೈಲು ಗ್ಯಾರೇಜ್ ಕಟ್ಟಡ, ಸಾಗರ ಮತ್ಯಾಲಯ, ಪ್ಲಾನಿಂಗ್ ಇಲಾಖೆಯ ಮುಖಾಂತಿ ನೃತ್ಯ ಕಾರಂಜಿಗಳ ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. 2000 ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರವಾರ ಬಂದರುಗಳಿಗೆ ಬರುವ ನೌಕೆಗಳಿಗೆ ಸಂಕೇತ ರವಾನೆ ಮಾಡಲು ಸಿಗ್ನಲ್ ಟವರ್ ನಿರ್ಮಾಣ ಮಾಡಿದ್ದು. 1989 ರಲ್ಲಿ ಕದಂಬ ನೌಕಾನೆಲೆ ಪ್ರಾರಂಭ ಆದ ನಂತರ ನೌಕಾನೆಲೆಯ ನೆನಪಿನಗೋಸ್ಕರ 2006 ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ಕೇಂದ್ರ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದು ಯುದ್ಧ ನೌಕಾ ವಸ್ತು ಸಂಗ್ರಹಾಲಯ ನಿರ್ಮಿಸಿದ್ದು ಅದರಂತೆ ಕರಾವಳಿಯ ಸಾಂಸ್ಕೃತಿಕ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಪರಿಚಯಿಸುವಗೋಸ್ಕರ 1994 ರಿಂದ ಕರಾವಳಿ ಉತ್ಸವವನ್ನು ಡಾ|| ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರದಲ್ಲಿ ಮುಖಾಂತಿ ವರ್ಷ ವೇದಿಕೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ಅಲ್ಲದೇ ಕಡಲ ತೀರಕ್ಕೆ ಬರುವ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಸಾರ್ವಜನಿಕ ಲೌಚಾಲಯ (ರಾಕ್ ಗಾರ್ಡನ್ ಪ್ರದೇಶದಲ್ಲಿ) ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ರಾಜ್ಯ ಪ್ರವಾಸಿ ಪಡೆದ ಕವಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ಇವರು ಕಾರವಾರಕ್ಕೆ ಭೆಟ್ಟಿ ಕೊಟ್ಟ ನೆನಪಿನಗೋಸ್ಕರ 1970 ನೇ ಸಾಲಿನಲ್ಲಿ ಫಿಶ್ ಅಕ್ವೇರಿಯಮ್ ಮತ್ತು ಪ್ಲಾನಿಂಗ್ ಇಲಾಖೆಯ ಮಧ್ಯದಲ್ಲಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ಠಾಂಗೋರ್ ಪ್ರತಿಮೆ ಸ್ಥಾಪಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದಂತೆ ಮೇಲಿನ ಕಟ್ಟಡಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಸ್ತಿತ್ವಕ್ಕೆ ಬರುವ ಮಾರ್ಗದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು ಸದರ ಕಟ್ಟಡಗಳು ಬಹಳ ಹಳೆಯದಾಗಿರುವುದರಿಂದ ಮತ್ತೆ ಬೇಕಾದ ಅಭಿವೃದ್ಧಿಗಳಿಗೆ ಅನುಕೂಲವಾಗಿ ಮನರ್ ನಿರ್ಮಾಣ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ಅದರಂತೆ ಮುಖಾಂತಿ ಮಕ್ಕಳ ರೈಲು ರಸ್ತೆ ಸಮುದ್ರ ಕೊರೆತದಲ್ಲಿ ಸಂಪೂರ್ಣವಾಗಿ ಹಾಳಾಗಿದ್ದು 2008 ರಿಂದ ಮಕ್ಕಳ ಮುಖಾಂತಿ ರೈಲು ನಿಲ್ದಾಣವನ್ನು ನಿಲ್ಲಿಸಲಾಗಿದೆ ಹಾಗೂ ಮುಖಾಂತಿ ಮಕ್ಕಳ ರೈಲು ನಿಲ್ದಾಣ ಮತ್ತು ಅದರಲ್ಲಿ ಇರುವ ಲೌಚಾಲಯ ಸಂಪೂರ್ಣವಾಗಿ ಹಾಳಾಗಿರುತ್ತದೆ. ಸದರ ಪಾಳು ಅದ್ಧ ಕಟ್ಟಡವಲ್ಲಿ ಅಸ್ತುತ್ವ ಕೊರತಾಗಿರುವುದರಿಂದ ಸಂಪೂರ್ಣವಾಗಿ ಹಾಳಾಗಿರುತ್ತದೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಮುಖಾಂತಿ ಮಕ್ಕಳ ರೈಲು ನಿಲ್ದಾಣ ಮತ್ತು ಒಂದು ಭಾಗದ ಲೌಚಾಲಯವನ್ನು ನವೀಕರಣಗೊಳಿಸಿ, ಡೈವ್ ಇಂಗ್ ಕೋರ್ಟ್ ನಿರ್ಮಿಸುವುದರಲ್ಲಿ ಸದರ ಕಟ್ಟಡವನ್ನು ಬಿಂಗಡಿಸಿ, ಸರ್ಗಸಭೆಯ ತ್ಯಾಜ್ಯ ನಿವಾರಣಾ ಕೇಂದ್ರಕ್ಕೆ ನೀಡಲಾಗುತ್ತದೆ.

ATTESTED TRUE COPY  
S. M. DURDEKAR  
NOTARY, KARWAR  
S. M. DURDEKAR  
KARWAR  
L.C.L. 10/99  
Page 30 of 42

74



ಈ ನೋಟ ಕಟ್ಟಡದ ಉತ್ಪಾದನಾ ಕಾರ್ಯದ ಅಡಿಯಲ್ಲಿ ಕಟ್ಟಡದ ಕೆಲವು ಭಾಗಗಳನ್ನು ಉತ್ಪಾದಿಸುವ  
 ಉದ್ದೇಶದಿಂದ ಈಗಾಗಲೇ ಪ್ರವಾಸಿಗರಿಗೆ ಮರುಪಾವತಿಯಾದ "ನೆಲಸಿಲಿ" ಕಟ್ಟಡದ ಉಳಿದ ಭಾಗಗಳ  
 ಪ್ರವರ್ತನ ಹಾಗೂ ಮಾರಾಟ ವ್ಯವಸ್ಥೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಇದರಿಂದ ಯಾವುದೇ ರೀತಿಯ ಭವತ್ಯಾಜ್ಯ ಉತ್ಪತ್ತಿ ಆಗುವುದಿಲ್ಲ.  
 ಅಲ್ಲದೇ ಇದರಿಂದ ಪರಿವರದ ಮೇಲೆ ಯಾವುದೇ ದುಷ್ಕರಣಾಮ ಆಗುವುದಿಲ್ಲ ಹಾಗೂ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಗೆ ಬರುವ  
 ಪ್ರವಾಸಿಗರಿಗೆ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಸಾಕಷ್ಟು ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಲಭ್ಯವಾಗುವಂತೆ ಮಾಡಲು ನಿರ್ದೇಶಿಸಿದ್ದು.  
 ಅದರಂತೆ ಕಟ್ಟಡವನ್ನು ಈ ಹಿಂದೆ ಕಟ್ಟಿದ ಇನ್ನೊಂದು ಭಾಗದ ಮಕ್ಕಳ ಪುಟಾಣಿ ರೈಲು ನಿಲ್ದಾಣದ ಕೌಶಲಿಯ ಕಟ್ಟಡ  
 ಮುಲ್ತಾಪಡಿಸಿ ಪುನರ್ ನಿರ್ಮಾಣ ಕೆಲಸ ಕೈಗೊಂಡು ಉತ್ತಮ ಪದರ ಪ್ರವೇಶವು ಕಡಲ ತೀರದ ಬದಿಯಲ್ಲಿ ಇರಲೇ ಒಂದು  
 ಬಳಗ ಪ್ರವೇಶವನ್ನು ಒದಗಿಸುವ ಈ ಪ್ರವೇಶವು ಕರ್ನಾಟಕ ಸುಯಂತ್ರಣ ಮಯ-2 ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು ಈ ಕಟ್ಟಡವು ಪುನರ್  
 ನಿರ್ಮಾಣ ಕಟ್ಟಡವಾಗಿರುವುದರಿಂದ ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಅನುಮತಿಯನ್ನು ನೀಡಬೇಕಾಗಿ ಕೋರಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಪರಿಶೀಲನಾ ಅಧಿಕಾರಿ 1998 ರಲ್ಲಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರಾಗಿದ್ದ ಶ್ರೀ ಅಶುಲ್ ಕುಮಾರ್  
 ತಿವಾರಿ ಭಾ.ಆ.ಸೇ ರವರಿಂದ ಪುಟಾಣಿ ರೈಲು ಉದ್ದೇಶದಿಂದ ಶಿಲಾನ್ಯಾಸದ ಉದ್ದೇಶದಿಂದ ಉದ್ದೇಶಿಸಿರುವುದನ್ನು  
 ಹಾಕಿರಬಡಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಮತ್ತೆ ಸಿಕ್ಕಿ ಹಾಕಿದ ಪುಟಾಣಿ ರೈಲು ಎಂಬ ಶಿರೋನಾಮೆಯಡಿ ವಿವಿಧ ವಿನ  
 ಪತ್ರಿಕೆಗಳಲ್ಲಿ ಅಂದಿನ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಾದ ಶ್ರೀ ಲಿಲೇಶ್ ಕುಮಾರ್ ಸಿಂಗ್ ರವರು 2005 ನೇ ಸಾಲಿನಲ್ಲಿ ದಂಡಕಾರಣ್ಯ  
 ಪುಟಾಣಿ ರೈಲು ಪುನರ್ ನಿರ್ಮಾಣದ ನಂತರ ಹೆಚ್ಚು ನಿಶಾನೆ ಹೊರಿಸಿರುವ ಪತ್ರಿಕೆಗಳ ಪ್ರತಿಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಮತ್ತು  
 ದಿನಾಂಕ:20-02-2017 ರಂದು ಸನ್ಮಾನ್ಯ ಶ್ರೀ ಆರ್. ಬಿ. ದೇವಬಾಂಡೆ ಮಾನ್ಯ ಬೃಹತ್ ಮತ್ತು ಮಧ್ಯಮ ಕೈಗಾರಿಕೆ  
 ಮೂಲಭೂತ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಮಿತಿಯ  
 ಸಭೆಯ ನಡವಳಿಯನ್ನು ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ಈ ಎಲ್ಲಾ ಸಕಾರಣಗಳನ್ನು/ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಎಲ್ಲಾ ಕಟ್ಟಡಗಳು ಹಳೆಯ ಕಟ್ಟಡಗಳಾಗಿದ್ದು,  
 ಪ್ರಸ್ತುತ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು  
 ಪ್ರವೇಶವನ್ನು ಅಭಿವೃದ್ಧಿಗಾಗಿ ಹಾಗೂ ಜಿಲ್ಲೆಯ ಉತ್ಪನ್ನಗಳನ್ನು ವಲಿಚಯಿಸುವ ಉದ್ದೇಶದಿಂದ ಡಾ|| ರವಿವ್ರನಾಥ  
 ಲಾಲ್ ಕಡಲ ತೀರದಲ್ಲಿ ಈ ಹಿಂದೆ ಇದ್ದ ಪುಟಾಣಿ ರೈಲು ನಿಲ್ದಾಣ ಕಟ್ಟಡವನ್ನು ನದೀಕರಿಸಿ ನೆಲಸಿಲಿ ಕಟ್ಟಡವನ್ನು  
 ನಿರ್ಮಾಣ ಮಾಡಿರುವುದಾಗಿ ಸಲ್ಲಿಸಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ವಿಶೇಷ ಪ್ರಸ್ತಾವನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಿಆರ್‌ಜೆಡ್  
 ನಿಯಮಾವಳಿಗಳಂತೆ ಸೂಕ್ತ ಮೊತ್ತವನ್ನು ಪಾವತಿಸಿಕೊಂಡು ಅನುಮೋದನೆ ನೀಡುವುದು ಸೂಕ್ತವೆಂದು ಅಭಿಪ್ರಾಯಿಸಿ ಉತ್ತರ  
 ಕನ್ನಡ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ DCZMC ಯಿಂದ ಅನುಮೋದನೆ ನೀಡಿ ಸದರಿ ಪ್ರಕರಣವನ್ನು  
 KSCZMA ಗೆ ರವಾನಿಸಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ  
 ಅನುಮೋದಿಸಲಾಯಿತು.

19.5[G] (iii): ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಭಟ್ಟಳ ತಾಲೂಕಿನ ಮುಡೋಲ್ಬರವೆಲ್ಲ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ  
 ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಪ್ರವಾಸಿಗರಿಗೆ ಪರಿಚಯಿಸುವ "ನೆಲಸಿಲಿ" ಕಟ್ಟಡ ಪುನರ್ ನಿರ್ಮಾಣ ಕುರಿತು.

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯಲ್ಲಿ 2 ಉದ್ದೇಶದಿಂದ 2012 ಕ್ಕಿಂತ ಮುಂಚಿನಲ್ಲಿ ರಲ್ಲಿ ನಿರ್ಮಾಣದ ಅಂಗಣ ಮಾರ್ಗಗಳನ್ನು  
 ಉದ್ದೇಶಿಸಿ ಕೆಲವರು ಅನುಮೋದನೆ ಸಮಿತಿಯೊಂದಿಗಿದ್ದು, ಪ್ರವೇಶಿಸಿ ತುಡುಪ್ಪಿಯಿಂದ ಈ ಸ್ಥಳದಲ್ಲಿ ಪ್ರವಾಸಿಗರ  
 ಅನುಕೂಲಕ್ಕಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಉತ್ಪನ್ನಗಳು ಒಂದೇ ಸ್ಥಳದಲ್ಲಿ ಪರಿಚಯಿಸುವಂತೆ 02 ಹಂತಕ್ಕೆ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು

S. M. ...  
...



75

ಉದ್ದೇಶಿಸಿ ದಿನಾಂಕ:31-10-2017 ರಂದು ನನ್ನಾವ್ಯ ತ್ರಿ ಆರ್. ವಿ. ದೇವಶಾಂತ್ ಮಾನ್ಯ ಬೃಹತ್ ಮುಕ್ತ ಮಧ್ಯಮ ಶೈಕಾರಿಬ್ ಮೂಲಭೂತ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಉಸ್ತುವಾಗಿ ಸಚಿವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಈ ಕಾಮಗಾರಿಯನ್ನು ಬೆಂಗಳೂರು ಮೂಲಕ ಕೈಕೊಳ್ಳುವ ಬಗ್ಗೆ ನಿರ್ಣಯಿಸಿದ ಸಭಾ ನಡವಳಿಯನ್ನು ಹಾಜರು ಪಡಿಸಿದ್ದು ನಡವ್ಯ ಕಾರ್ಯದರ್ಶಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು ಈ ಕೆಳಗಿನಂತೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

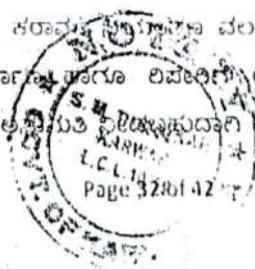
ಭಟ್ಟ (ತಾ) ಮಾವಳ್ಳಿ 2 ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 2 ಕ್ಷೇತ್ರ 0-2-0 ರಲ್ಲಿ ತಾತ್ಕಾಲಿಕ ಅಂಗಡಿ ಮಳಿಗೆಗಳನ್ನು 1980 ರಿಂದ ಕೆಲವರು ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸಿಕೊಂಡಿದ್ದರು, ಪ್ರವಾಸಿಗರ ಹಿತದೃಷ್ಟಿಯಿಂದ ಈ ಸ್ಥಳದಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲಕ್ಕಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಉತ್ಪನ್ನಗಳು ಒಂದೇ ಸ್ಥಳದಲ್ಲಿ ದೊರೆಯುವಂತೆ 02 ಹಂತಸ್ಥಿತ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಉದ್ದೇಶಿಸಿದಂತೆ ನೆಲಮಹಡಿಯಲ್ಲಿ ಉತ್ತರ ಕನ್ನಡ ಉತ್ಪನ್ನಗಳ (ಪ್ಯಾಕ್ ಮಾಡಿದ) ಮಾರಾಟ ಮಳಿಗೆ "ನೆಲಸಿರಿ" ಸ್ಥಾಪನೆ & ಮೊದಲ ಮಹಡಿಯಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಮಾಹಿತಿ ಕೇಂದ್ರ & ಟ್ರಾವೆಲ್ ಡೆಸ್ಕ್ ಆರಂಭಿಸಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ. ಇದರಿಂದ ಯಾವುದೇ ರೀತಿಯ ಘನತ್ಯಾಜ್ಯ ಉತ್ಪತ್ತಿ ಆಗುವುದಿಲ್ಲ. ಅಲ್ಲದೇ ಇದರಿಂದ ಪರಿಸರದ ಮೇಲೆ ಯಾವುದೇ ದುಷ್ಪರಿಣಾಮ ಆಗುವುದಿಲ್ಲ ಹಾಗೂ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಗೆ ಬರುವ ಪ್ರವಾಸಿಗರಿಗೆ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಸಾಮಾನ್ಯ ಆಹಾರ ಪದಾರ್ಥಗಳು ಲಭ್ಯವಾಗುವಂತೆ ಮಾಡಲು ನಿರ್ಧರಿಸಿದ್ದು. ಅದರಂತೆ ಕಟ್ಟಡವನ್ನು ಈ ಹಿಂದೆ ಕಟ್ಟಿದ ಕಟ್ಟಡ ಮುಲ್ಲಾವಡಿಸಿದ ಇನ್ನೊಂದು ಭಾಗದಲ್ಲಿ ಪುನರ್ ನಿರ್ಮಾಣ ಕೆಲಸ ಕೈಗೊಂಡಿದ್ದು ಇರುತ್ತದೆ. ನದರ ಪ್ರದೇಶವು ಕಡಲ ತೀರದ ಇರದೇ ಛಾ ಭಾಗದಲ್ಲಿ ಬರುತ್ತದೆ. ಈ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2 ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು ಈ ಕಟ್ಟಡವು ಪುನರ್ ನಿರ್ಮಾಣ ಕಟ್ಟಡವಾಗಿರುವುದರಿಂದ ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಅನುಮತಿಯನ್ನು ನೀಡಬೇಕಾಗಿ ವಿನಂತಿಸಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲಾಗಿ, ನದರಿ ಸ್ಥಳಕ್ಕೆ ಕಾಯ್ದಿರಿಸಿದ ಸ್ಥಳದ ಪಹಣಿ ಪತ್ರಿಕೆಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಆದೇಶ ಸಂಖ್ಯೆ:ಆರ್/ಆ/ಎಲ್/ಎನ್/ಡಿ/ನಿಆರ್/320/2017-18 ದಿನಾಂಕ: 18-11-2017 ರಂತೆ ನದರಿ ಸ್ಥಳವನ್ನು ಪ್ರವಾಸೋದ್ಯಮ ಇಲಾಖೆಗಾಗಿ ಕಾಯ್ದಿರಿಸಿರುವ ಆದೇಶವನ್ನು ಪ್ರಸ್ತಾವನೆಯೊಂದಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಈ ಎಲ್ಲಾ ನಕಾರಣಗಳನ್ನು/ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ನದರಿ ಎಲ್ಲಾ ಕಟ್ಟಡಗಳು ಹಳೆಯ ಕಟ್ಟಡಗಳಾಗಿದ್ದು, ಪ್ರಸ್ತುತ ನದರವ್ಯ ಕಾರ್ಯದರ್ಶಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಹಾಗೂ 'ಜಿಲ್ಲೆಯ ಉತ್ಪನ್ನಗಳನ್ನು ಪರಿಚಯಿಸುವ ಉದ್ದೇಶದಿಂದ ಮುರ್ಡೇಶ್ವರದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಅತಿಕ್ರಮಣ ಮಾಡಿಕೊಂಡಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸಿ ನವೀಕರಿಸಿ ನೆಲಸಿರಿ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿರುವುದಾಗಿ ಸಲ್ಲಿಸಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ವಿಶೇಷ ಪ್ರಸ್ತಾವನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಸಿಆರ್/ಜೆಡ್ ನಿಯಮಾವಳಿಗಳಂತೆ ಸೂಕ್ತ ಮೊತ್ತವನ್ನು ಪಾವತಿಸಿಕೊಂಡು ಅನುಮೋದನೆ ನೀಡುವುದು ಸೂಕ್ತವೆಂದು ಅಭಿಪ್ರಾಯಿಸಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ DCZMC ಯಿಂದ ಅನುಮೋದನೆ ನೀಡಿ ನದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ಗೆ ರವಾನಿಸಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದಿಸಲಾಯಿತು.

ಮೇಲಿನ ಕಂಡಿಕೆಗಳಲ್ಲಿ ದಿವಲಿಸಿರುವ ಸಭಿ ಪ್ರಾಜೆಕ್ಟ್ ಪ್ರದೇಶಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2 ರಲ್ಲಿ ಬರುತ್ತವೆ. ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಕಾರವಾರದ ಕಡಲತೀರದಲ್ಲಿ 1970 ನೇ ಸಾಲಿನಲ್ಲಿ ವಿ.ಬಿ.ಕರ್ ವಾಣಿಜ್ಯ ಕಾಲೇಜನ್ನು, 1988 ರಲ್ಲಿ (ಪ್ರಸ್ತುತ) ಕೈಗಾ ವಿಜ್ಞಾನ ಕೇಂದ್ರದ ಕಟ್ಟಡಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದು ನದರಿ ಕಟ್ಟಡಗಳ ಸರತಿ ಸಾಲಿನಲ್ಲಿಯೇ ಈ ಮೇಲಿನ ಒಂದು ಸಂಖ್ಯೆ 19.5(G), 19.5(G)(I), 19.5(G)(II), 19.5(G)(III) ರಲ್ಲಿ ದಿವಲಿಸಿದ ಪ್ರವಾಸೋದ್ಯಮ ನವೀಕರಣ ಕಾಮಗಾರಿಗಳು ಬರುತ್ತಿರುವುದರಿಂದ ಮತ್ತು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಾಣ ಹಾಗೂ ಲಿಪೇರಿಂಗ್ ಅವಕಾಶ ಇರುವುದರಿಂದ ಈ ಮೇಲಿನ ಎಲ್ಲಾ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅನುಮತಿ ನೀಡುವುದಾಗಿ ಅಭಿಪ್ರಾಯ ವಹಿಸಲಾಗಿದೆ.

S. M. DURGEKAR  
NOTARY, KARWAR



19.6: ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣಗಳಿಗೆ ಸರ್ಕಾರಿ ವಕೀಲರನ್ನು ನೇಮಕ ಮಾಡುವ ಬಗ್ಗೆ ಜಿಲ್ಲಾ ನ್ಯಾಯವಾದಿಗಳ ರೂಬಿಯನ್ನು ಅನುಮೋದನೆ ನೀಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿವೇಶನಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆಗೆ ಮಂಡಿಸಿದ ಕುರಿತು.

ಪ್ರಾವೇಶಿಕ ನಿವೇಶಕರು (ಪರಿನರ) ಕಚೇರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣಗಳಿಗೆ ಸರ್ಕಾರಿ ವಕೀಲರನ್ನು (Panel of Advocates) ನೇಮಕ ಮಾಡುವ ಕುರಿತು, ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ ಜವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿನರ ಇಲಾಖೆ ಬೆಂಗಳೂರು ರವರು ಪತ್ರ ಸಂಖ್ಯೆ ಅಪಜಿ 255 ಸಿಆರ್‌ಯುಡ್ 2016, ಬೆಂಗಳೂರು ದಿನಾಂಕ: 19-07-2017ರಂದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣಗಳಿಗೆ ಸರ್ಕಾರಿ ವಕೀಲರನ್ನು ನೇಮಕ ಮಾಡುವ ಸಂಬಂಧದ ಜಿಲ್ಲಾ ನ್ಯಾಯವಾದಿಗಳ (Panel of Advocates) ರೂಬಿಯನ್ನು ತಯಾರಿಸಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಆದ ಕಾರಣ ಈ ಕಚೇರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನ್ಯಾಯಾಲಯದಲ್ಲೆ ಪ್ರಕರಣಗಳನ್ನು ನಡೆಸಲು ಸರ್ಕಾರಿ ವಕೀಲರ (ಜಿಲ್ಲಾ ನ್ಯಾಯವಾದಿಗಳ) ಅವಶ್ಯಕತೆ ಇರುವುದರಿಂದ ಆಸಕ್ತ ನ್ಯಾಯವಾದಿಗಳು ತಮ್ಮ ವಿವರವಾದ Bio-Data ಹಾಗೂ ಅರ್ಜಿಯನ್ನು ಜಾಹೀರಾತು ಪ್ರಕಟವಾದ ಒಂದು ವಾರದೊಳಗೆ ಈ ಕಚೇರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿ, ಸದರಿ ವಿಷಯದ ಕುರಿತು ಸುಬ್ಬ ಪ್ರಕಟಣೆಯನ್ನು ಸ್ಥಳೀಯ ಮತ್ತು ರಾಜ್ಯಮಟ್ಟದ ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸುವಂತೆ ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಅಧಿಕಾರಿ, ವಾರ್ತಾಭವನ ಕಾರವಾರ ರವರಿಗೆ ಈ ಕಚೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಪ್ರಾನಿಪ/ಕನಿವ/ಜಾ.ಪ/2017-18/662, ದಿನಾಂಕ: 17/08/2017ರಂದು ಪತ್ರ ಬರೆದಿದ್ದು ಇರುತ್ತದೆ. ಅದರಂತೆ ದಿನಾಂಕ:21-08-2017ರಂದು ಕರಾವಳಿ ಮುಂಜಾವು, ವಿಜಯಕರ್ನಾಟಕ, ಉದಯವಾಣಿ, ವಿಶ್ವವಾಣಿ ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಸುದ್ದಿ ಪ್ರಕಟಣೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಕೆಳಕಂಡ ಅರ್ಜಿದಾರರು ಈ ಕಚೇರಿಗೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಕ್ರ.ಸಂ.	ಅರ್ಜಿದಾರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ದಿನಾಂಕ
1	ಶ್ರೀಮತಿ ಉಮಾ ದಾಮೋದರ ನಾಯ್ಕ, ಮಾವಿನಕುರ್ವಾ ಜಿಲ್ಲಾನ್ವೇಶ.	23-08-2017
2	ಶ್ರೀ ಬೆರನಾರ್ಡ್ ಲೇವಿಸ್, ಕೋರ್ಗ ರೋಡ್ ಕಿರಗಿ	24-08-2017
3	ಶ್ರೀಮತಿ ಪದ್ಮಾ ಕಮಲಾಕರ ರಾಂಚೇಲ, ನೂನೂರನೋಡಿ ಕಾರವಾರ	24-08-2017
4	ಶ್ರೀಮತಿ ಸರಸ್ವತಿ ಹಿರಗಡ್, ನೆರಳೆಕಟ್ಟೆ,ತಿರಗಿ.	24-08-2017
5	ಶ್ರೀಮತಿ ಶುಭಾ ಆರ್. ಗಾಂವಿಕಾರ, ಹೈಟರ್ಗ ರೋಡ್, ಕಾರವಾರ	24-08-2017
6	ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿ ಬ್ಲಿನಾಯ್ಕ, ಎಮ್.ಜಿ.ರಸ್ತೆ, ಕಾರವಾರ	30-08-2017
7	ಶ್ರೀ ಪ್ರದೀಪ ಅ.ಶಾಂಡೇಲ್, ಅಗಿಣಿ ಕಾರವಾರ	31-08-2017
ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಸುದ್ದಿ ಪ್ರಕಟಣೆ ಮಾಡುವ ಮುಂಚಿತವಾಗಿ ಬಂದಂತಹ ಅರ್ಜಿಗಳು.		
8	ಶ್ರೀ ಸವಾನಂದ ಮುಂಡ್ಲೀಕರ್ ಗಾಂವಿಕಾರ, ನಂದೇಗಲ್, ಕಾರವಾರ	26-07-2017
9	ಶ್ರೀ ಬ.ಶ್ರೀಮದ್.ಪ್ರಸಾದ್.ಶ್ರೀ ಮಯ್ಯಾಪುರ, ಕಾರವಾರ	26-07-2017

ಒಟ್ಟು- 9 ಅರ್ಜಿಗಳು



TRUE COPY

S. M. DURGEKAR  
NOTARY, KARWAR

( )  
( )

77

ಸದರಿ ವಿಷಯವಾಗಿ ಈ ಮೇಲಿನ ೨ ಅರ್ಜಿದಾರರಾದ ನ್ಯಾಯವಾದಿಗಳ ಕುರಿತು ಜಿಲ್ಲಾ ನ್ಯಾಯಾಧೀಶರ ಅಭಿಪ್ರಾಯ ಪಡೆದಿದ್ದು, ಸದರಿ ಜಿಲ್ಲಾ ನ್ಯಾಯವಾದಿಗಳ (Panel of Advocates) ಯಾವಿಯನ್ನು ಅನುಮೋದನೆ ನೀಡುವ ಕುರಿತು ಹಾಗೂ ಮೂರು ಜನ ನ್ಯಾಯವಾದಿಗಳ (Panel of Advocates) ಆಯ್ಕೆ ಮಾಡುವ ಕುರಿತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆ ಹಾಗೂ ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಿದ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಜಿಲ್ಲಾ ನ್ಯಾಯವಾದಿಗಳ ಸಂಘದ ಪ್ರದರ್ಶನದೊಂದಿಗೆ ಚರ್ಚಿಸಿ ಯಾವಿಯನ್ನು ಅಂತಿಮಗೊಳಿಸಲು ನೋಡಿಸಿದಂತೆ, ನ್ಯಾಯವಾದಿಗಳ ಸಂಘದ ಅಧ್ಯಕ್ಷರೊಂದಿಗೆ ಚರ್ಚಿಸಿದ್ದು, ನಂತರ ಮಾನ್ಯ ಕಡಲ ತೀರ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರೊಂದಿಗೆ ಚರ್ಚಿಸಲಾಗಿ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿದ ನಾಲ್ವರು ನ್ಯಾಯವಾದಿಗಳನ್ನು ಕರಾವಳಿ ನಿಯಂತ್ರಣಾ ವಲಯದ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣಗಳನ್ನು ನಡೆಸಲು ನ್ಯಾಯವಾದಿಗಳನ್ನಾಗಿ ಅನುಮೋದಿಸಲಾಗಿರುತ್ತದೆ.

1. ಶ್ರೀ ಸದಾನಂದ ಪುಂಡಲೀಕ ಗಾಂವಕರ, ನಂದನಗದ್ದಾ, ಕಾರವಾರ.
2. ಶ್ರೀಮತಿ ಪದ್ಮಾ ಕಮಲಾಕರ ತಾಂಡೇಲ, ಸೋನಾರವಾಡಾ, ಕಾರವಾರ.
3. ಶ್ರೀಮತಿ ಶುಭಾ ಆರ್.ಗಾಂವಕರ, ಹೈಚರ್ಚೆ ರೋಡ್, ಕಾರವಾರ.
4. ಶ್ರೀಮತಿ ಉಮಾ ದಾಮೋದರ ನಾಯ್ಕ, ಮಾದಿನಕುವಾ ಹೊನ್ನಾವರ.

**9.7: ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಕರಡು ಯೋಜನಾ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರ ಆಕ್ಷೇಪಣೆಗಳ ಕುರಿತು ಚರ್ಚೆ:**

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಅಭಿವಿಧಾನ, 2011ರ ಅನುಸಾರ ರಾಜ್ಯದ ಕಡಲತೀರ ವಲಯಗಳಿಗಾಗಿ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆಗಳನ್ನು ತಯಾರಿಸುವ ಕಾರ್ಯವನ್ನು ಎನ್.ಸಿ.ಎಸ್.ಸಿ.ಎಂ.(NCSCM) ಚೆನ್ನೈರವರಿಗೆ ವಹಿಸಿ ಕೊಟ್ಟಿದ್ದು, ಅದರಂತೆ ಸದರಿ ಸಂಸ್ಥೆಯು 1:25000 ಅಳತೆಯ ನಕ್ಷೆಯಲ್ಲಿ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯನ್ನು ತಯಾರಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರವು ದಿನಾಂಕ: 31-08-2017ರಂದು ಜರುಗಿದ ಸಭೆಯಲ್ಲಿ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯನ್ನು ಪರಿಗಣಿಸಿದ್ದು ಇದನ್ನು ಸಾರ್ವಜನಿಕರ ಅವಗಾಹನೆಗಾಗಿ ಪ್ರಕಟಿಸಿ, ಅವರಿಂದ ಯಾವುದೇ ತಕರಾರುಗಳು, ಸಲಹೆಗಳು ಮತ್ತು ಅನಿಸಿಕೆಗಳಿದ್ದಲ್ಲಿ ಆಹ್ವಾನಿಸಲು ದಿನಾಂಕ:07-09-2017 ರಂದು <http://www.karnataka.gov.in/ksczma> ವೆಬ್‌ಸೈಟ್‌ನಲ್ಲಿ ಅಭಿವಿಧಾನ ಹೊರಡಿಸಲಾಗಿದ್ದು, ಎಲ್ಲಾ ಪಾಲುದಾರರು ಮತ್ತು ಸಾರ್ವಜನಿಕರು ಈ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯನ್ನು ಪರಿಶೀಲಿಸಿ ಅವರ ತಕರಾರುಗಳು, ಸಲಹೆಗಳು ಮತ್ತು ಅನಿಸಿಕೆಗಳೇನಾದರೂ ಇದ್ದಲ್ಲಿ ಅವುಗಳನ್ನು ಅಂತಿಮ ರೂಪದಲ್ಲಿ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ, ಅರಣ್ಯ ಭವಿಷ್ಯದೃಷ್ಟಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ, ಕೊಠಡಿ ಸಂಖ್ಯೆ 710, 7ನೇ ಮಹಡಿ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು ಇವರಿಗೆ ದಿನಾಂಕ:07-11-2017ರ ಸಂಜೆ 5.30ರ ಒಳಗಾಗಿ ತಲುಪುವಂತೆ ಕಳುಹಿಸಿ ಕೊಡಲು ಕೋರಲಾಗಿದೆ. ಆದ್ದರಿಂದ ಕರಡು ನಕ್ಷೆಯಲ್ಲಿ ತಿಳಿಸಿರುವ ಸಲಹೆಗಳು ಮತ್ತು ಅನಿಸಿಕೆಗಳನ್ನು ನಿರೀಕ್ಷಿಸಿ ಸಮಯಕ್ಕೆ ಸುಂಚಂಚೆ:msksczma@gmail.com ಗೆ ಸಂದೇಶ ಕಳುಹಿಸುವ ಮೂಲಕವೂ

"ATTESTED  
TRUE COPY"

S. M. DURCEKAR  
NOTARY, KARWAR



78



ನಲ್ಲಿನು ಸುಧಾರಿಸುವುದು ಎಂದು ತಿಳಿಸಿದ ಪ್ರಕಾರ ನಗರ ನಿವಾಸಿಗಳ ಸುಧಾರಿಸುವುದು ಸುದ್ದಿ ಪ್ರಕಟಣೆಯನ್ನು ಸ್ವೀಕರಿಸಿ ಮತ್ತು ರಾಜ್ಯ ಮಟ್ಟದ ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ದಿನಾಂಕ:13-09-2017ರಂದು ಪ್ರಕಟಿಸಿದ್ದು ಇರುತ್ತದೆ. ಅದೇ ರೀತಿ ದಿನಾಂಕ:13-09-2017 ರಂದು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕರಾವಳಿ ಪ್ರದೇಶದ ತಾಲೂಕುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಪೌರಾಯುಕ್ತರು ನಗರಸಭೆ, ಮುಖ್ಯಾಧಿಕಾರಿ ಪಟ್ಟಣ ಪಂಚಾಯತ್, ಮುಖ್ಯಾಧಿಕಾರಿ ಪುರಸಭೆ ರವರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು ಮತ್ತು ದಿನಾಂಕ:12-09-2017 ರಂದು ತಡಶೀಲಾರ ರವರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ತಾಲೂಕು ಪಂಚಾಯತ್ ರವರಿಗೆ ಕರಡು ನಕ್ಷೆಯನ್ನು ನೀಡಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆಯ ಕರಡು ನಕ್ಷೆಯನ್ನು ಆಯಾ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಚೇರಿಗಳಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಮತ್ತು ಪಾಲುದಾರರ ಪರಿಶೀಲನೆಗಾಗಿ ಪ್ರಕಟನಾ ಫಲಕದಲಿ ನಕ್ಷೆಯನ್ನು ನಮೂದಿಸಬೇಕೆಂದು ತಿಳಿಸಿದ್ದು ಇರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಈ ವಿಷಯವಾಗಿ ಸದರಿ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯ ಆಕ್ಷೇಪಣೆಗಳ ಕುರಿತು ಸಾರ್ವಜನಿಕ ಆಲೋಚನೆಯನ್ನು ದಿನಾಂಕ:26-10-2017ರಂದು ಬೆಳಿಗ್ಗೆ 10.00 ರಿಂದ ಸಂಜೆ 6.00 ಗಂಟೆವರೆಗೆ ನ್ಯಾಯಾಲಯ ಸಭಾಂಗಣ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿ, ಕಾರವಾರದಲ್ಲಿ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯ ಆಕ್ಷೇಪಣೆಗಳ ಕುರಿತು ಸಾರ್ವಜನಿಕ ಆಲೋಚನೆಯನ್ನು ನಡೆಸಿದ್ದು, ಸದರಿ ದಿನ ಸಾರ್ವಜನಿಕರಿಂದ 64 ಅಹವಾಲುಗಳನ್ನು ಸ್ವೀಕರಿಸಿದ್ದು ಇರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಮುಂದುವರಿದು ಸದರಿ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP) ಯ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಲು 60 ದಿನಗಳ ಕಾಲಾವಕಾಶ ನೀಡಿದ ಪ್ರಕಾರ ಈ ಕಚೇರಿಯಲ್ಲಿ 105 ಸಾರ್ವಜನಿಕರ ಕರಡು ನಕ್ಷೆಯ ಕುರಿತು ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸ್ವೀಕರಿಸಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ವಿಷಯವಾಗಿ ದಿನಾಂಕ:16-11-2017ರಂದು ಸದರಿ ಆಕ್ಷೇಪಣೆಗಳ ಪರಿಶೀಲನೆ ಮತ್ತು ಅಳವಡಿಕೆಗಳ ಕುರಿತು ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಪ್ರಗತಿ ಪರಿಶೀಲನಾ ಸಭೆಯನ್ನು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಅರಣ್ಯ ಪರಿಷರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಬೆಂಗಳೂರು ವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಮಂಗಳೂರಿನಲ್ಲಿ ನಡೆಸಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ಸಭೆಯಲ್ಲಿ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಬೆಂಗಳೂರು ವರ ಕಚೇರಿಯಲ್ಲಿ ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕರಡು ನಕ್ಷೆಯ ಆಕ್ಷೇಪಣೆಗಳ ಕುರಿತು ಸ್ವೀಕೃತವಾದ 75 ಅಜಿಂಗಳನ್ನು ಈ ಕಚೇರಿಗೆ ನೀಡಿ ಸದರಿ ಆಕ್ಷೇಪಣೆದಾರರ ಅರ್ಜಿಗಳ ಕುರಿತು ಸ್ಥಳ ಪರಿಶೀಲನೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದರಂತೆ ಈ ಕಚೇರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸ್ವೀಕರಿಸಬೇಕಾದ ಒಟ್ಟು 243 ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನಾ (CZMP) ಯ ಆಕ್ಷೇಪಣೆಗಳ ಕುರಿತು ಈ ಕಚೇರಿಯಿಂದ ಸ್ವೀಕೃತಪರಿಶೀಲನೆ ನಡೆಸಿದ್ದು ಇರುತ್ತದೆ. ನಂತರದಲ್ಲಿ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಅರಣ್ಯ ಪರಿಷರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಬೆಂಗಳೂರು ರವರು ಕರಡುಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆಯ ಆಕ್ಷೇಪಣೆಗಳ ಪ್ರತೀಕರಣದ ಕುರಿತು ಚರ್ಚಿಸಲು ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸಭೆಗೆ ಹಾಜರಾಗಲು ತಿಳಿಸಿದ ಪ್ರಕಾರ ದಿನಾಂಕ:07-12-2017ರಂದು ಸದರಿ ಸಭೆಯು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಅರಣ್ಯ ಪರಿಷರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ರವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಬೆಂಗಳೂರಿನಲ್ಲಿ ನಡೆಸಿದ್ದು. ಸದರಿ ಸಭೆಯಲ್ಲಿ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು, (ಪರಿಷರ) ರವರು ತಯಾರಿಸಿದ ವರದಿಗಳನ್ನು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದರು. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ, 2011ರ ಅಧಿಸೂಚನೆಯ ಅಂಶಗಳನ್ನು ಮತ್ತು ಸ್ವೀಕರಿಸಿದ ಭೌಗೋಳಿಕ ಸನ್ನಿವೇಶಗಳ ಹಾಗೂ ಭೂ ಮೇಲ್ಮೈ ಲಕ್ಷಣಗಳನ್ನು ಗಮನದಲ್ಲಿಟ್ಟುಕೊಂಡು ಬಂದಿರುವ ಸಲಹೆ ಶಿಫಾರಸ್ಸುಗಳನ್ನು ಸಮಗ್ರವಾಗಿ ತಿರಸ್ಕರಿಸುವ ಸ್ಪಷ್ಟ ಅಭಿಪ್ರಾಯ ಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಲ್ಪಟ್ಟಿತು. ಅಲ್ಲದೇ ಅಂತಹ ಶಿಫಾರಸ್ಸು ಪ್ರಾರೋಪಿಸಿ ಸ್ಪಷ್ಟನೆ ಮತ್ತು ತಾನೂನಿನ ಅಂಶಗಳೂ ಮೊದಲಿನ ನಮೂದಾಗಿರಬೇಕೆಂದು ಸೂಚಿಸಿದರು. ಅದಕ್ಕಾಗಿ



S. M. DURGA...  
...KARNATAKA

ಒಂದು ಕಂಡವನ್ನು ರಚಿಸಿದ್ದು. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿನ ಪರಿಪೂರ್ಣವಾಗಿ ಸೂಕ್ತವೆನಿಸಿದ ಕಾಂಡ್ಲಾ ರಿಡ್. ಮಡ್‌ಪ್ಲಾನ್, ಸ್ಯಾಂಡ್ ಡ್ಯೂನ್ಸ್, ಮೀನು ಹಾಗೂ ಕಡಲಾಟು ಮೊದಲಾದ ಜಲಚರಗಳ ಸಂತಾನಾಭಿವೃದ್ಧಿ ಪ್ರದೇಶಗಳನ್ನು ಗುರುತಿಸಿ ಅವುಗಳ ನಿರ್ದೇಶಾಂಕ (GPS Co-ordinates) ಗಳೊಂದಿಗೆ ಸಡಿಲವಾದ ವರದಿಗಳನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ನದರಿ ವಿಷಯವಾಗಿ ದಿನಾಂಕ:14-12-2017ರಂದು ಡಾ.ಜಗನ್ನಾಥ ಎಲ್. ರಾಥೋಡ್, ಸದಸ್ಯರು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ, ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಶರ) ಮಂಗಳೂರು ಮತ್ತು ಕಿರಿಯ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ಮೀನುಗಾರಿಕೆ) ಮಂಗಳೂರು ಮತ್ತು ಡಾ.ಪ್ರಕಾಶ ಮೇಸ್ತಾ ರವರೊಂದಿಗೆ ಸೇರಿ ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ, ಅಂಕೋಲಾ, ಕುಮಬಾ, ಹೊನ್ನಾವರ, ಮತ್ತು ಭಟ್ಟಳ ತಾಲೂಕಿಗೆ ಸಂಭಂದಿಸಿದಂತೆ ಸ್ವೀಕೃತವಾದ ಆಕ್ಷೇಪಣೆಗಳ ನ್ನುಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ್ದು ಇರುತ್ತದೆ. ನದರಿ ವಿಷಯವಾಗಿ ಕೈಗೊಂಡ ಶಿಫಾರಸ್ಸು ಮಾಡಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಚರ್ಚೆ ಹಾಗೂ ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸಾರ್ವಜನಿಕರು ಸಲ್ಲಿಸಿರುವ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ಸಂಭಂದಿಸಿದಂತೆ ಅವುಗಳನ್ನು ಅನುಮೋದಿಸುತ್ತಾ ಹಿಂದೆ ಸಿ.ಆರ್.ಜೆಡ್.3 ವಲಯದಲ್ಲಿ ಇದ್ದ ಕುಮಬಾ, ಭಟ್ಟಳ ಮತ್ತು ಹೊನ್ನಾವರ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಪ್ರದೇಶಗಳನ್ನು ಸಿ.ಆರ್.ಜೆಡ್.3ರಲ್ಲಿ ಗುರುತಿಸಲಾಗಿದ್ದು ಅವುಗಳನ್ನು ಸಿ.ಆರ್.ಜೆಡ್.2ನಲ್ಲಿ ಮುಂಠಾವರೆಸುವುದು ಸೂಕ್ತವೆಂದು ಶಿಫಾರಸ್ಸು ಮಾಡುತ್ತ. ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದರು ಮತ್ತು ಜಿಲ್ಲಾ ಕರಾವಳಿ ನಿರ್ವಹಣಾ ಸಮಿತಿಯಿಂದ ಈ ಕೆಳಗಿನಂತೆ ಸಲಹೆಗಳನ್ನು ನೀಡಲಾಯಿತು.

1. ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯು, ಕಾರವಾರ, ದಿಂದ ಭಟ್ಟಳ ತಾಲೂಕು ವರೆಗೆ 140 ಕಿ.ಮೀ ವ್ಯಾಪ್ತಿಯ ಕರಾವಳಿ ಪ್ರದೇಶವನ್ನು ಹೊಂದಿದ್ದು, ಕಾರವಾರ ತಾಲೂಕಿನ ಮಾಜಾಳ ಗ್ರಾಮದ ತಿಳಮಾತಿ ಕಡಲತೀರದಿಂದ ಭಟ್ಟಳ ಕಡಲತೀರವರೆಗಿನ ಕಡಲ ತೀರವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ನದರಿ ಕಡಲತೀರಗಳಲ್ಲಿ ಭೇಟಿ ನೀಡುವ ಪ್ರವಾಸಿಗರ ಸಂಖ್ಯೆ ದಿನದಿಂದ ದಿನಕ್ಕೆ ಹೆಚ್ಚಾಗಿದ್ದು, ಕಡಲತೀರವನ್ನು ಆಧುನಿಕ ಸ್ಥಿತಿಯಲ್ಲಿ ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವುದು ಅವಶ್ಯಕತೆ ಇರುತ್ತದೆ. ಆದ್ದರಿಂದ ಕಡಲತೀರದ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಹೊಸ ಪ್ರವಾಸಿಗರು ಭೇಟಿ ನೀಡುವಂತಹ ಕಡಲ ತೀರಗಳಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವ್ಯಾಪ್ತಿಯನ್ನು ಕಡಿಮೆಗೊಳಿಸಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ನಿಯಮಗಳನ್ನು ಸಡಿಲೀಕರಣಗೊಳಿಸುವುದು.
2. ಅದೇ ರೀತಿ ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕುಮಬಾ ತಾಲೂಕಿನ ಗೋಕರ್ಣ ಭಾಗದ ಜನರ ಆರ್ಥಿಕತೆ ಸಂಪೂರ್ಣವಾಗಿ ಪ್ರವಾಸೋದ್ಯಮವನ್ನೇ ಆಧರಿಸಿದ್ದು, ನದರಿ ಪ್ರದೇಶವು ಈಗ ಸುಮಾರು 10,000ಕ್ಕೂ ಹೆಚ್ಚು ಜನಸಾಂದ್ರತೆಯಿಂದ ಕೂಡಿದ್ದು, ಅಭಿವೃದ್ಧಿ ಹೊಂದಿದ ಪ್ರದೇಶವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿಯಮಗಳನ್ನು ಸಡಿಲಗೊಳಿಸಿ, ಆರ್ಥಿಕ ಪ್ರಗತಿಗೆ ಹಾಗೂ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಗೋಕರ್ಣ ಪ್ರದೇಶವನ್ನು ಅಭಿವೃದ್ಧಿ ಹೊಂದಿದ ಪ್ರದೇಶವೆಂದು ಗುರುತಿಸಿ CRZ-II ವಲಯವೆಂದು ಗುರುತಿಸಬೇಕು ಮತ್ತು ನಿಯಮಗಳನ್ನು ಸಡಿಲೀಕರಣಗೊಳಿಸುವುದು.
3. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಅಭಿವೃದ್ಧಿ ನಿರೀಧಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ಔಟುಗಳಲ್ಲಿ ಪ್ರವಾಸೋದ್ಯಮ ಚಟುವಟಿಕೆಗಳನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸಲು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯಲ್ಲಿ ಸಡಿಲೀಕರಣಗೊಳಿಸಿ ಆದ್ಯತೆ ನೀಡುವುದು.
4. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ವಾಸ್ತವ್ಯದ ಮನೆ ನಿರ್ಮಾಣ ಮತ್ತು ರಿಪೇರಿಗೆ ಸಂಭಂದಿಸಿದಂತೆ ಪ್ರಸ್ತುತ ಇರುವ ನಿರ್ಮಾಣ ಅನುಮತಿ ನೀಡುತ್ತದ್ದು. ಇದನ್ನು ಅನುಮತಿ ನೀಡುವುದು.

S. M. DURGEKAR  
NOTARY, KARWAR



80

19.8: ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕುಮಟಾ ತಾಲೂಕಿನ ಗೋಕರ್ಣ ಗ್ರಾಮದ ಕುಡ್ಲೆ ಕಡಲ ತೀರದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಕುರಿತು.

ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕುಮಟಾ ತಾಲೂಕಿನ ಗೋಕರ್ಣ ಗ್ರಾಮದ ಕುಡ್ಲೆ ಕಡಲ ತೀರದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿಯಮಾವಳಿಗಳ ಕುರಿತು ಉಲ್ಲಂಘನೆಯಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ಕುಮಟಾ ತಾಲೂಕಿನ ಸಹಾಯಕ ಕಮಿಷನರ್ ಕುಮಟಾ ರವರು ಅಭ್ಯಾಧಿಕಾರಿಗಳಿಗೆ ವರದಿ ಮಾಡಿದ್ದರಿಂದ, ಸದರಿ ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ ಕಾರವಾರ ರವರು ಕುಡ್ಲೆ ಕಡಲ ತೀರದಲ್ಲಿ ಈಗಾಗಲೇ ಅಂಗಡಿಗಳನ್ನು ನಡೆಸುತ್ತಿರುವವರು ಹೊಸತಾಗಿ ಅತಿಕ್ರಮಣ ಮಾಡಿರುವ ಬಗ್ಗೆ ಮೌಖಿಕವಾಗಿ ಅತಿಕ್ರಮವಣವನ್ನು ತೆರವುಗೊಳಿಸಲು ನಿರ್ದೇಶನ ನೀಡಿದ ಮೇರೆಗೆ ದಿನಾಂಕ:14-09-2017 ರಂದು ಸಹಾಯಕ ಕಮಿಷನರ್, ಕುಮಟಾ, ತಹಶೀಲ್ದಾರ್ ಕುಮಟಾ ಮತ್ತು ಸ್ಥಳೀಯ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಸದರಿ ಪ್ರದೇಶದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಮಯದಲ್ಲಿ ಈಗಾಗಲೇ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಉಲ್ಲಂಘನೆಯಾದ ಪ್ರದೇಶದಲ್ಲಿ ಹೊಸದಾಗಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-1 ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011ರ ಅಧಿಸೂಚನೆಯ ಪ್ಯಾರಾ 8, 1.ಸಿ.ಆರ್.ಬೆಡ್-1ರಲ್ಲಿ ಅನುತಿಸಿರುವ ಚಟುವಟಿಕೆಗಳನ್ನು ಹೊರತುಪಡಿಸಿ, ಬೇರೆ ಯಾವುದೇ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳಿಗೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ-2011ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಕಾರಣ ಸದರಿ ತಾತ್ಕಾಲಿಕ ನಿರ್ಮಾಣಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಮತ್ತು ಖಾಯಂ ಕಟ್ಟಡ ನಿರ್ಮಾಣವನ್ನು ಮಾಡಿದವರಿಗೆ ನೋಟಿಸ್ ಜಾರಿ ಮಾಡಿ ಅಲ್ಲಿ ಯಾವುದೇ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳದಂತೆ, ಸದರಿ ವಿಷಯವಾಗಿ ಶಿಸ್ತು ಪಾಲಿಸುವ ಬಗ್ಗೆ ಸೂಚನೆ ನೀಡಿದ್ದು ಇರುತ್ತದೆ. ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ನಂತರದಲ್ಲಿ ಕೆಲವು ದಿನಗಳ ನಂತರ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಭೇಟಿ ನೀಡಿದಾಗ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿಯಮಾವಳಿಗಳ ಬಗ್ಗೆ ಶಿಸ್ತು ಪಾಲಿಸುವ ಕುರಿತು ಸೂಚನೆ ನೀಡಿದರೂ ಸಹ ಈ ಕೆಳಗೆ ಹೆಸರು ನಮೂದಿಸಿರುವವರು ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಹೊಸದಾಗಿ ಶಾಶ್ವತ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುತ್ತಿರುವುದು ಹಾಗೂ ಕಟ್ಟಡ ಕಟ್ಟುವ ಪೂರ್ವದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಇರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

1. ಶ್ರೀ ಗಣಪತಿ ನಾಗಪ್ಪ ಗೌಡ, ಕುಮಟಾ ತಾಲೂಕು, ಗೋಕರ್ಣ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 1318/1ಅ ಕ್ಷೇತ್ರ 0-7-0
2. ಶ್ರೀ ನಾಗರಾಜ ವಿಶ್ವಾಮ ಗೌಡ, ಕುಮಟಾ ತಾಲೂಕು, ಗೋಕರ್ಣ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 1319/1 ಕ್ಷೇತ್ರ 0-6-8
3. ಶ್ರೀ ಗಣಪತಿ ನಾರಾಯಣ ನಾಯಕ, ಕುಮಟಾ ತಾಲೂಕು, ಗೋಕರ್ಣ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 1316/1 ಕ್ಷೇತ್ರ 0-28-0
4. ಶ್ರೀ ಉಮೇಶ ಶುಕುಮ ಗೌಡ, ಕುಮಟಾ ತಾಲೂಕು, ಗೋಕರ್ಣ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 1331/1 ಕ್ಷೇತ್ರ 0-21-0
5. ಮಹಾಬಲೇಶ್ವರ ಗಣಪಯ್ಯ ಉಣ್ಣಾಪ್ಪಾಯ, ಸಣ್ಣಬೇರೆ, ಗೋಕರ್ಣ ಗ್ರಾಮ, ಕುಮಟಾ ತಾಲೂಕು ಸರ್ವೆ ನಂಬರ್ 842,843,844,845,846, 847

ಮುಂದುವರಿದು ಈ ವಿಷಯವಾಗಿ ಕುಮಟಾ ತಾಲೂಕಿನ ಗೋಕರ್ಣ ಗ್ರಾಮದ ಕುಡ್ಲೆ ಕಡಲ ತೀರದಲ್ಲಿ ಕುಮಟಾ ಉಪವಿಭಾಗ ರವರು ಸದರಿಯವರಿಗೆ ಈಗಾಗಲೇ ನೋಟಿಸ್ ನೀಡಿರುತ್ತಾರೆ ಆದ್ದರಿಂದ ಈ ವಿಷಯವಾಗಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ



ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ, ಕರಾವಳಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುತ್ತದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

ಅದುದರಿಂದ ಈ ರೀತಿ ಕುಡ್ಡ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಿಂದ ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿಯ ಹೆಸರಿನಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-1 ರಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುವುದು. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಕಾರಣ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಜಿಲ್ಲಾ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ ಎಂದು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದರು.

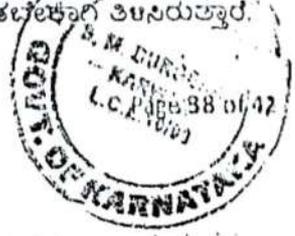
ಅದಕ್ಕೆ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು, ಸದರಿ ಪ್ರಕರಣಗಳನ್ನು ಸಭೆಯ ಮುಂದೆ ತರಲು ಹೇಳಿದರು. ಆ ಸಮಯದಲ್ಲಿ ಸದರಿ ವಿಷಯವಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನಾ ವರದಿ ಮಾತ್ರ ಲಭ್ಯವಿದ್ದು, ಇತರೆ ಎಲ್ಲಾ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸದರಿ ಪ್ರಕರಣಗಳನ್ನು ತಕ್ಷಣ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾವೆ ಹೂಡಲು ನಿರ್ದೇಶನ ನೀಡಲಾಯಿತು. ಇದಲ್ಲದೇ ಗೋಕರ್ಣ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ನಂಬಂದಪಟ್ಟ ಯಾವುದೇ ರೀತಿಯ ಸೌಲಭ್ಯ ದೊರಕದಂತೆ ಮಾಡಲು ತಿಳಿಸಿದರು ಹಾಗೂ Hescom ವತಿಯಿಂದ ದಿಮ್ಮಿತ್ ಸಂಪರ್ಕ ದೊರಕದಂತೆ ಮಾಡಲು ಪತ್ರ ಬರೆಯಲು ತಿಳಿಸಿದರು.

ಸದರಿ ವಿಷಯವಾಗಿ, ಸದರಿ ಸಭೆಯಲ್ಲಿ ತಾವು ಈ ಮೇಲಿನ ನಾಲ್ಕು ಪ್ರಕರಣದ ದಾಖಲೆಗಳನ್ನು ಪೂರೈಸಲು ತಿಳಿಸಿದಂತೆ, ಈ ಕಛೇರಿಯಿಂದ ದಿನಾಂಕ: 03-12-2017 ರಂದು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಗೋಕರ್ಣ ಗ್ರಾಮ ಪಂಚಾಯತ್ ರವರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು ಇರುತ್ತದೆ. ಅದೇ ಪ್ರಕಾರ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯು ಉಲ್ಲಂಘನೆಯಾದರಾಗಿ ನೀಲಿನ ಸೌಕರ್ಯವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಿ ನೀಲಿನ ಪೂರೈಕೆ ನೀಡುತ್ತಿಲ್ಲ ಎಂದು ಈ ಕಛೇರಿಗೆ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಅದೇ ರೀತಿ ಸದರಿ ಉಲ್ಲಂಘನೆಯಾದರಾಗಿ Hescom ವತಿಯಿಂದ ದಿಮ್ಮಿತ್ ಸಂಪರ್ಕ ದೊರಕದಂತೆ ಮಾಡಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶನ ನೀಡಿದಂತೆ, ದಿನಾಂಕ: 01-01-2018 ರಂದು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರರು(ರಿ) ಹುಬ್ಬಳ್ಳಿ ದಿಮ್ಮಿತ್ ಸರಬರಾಜು ಕಂಪನಿ ನಿಯಮಿತ ಕಾರ್ಯ ಮತ್ತು ವಾಲನಾ ಉಪವಿಭಾಗ ಕುಮಟಾ ತಾಲೂಕು ರವರಿಗೆ ದಿಮ್ಮಿತ್ ಸಂಪರ್ಕವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಬೇಕಾಗಿ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ.

ಮುಂದುವರೆದು ಈ ವಿಷಯವಾಗಿ ಸದರಿ ಉಲ್ಲಂಘನೆಯಾದರಾಗಿ ದಿನಾಂಕ: 10-01-2018 ರಂದು ಈ ಕಛೇರಿಯಿಂದ ಕಾರಣ ಕೇಳಿ ನೋಡಿಸನ್ನು ನೀಡಿ, ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಿದ ಕಟ್ಟಡವು ಬಗ್ಗೆ ಸೂಕ್ತ ನಮಜಾಯಿಸಿಯನ್ನು ಮೂರು (3) ದಿನಗಳಲ್ಲಿ ನೀಡಲು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಉಲ್ಲಂಘನೆಯಾದರಾದ ಶ್ರೀ ಗಣಪತಿ ನಾರಾಯಣ ನಾಯಕ, ಗೋಕರ್ಣ ಕುಮಟಾ ರವರು ದಿನಂತಿಸಿಕೊಳ್ಳುವುದೇನೆಂದರೆ, ಗೋಕರ್ಣ ಗ್ರಾಮದ ಕುಡ್ಡೆ ಮಜರೆಯಲ್ಲಿ ಸರ್ವೆ ನಂಬರ 1361/1 ಛೇತ್ರ 0-23-0 ರಲ್ಲಿ ನನ್ನ ಹಳೆಯ ಮನೆಯಾದ 3.303/1 ರಲ್ಲಿ ಗೋಕರ್ಣ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅಧಿಕೃತ ನಂಬರನ್ನು ಹೊಂದಿದ್ದು, ಸದರಿ ಕಟ್ಟಡವು ಅನಧಿಕೃತವಾಗಿರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ 18.09-20 ರಲ್ಲಿ ಮನೆ ಇರುವ ಬಗ್ಗೆ ದಾಖಲೆ ಹಾಗೂ ಪ್ರವಾಸೋದ್ಯಮ ಇಲಾಖೆಗೆ ಭರ್ತಿಗೊಳಿಸಿ, ಪಂಚಾಯತದ ಗಳ ರಶೀದಿ ಮತ್ತು ದಿಮ್ಮಿತ್ ಟಾಕ್ಸ್ ಟಿಕೆಟ್ ಮೊಟ್ಟುರಿರುವ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಈಗಿನ ಕಾಲದ ಅವಶ್ಯಕತೆಯಂತೆ ಸದರಿ ಜಾಗವನ್ನು ಪರಿವರ್ತನೆ ಮಾಡಬೇಕಾಗಿರುವುದರಿಂದ ಇಲ್ಲಿ ಬರುವಂತಹ ಗುಣಾತ್ಮಕತೆಗಳ ಹಾಗೂ ಪ್ರವಾಸಿಗರ ಮೂಲಭೂತ ಅವಶ್ಯಕತೆಯನ್ನೂ ಈಗಿನ ಸ್ಥಿತಿಗತಿಗಳನ್ನು ಪೂರೈಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಈ ಕಟ್ಟಡವನ್ನು ಪರಿವರ್ತನೆ ಮಾಡುವುದು ತಾವು ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ಮಾನವೀಯವಾಗಿ ಅನುಕೂಲ ಮಾಡಿಕೊಡಬೇಕಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

S. M. BURGEKAR  
NOTARY, KARWAR



ಶ್ರೀ. ವಾಗದಾಳು ದಿವಾನ್ ಗೌಡ, ಗೋಕರ್ಣ, ಕಮಟಾ ರವರು ಕುಡ್ಡ ಮಹರಾಯ ಸರ್ವೆ ನಂಬರ 1319/6-ರಲ್ಲಿ ಕಳೆದ 15 ವರ್ಷಗಳಿಂದ ಉದ್ಯೋಗ ಮುಂತಾದಂತೆ ಬಯ್ಯು, ಬೇತಿಯ ಮತ್ತು ಬಿದೇತಿಯ ಪ್ರವಾಸಗಳಿಗೆ ಉಪಯುಕ್ತವಾಗಿ ವ್ಯವಸ್ಥೆ ಮಾಡಿಕೊಡುತ್ತಿದ್ದನು. ಅದರಲ್ಲಿ ಎಲ್ಲಾ ಸೌಕರ್ಯಗಳು ಇಲ್ಲದಿರುವುದರಿಂದ ಪ್ರವಾಸಿಗಳ ಅನುಕೂಲಕ್ಕಾಗಿ ಅದನ್ನು ಹೊಸ ರೀತಿಯಲ್ಲಿ ದಿನ್ಯಾಸರಗೊಳಿಸಿದ್ದನು. ಈ ರೀತಿಯಾಗಿ ನನ್ನ ಜೀವನೋಪಾಯಕ್ಕಾಗಿ ಈ ಉದ್ಯೋಗವನ್ನು ಮಾಡುತ್ತಾ ಬಂದಿರುವುದೇ ಎಂದು ತಿಳಿಸಿ, ಅದನ್ನು ನಡೆಸಿಕೊಂಡು ಹೋಗಲು ಅನುಮತಿಕೊಡಬೇಕಾಗಿ ದಿನಂಪಿಸಿರುತ್ತಾರೆ.

ಅದರಂತೆ ಈ ಕಿಂದ ಮಹಾಬಲೇಶ್ವರ ಉಪಾಧ್ಯಾಯ ರವರಿಗೆ, ಗುಡ್ಡದ ಮಣ್ಣನ್ನು ಕುಸಿದು ಸಮುದ್ರ ತಟದಲ್ಲಿ ಕುಂಬುತ್ತಿರುವ ಬಗ್ಗೆ ಮಣ್ಣು ಒತ್ತುವರಿ ಮಾಡುತ್ತಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸಿ ಸದರಿ ಪ್ರದೇಶವನ್ನು ಮೊದಲನ ಸ್ಥಿತಿಗೆ ಸಮತಟ್ಟು ಮಾಡಬೇಕಾಗಿ ತಿಳಿಸಿ ನೋಟಿಸ್ ಜಾರಿ ಮಾಡಲಾಗಿ ಸದರಿಯವರು ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಧರೆಯ ಮೇಲಿನ ಕಲ್ಲುಬಂಡೆ ಕುಸಿದು ಮಣ್ಣಿನ ಸಮೇತ ನನ್ನ ಚಿಕ್ಕ ಮನೆಯ ಮೇಲೆ ಚಿಟ್ಟುವುದರಿಂದ ಅದನ್ನು ತೆರವುಗೊಳಿಸುವ ಅನಿವಾರ್ಯತೆ ಇದ್ದುದರಿಂದ, ಅದೇ ಸ್ಥಳದಲ್ಲಿ ತಿರುಪು ಇರುವುದರಿಂದ ಅಪಘಾತಗಳು ಸಂಭವಿಸುತ್ತಿದ್ದುದರಿಂದ, ಇದೇ ಅಪಘಾತ ಸಂಭವಿಸದನ್ನು ತಡೆಯುವ ಉದ್ದೇಶದಿಂದ ತನ್ನೂಲ ಇರುವ ಸ್ಥಳದಲ್ಲಿ ಮಣ್ಣು ಭರಾವು ಮಾಡಿರುತ್ತಾನೆ ಆದುದರಿಂದ ತನ್ನ ಯಾವುದೇ ಒತ್ತುವರಿ ಮಾಡುವ ಉದ್ದೇಶ ಇರುವುದಿಲ್ಲ ಮತ್ತು ಯಾವುದೇ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿಲ್ಲ ಎಂದು ಹೀಮಬರಹ ನೀಡಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿಯವರು ಯಾವುದೇ ಒತ್ತುವರಿ ಮಾಡುವ ಉದ್ದೇಶ ಇರುವುದಿಲ್ಲ ಎಂದು ಹಿಂಬರಹನಿಡಿ ಇನ್ನೂ ಮುಂದೆ ಯಾವುದೇ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳದಂತೆ ನೂಟನೆ ನೀಡಿದ್ದರು ಸಹ ಮುಂದುವರೆದು ಪಕ್ಕಾ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟಿ ವಾಣಿಜ್ಯ ಚಟುವಟಿಕೆಗಾಗಿ ಉಪಯೋಗಿಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಆಮದರಿಂದ ಸದರಿಯವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿ, ಸದರಿ ಉಲ್ಲಂಘನೆದಾರರಾದ ಶ್ರೀ. ಮಹಾಬಲೇಶ್ವರ ಗಣಪಯ್ಯ ಉಪಾಧ್ಯ, ಗೋಕರ್ಣ ಕಮಟಾ ರವರು ದಿನಂಪಿಸಿಕೊಳ್ಳುವುದೇನೆಂದರೆ, ಗೋಕರ್ಣ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 847/1 ಪಿತ್ತಾಜಗವಾಗಿ ಬಂದ ಖುದ್ ಮಾಲ್ಯ ಆಸ್ತಿಯಾಗಿರುತ್ತದೆ. ಈ ಸ್ಥಳದಲ್ಲಿ ಅನಾವಿಯಿಂದಲೂ ಮಣ್ಣಿನ ಗೋಡೆಯ, ತೆಂಗಿನಗರಿ ಹೊದಿಕೆಯ ಚಿಕ್ಕ ಮನೆಯೊಂದಿರುತ್ತಿದ್ದು, ಸ್ಥಳೀಯ ಪಂಚಾಯತದಿಮಧೆ ಅಧಿಕೃತವಾಗಿ ಈ ಮನೆಗೆ 356/ಡಿ/1 ಮನೆ ಸಂಖ್ಯೆಯನ್ನು 2006-07 ರ ಸಾಲಿನಲ್ಲಿ ಹೊಂದಿದ್ದು, ಸದರಿ ಕಟ್ಟಡವು ಅನಧಿಕೃತವಾಗಿರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಈ ಸ್ಥಳದಲ್ಲಿ ಕಳೆದ 2017 ಎಪ್ರಿಲ್ ತಿಂಗಳಲ್ಲಿ ಆಕಸ್ಮಿಕವಾಗಿ ಸುರಿದ ಮಳೆಯಿಂದ ಈ ಮನೆಯ ಪಕ್ಕದ ಗುಡಡಕಲ್ಲು ಬಂಡೆಯ ಸಮೇತವಾಗಿ ನನ್ನ ಮನೆ 356/ಡಿ/1 ರ ಮೇಲೆ ಕುಸಿದು ಜಖಂ ಆಗಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಕಡಿದಾದ ತಿರುವ ಕೊಂದಿದ ಇಳಿಜಾಲಿನಲ್ಲಿ ಆಗಾಗ ಚಿಕ್ಕ ಪುಟ್ಟ ಅಪಘಾತ ಆಗುವುದನ್ನು ತಡೆಯುವುದಕ್ಕಾಗಿ ಭರಾವು ಮಾಡಿದ್ದು ಮೊದಲನ ಮನೆಯ ಅದೇ ಸ್ಥಳದಲ್ಲಿ ನವೀಕರಣಗೊಳಿಸಿಕೊಡುವುದಿರುತ್ತಾನೆ. ಈ ಸ್ಥಳವು ಸಮುದ್ರ ತೀರದ ವ್ಯಾಪ್ತಿ ಪ್ರದೇಶದಲ್ಲಿ ಇರುವುದರಿಂದ ನನ್ನ ಹಗೂ ಅವಲಂಬಿತರ ಬದುಕನ್ನು ನೋಡಲು ಇವುಗಳೂ ಮಾಡಬೇಕಾದಂತೆಯೂ ಅರ್ಜಿಯಲ್ಲಿ ತಿಳಿಸಿದ್ದು ಹಾಗೂ ಸದರಿ ಸ್ಥಳದ 1) ರಿಕಾರ್ಡ್ ಉತ್ತರ ಪ್ರತಿ 2) 1951ನೇ ಸಾಲಿನ ಹಕ್ಕುಬಂದ ಎಂಟ್ರಿ ಪ್ರತಿ, 3) ಸಕಾಲೆ ಪ್ರತಿ, 4) ವ್ಯಾಪ್ತಿಯ ಮನೆ ಹರಡ ಪ್ರತಿ, 5) ಗೋಕರ್ಣ ಗ್ರಾಮ ಪಂಚಾಯತದ ಅನುಮತಿಯ ಪ್ರತಿ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು ಸದರಿಯವರು ಗೋಕರ್ಣ ಗ್ರಾಮ ಪಂಚಾಯತಿನ ಮಾಜಿ ಉಪಾಧ್ಯಕ್ಷರು, ಸಿ.ಆರ್.ಬೆದ್ ನಿಯಮಾಪಕಗಳ ಬಗ್ಗೆ ಮನೆಯನ್ನು ಹೊಂದಿದ್ದರು ಸಹ ಸದರಿ ಉಲ್ಲಂಘನೆಯನ್ನು ಮಾಡಿರುತ್ತಾರೆ. ಕಾರಣ ಸದರಿಯವರು ನೀಡಿರುವ ಉತ್ತರವನ್ನು ಸಮಂಜಸವಾಗಿಲ್ಲದೇ ಇರುವುದರಿಂದ ಅದನ್ನು ಒಪ್ಪಲು ಸಾಧ್ಯವಿಲ್ಲ ಮತ್ತು ಸದರಿ ಚಟುವಟಿಕೆಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಕ್ಷೇತ್ರದಲ್ಲಿ 2011 ರ ಅಭಿನೂಟನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.



S. M. DURGEKAR  
NOTARY KARWAR.

ಉಲ್ಲಂಘನದಾರರಾದ ಶ್ರೀ. ಗಣಪತಿ ನಾಗಪ್ಪ ಗೌಡ, ಗೋಕರ್ಣ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು ಮತ್ತು ಶ್ರೀ. ಉಮೇಶ್ ಕುಮಾರ್ ಗೌಡ, ಗೋಕರ್ಣ ಗ್ರಾಮ ಕುಮಟಾ ತಾಲೂಕು ರವರು ಈ ಕೆಲ ಸಹಿಮಾಡಿದವರ ಸಮಕ್ಷಮ ಕಛೇರಿಯಲ್ಲಿ ಹಾಜರಾಗಿ, ಕಾನೂನಿನ ತಿಳುವಳಿಕೆ ಇಲ್ಲದ ಚಟುವಟಿಕೆಯನ್ನು ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ಕ್ರಮ ಕೋರಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸುವದೇನೆಂದರೆ ಇಂತೆ ಉಲ್ಲಂಘನದಾರರು ನೀಡಿರುವ ಉತ್ತರವೂ ಸಹ ಸಮಂಜಸವಾಗಿಲ್ಲದಿರುವುದರಿಂದ ಸದರಿಯವರು ಉತ್ತರಗಳನ್ನು ಒಪ್ಪಲು ಸಾಧ್ಯವಿಲ್ಲ ಹಾಗೂ ಸದರಿಯವರು ಕೈಗೊಂಡಿರುವ ಚಟುವಟಿಕೆಯು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

ಆದುದರಿಂದ ಈ ಮೇಲಣ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿದಾಗ ತಿಳಿದುಬಯಸುವದೇನೆಂದರೆ ಸದರಿ 5 ಜನ ಉಲ್ಲಂಘನದಾರರು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಚಟುವಟಿಕೆಯು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಅಧಿಸೂಚನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುವುದರಿಂದ ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986 ರನ್ವಯ ಈ ಕೆಳಗಿನಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಬಹುದಾಗಿದೆ.

1. ಉಲ್ಲಂಘನದಾರರಿಗೆ ನೀಡಿರುವ ವಿದ್ಯುತ್ ಸಂಪರ್ಕವನ್ನು ಕಡಿತಗೊಳಿಸಿ ಹೆಸಾಂ ರವರಿಗೆ ತಿಳಿಸುವುದು.
2. ಸದರಿ ಉಲ್ಲಂಘನದಾರರಿಗೆ ಮೇಲೆ ನ್ಯಾಯಾಲಯದಲ್ಲ ದೂರನ್ನು ದಾಖಲಿಸುವುದು.

ಮುಂದುವರೆದು ದಿನಾಂಕ: 03-01-20187 ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು (ಜೀವಿ ಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ), ಅರಣ್ಯ ಜೀವಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ ಮತ್ತು ವಿಶೇಷ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ ಕೋಶ) ಹಾಗೂ ಸದರಿ ಕಾರ್ಯದರ್ಶಿಗಳು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರಾಧಿಕಾರ ರವರು ತಮ್ಮೊಂದಿಗೆ ಚರ್ಚಿಸಿದಾಗ ಗಂಭೀರ ಪ್ರಕರಣಗಳನ್ನು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ಅಧ್ಯಕ್ಷರು, ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ರವರು ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶನ ನೀಡಿ ಘಟನೋತ್ತರ ಮಂಜೂರಾತಿಯನ್ನು KSCZMA ಯಿಂದ ಪಡೆಯಬಹುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಈ ಮೇಲಣ ಎಲ್ಲಾ ವಿವರಗಳಿಂದ ತಿಳಿದು ಬರುವುದೇನೆಂದರೆ ಸದರಿ 5 ಜನ ಉಲ್ಲಂಘನದಾರರು ಕರಾವಳಿ ಪ್ರದೇಶದ ವಲಯ- 1 ರಲ್ಲಿ ಬರುವ ಪ್ರದೇಶದಲ್ಲಿ ಪಕ್ಕಾ ಕಟ್ಟಡಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಮೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಇರುವುದರಿಂದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುವುದರಿಂದ ಸದರಿ ಅ.ನಂ.5 ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣಗಳಲ್ಲಿ ಶ್ರೀ. ಮಹಾಬಲೇಶ್ವರ ಗಣಪಯ್ಯ ಉಪಾಧ್ಯ, ಗೋಕರ್ಣ ಕುಮಟಾ, ರವರ ಪ್ರಕರಣವನ್ನು ನ್ಯಾಯಾಲಯದಲ್ಲ ದಾವೆ ಹೂಡಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿಯೇ ನಿರ್ಣಯಿಸಿ ಘಟನೋತ್ತರ ಮಂಜೂರಾತಿಯನ್ನು KSCZMA ಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಶಿಫಾರಸ್ಸು ಮಾಡುವ ಕುರಿತು ಸದರಿ ವಿಷಯವಾಗಿ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಸರ್ವಾನುಮತದಿಂದ ಅನುಮೋದಿಸಲಾಯಿತು.

19.9: ನಾಯಕ್ ಹಾಸ್ಪಿಟಾಲಟೀಸ್ ರೇಸಾರ್ಟ್ ನಿರ್ಮಾಣ ಮಾಡುವಲ್ಲಿ ಸಿ.ಆರ್.ಝಡ್.

**ಉಲ್ಲಂಘಿಸಿದ ಕುರಿತು ಅನುಪಾಲನಾ ವರದಿ**

ನಾಯಕ್ ಹಾಸ್ಪಿಟಾಲಟೀಸ್, ಇವರು ಬಾಡ ಮತ್ತು ಗುಡೇಬಂಗಡಿ ಗ್ರಾಮದಲ್ಲಿ ಹೋಟೆಲ್ ಹಾಗೂ ರೆಸಾರ್ಟ್ ನಿರ್ಮಾಣದಲ್ಲಿ ಸಿಆರ್ ಝಡ್ (CRZ) ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿರುವ ಬಗ್ಗೆ ಕ್ರಮವಹಿಸಿರುವ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದಂತೆ 2017 ರಂದು ಈ ಕಛೇರಿಯಿಂದ ನಾಯಕ್ ಹಾಸ್ಪಿಟಾಲಟೀಸ್ ರವರಿಗೆ ಕರಾವಳಿ

ATTESTED  
TRUE COPY

S. M. BURGHEKAR  
- BY KARWAR





**As per the Coastal Control Zone Notification  
2011, Date: Proceedings of the 19th meeting of the  
Uttara Kannada District Coastal Zone Management  
Committee held on 26-12-2017.**

As per the Coastal Control Zone Notification 2011 Date:  
Proceedings of the 19th meeting of the Uttara Kannada  
District Coastal Zone Management Committee held on 26-  
12-2017 at 5.30 pm.

Present :-

1. Honorable Deputy Commissioner and Chairman. District Coastal Zone Management Committee. Uttara Kannada, District Karwar.
2. Chief Executive Officer, Zilla Panchayat. Karwar. Uttara Kannada District and Members. District Coastal Zone Management Committee, Karwar. (For)
3. Deputy Director, Mines and Geology Department. Karwar. And Members. District Coastal Zone Management Committee. Uttara Kannada District. (For)

4. Environmental Officers, Karnataka State Pollution Control Board, Karwar and Members. District Coastal Zone Management Committee, Uttara Kannada District.
5. Deputy Director of Fisheries. Fisheries Department, Karwar, and Members. District Coastal. Zonal Management Committee, Uttara Kannada District.
6. Commissioner, Karwar City Municipal Corporation. Karwar, North Kannada District.
7. Commissioner, Karwar Urban Development Authority, Uttara Kannada District Karwar.
8. Shri Vinod Nayak Pavinakurve, Karki, Honnavar Taluk.

Absent:-

1. Shri. Rama M. Mogera, Holy Residence. Alvekodi Post Office, Bhatkal Taluk
2. Mr. Muralidhar Vitthal Prabhu. May: Sahyadri Cashto Processors New Heravatta; Kumta Taluk.

Regional Director (Environment) Karwar and Member Secretary. The Chairman and Deputy Commissioner of the District Coastal Zone Management

87

Committee, Uttara Kannada District welcomed all the members present in the meeting and informed the members present in detail about the classification of the Coastal Control Zone. Later, the Chairman and the Deputy Commissioner of Uttara Kannada District discussed the matter as per the compliance report of the meeting held on 25-04-2017.

19.1: Compliance report on the actions taken during the District Coastal Management Committee meeting dated 25 04 2017.

I. There are a total of 17 cases for construction/reconstruction of houses allotted under the Mathashraya scheme of the Fisheries Department of Uttara Kannada district, 04 cases are outside the coastal control zone. This office has given its approval. The remaining 13 cases are being handled by the Karnataka State. The Member Secretary informed the meeting that recommendations have been made to the Karavali Zone Management Authority (KSCZMA) for further appropriate action, out of which 05 cases have been refused approval and the remaining cases have been approved.

II. Coastal Control Zone 11 (CRZ-11) There are 02 cases for construction of new residential buildings within 200-500 meters from the tidal line of the ocean. This office has

issued a temporary No Objection Letter for the said 02 cases and submitted it to the Karnataka State Coastal Control Zone Authority, (KSCZMA), Bangalore for post-event approval along with a recommendation for further action, and post-event approval has been given to the said projects, the Member Secretary informed in the meeting.

III. There are 02 cases for construction/repair of residential houses within 0-100 meters (development prohibited area) from the tidal line of the river in Coastal Control Zone III (CRZ-III). The said 02 cases have been submitted to the Karnataka State Coastal Control Zone Authority (KSCZMA), Bangalore for approval along with recommendations for further appropriate action, and the said cases have been approved, the House Secretary informed in the meeting.

IV. Regarding the discussion on taking action on private projects.

In this regard, the applicant has sought CRZ permission for the construction of a snow plant. Since it is a permissible activity as per the provisions of the Karavala Zone Regulation 2011 and notification, the said cases have been recommended to KSCZMA for further appropriate action. The Member Secretary informed the meeting that the said case has been approved

89

19.2: Provisional No Objection Letter (NOL) for new residential building construction cases coming within 200-500 meters from the Coastal Control Zone III (CRZ-III) sea tide line, presented in the District Coastal Zone Management Committee meeting and approved, Karnataka State Coastal Control Zone Authority for post-incident sanction regarding the recommendation to Bangalore submitted for discussion.

Subject No: 19.2 There are a total of 20 cases, the said cases are coming within 200-500 meters from the coastal control M. DURGER sea area, where there is a possibility of construction of new building for accommodation VARY, KABHAR Coastal Control Notification -2011 Para 8(i) for 20 cases III. CRZ-III.B(vii) Since it is an activity, the subject is regional Director (Environment) Karwar office has approved the issuance of a temporary water objection certificate. The member has submitted that the case of 19 will be incomplete for discussion and decision in the District Coastal Zone Management Committee meeting regarding sending it to Karnataka State Coastal Zone Control Authority, Bangalore for post-incident approval. And Order No: 18 The Secretary informed in the meeting.

**19.2- List of new residential building construction proposals**

Coastal Control Zone- 200-500 meters from the 111 sea high tide line						
Sl. No	Name and addresses of the	Date of receipt of application	Details of application documents	New building constructions	Old building reconstruction/repair	shara

90

	applicant					
1	Mr. Govind Krishna appa Ambiga Holanagadde Village Kumta Taluk	22-05-2017	Taluk: Kumta Village: Holanagadde Survey Number: 496/121 Classification: CRZ III Field : 0-3-14 Purpose: Residential building Distance:340 m. Sea From the Bharata line	Yes	-	Approval has been given to issue a temporary water objection certificate.
2	Mr. Vinayaka Purushottam Nayaka. Gudeangadi Village Kumta Taluk	16-06-2017	Taluk: Kumta Village: Gudeangadi Survey Number: 265/25A Classification: CRZ III Field : 0-3-10 Purpose: Residential building Distance:280 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
3.	Mr. Ganesh Ramachandra Bhatta Kodlekare, Gokarna Village Kutama Taluk	16-06-2017	Taluk: Kumta Village: Gokarna Survey Number: 479/2B Classification: CRZ III Field : 0-1-6 Purpose: Residential building Distance:500 m. Sea From the Bharata line	yes .	-	Approval has been given to issue a temporary water objection certificate.
4.	Smt gowri venkat arman a gowda Gokarna village kumta taluk	20-06-2017	Taluk: Kumta Village: Gokarna Survey Number: 90/5 Classification: CRZ III Field : 0-2-0 Purpose: Residential building Distance:440 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
5.	Smt. Seetha	19-06-2017	Taluk: Kumta Village: Horabhaga	yes	-	Approval has been

	Thimappa Patagara Horabhaga Village Kumata Taluk		Survey Number: 90/5 Classification: CRZ III Field : 0-2-0 Purpose: Residential building Distance:315 m. Sea From the Bharata line			given to issue a temporary water objection certificate.
6.	Mr. Madeva Jatti Harikant, Horabhaga Village, Kumata Taluk	13-07-2017	Taluk: Kumata Village: Horabhaga Survey Number: 68/4 Classification: CRZ III Field : 0-2-0 Purpose: Residential building Distance:440 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
7.	Mr. Venkatrama Thimanna Patagara Holangadde Village, Kumata Taluk	21-07-2017	Taluk: Kumata Village: Holangadde Survey Number: 83/2 Classification: CRZ III Field : 0-2-0 Purpose: Residential building Distance:315 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
8.	Shri. Subhas Telu Harikant, Harwad village Ankotaluk	19-06-2017	Taluk: Ankola Village: Harwada Survey Number: 55/1d+4 Classification: CRZ III Field : 0-5-0 Purpose: Residential building Distance:260 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
9.	Mr. Madhukar Menas Banavalkara	9-06-2017	Taluk: Ankola Village: Belekeri Survey Number: 112 Classification: CRZ III Field : 0-1-8 Purpose: Residential building Distance:320 m. Sea	yes	-	Approval has been given to issue a temporary water objection certificate.

92

	Beleke ri village. Ankola Taluk		From the Bharata line			
10.	Mr. Narayana Sulu Patagara Gude angadi Village, Kumta Taluk	21-09-2017	Taluk: Kumta Village: Gude angadi Survey Number: 112 Classification: CRZ III Field : 0-3-8 Purpose: Residential building Distance:430 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
11.		11.09.2017	Taluk: Kumta Village: Gude angadi Survey Number: 186*/1 Classification: CRZ III Field : 0-3-8 Purpose: Residential building Distance:430 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
12.	Sri Hanum antha Thimanna Nayak Hubungeri village Kumta Taluku	21-09-2017	Taluk: Kumta Village: Hubungeri Survey Number: 79/23E Classification: CRZ III Field : 0-12-0 Purpose: Residential building Distance:230 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
13.	Sri Nagappa BN Rama Hari kantra Taluk: Kumta Village : Hubungeri	21-09-2017	Taluk: Kumta Village: Hubungeri Survey Number: 100B/16 Classification: CRZ III Field : 0-4-0 Purpose: Residential building Distance:480 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
14.	Smt Ganga	21-09-2017	Taluk: Kumta Village: Hubungeri	yes	-	Approval has been

	BN Thimappa Gowda Hubungeri Village Kumta Taluk		Survey Number: 79/58 Classification: CRZ III Field : 0-7-5.75 Purpose: Residential building Distance:3000 m. Sea From the Bharata line			given to issue a temporary water objection certificate.
15.	Sri Gangadara BN Jattappa Nayak Hubungeri Village Kumta Taluk	21-09- 2017	Taluk: Kumta Village: Hubungeri Survey Number: 79/43 Classification: CRZ III Field : 0-2-0 Purpose: Residential building Distance:320 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
16.	Sri Ahmed Kashim Dumkar Hubungeri Village Kumta Taluk	21-09- 2017	Taluk: Kumta Village: Hubungeri Survey Number: 100/1 Classification: CRZ III Field : 0-5-8 Purpose: Residential building Distance:400 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
17.	Sri Jitendra RAMdas Bhute Harvada Village Ankola Taluk	30-11-2017	Taluk: Ankola Village: Harvada Survey Number: 253B/7 Classification: CRZ III Field : 0-1-0 Purpose: Residential building Distance:240 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.
18.	Sri Bhushan Shivanda Kadam Pavinkurve Village Honnava vara Taluk	27-10- 2017	Taluk: Honnavara Village: Pavinkurve Survey Number:47/5 Classification: CRZ III Field : 0-1-0 Purpose: Residential building Distance:290 m. Sea From the Bharata line	yes	-	Action will be taken After Receiving full document

94

19.	Sri Ilavala Venkat eshwar alu S/o Venkat swami Reddy Pavink urve Village Honna vara Taluk	27-10- 2017	Taluk: Honnavara Village: Pavinkurve Survey Number: 63 Classification: CRZ III Field : 0-10-0 Purpose: Residential building Distance: 360 m. Sea From the Bharata line	yes	-	Action will be taken After Receiving full document
20.	Sri Gajana na Keshav a Baliga Bada village Kumta Taluk	24-11- 2016	Taluk: Kumta Village: Bada Survey Number: 253B/7 Classification: CRZ III Field : 0-1-0 Purpose: Residential building Distance: 240 m. Sea From the Bharata line	yes	-	Approval has been given to issue a temporary water objection certificate.

The Hon'ble Chairman, Order No.: 18 Shri. Bhushan Shivanananda Kadama case records. He said that appropriate action would be taken after the receipt of the records of the said case as they were incomplete and the remaining 18 cases were permissible as per the notification of Coastal Control Zone 2011. Since they are activities. This office has approved the issuance of a temporary no objection letter and has recommended the Karnataka State Coastal Control Zone Authority (KSCZMA) for post-incident approval. It was unanimously approved in the meeting of the District Coastal Zone Management Committee.

**19.3: Regarding the proposal to send the case of reconstruction/repair of houses falling within 0-100 meters (development prohibited area) from the river tide line of Coastal Control Zone III (CRZ-III) to Karnataka State Coastal Control Zone Authority, Bangalore for discussion.**

Subject No: 19.3 has a total of 11 cases, Coastal Control Zone Notification -2011/8(i) III. CRZ-III.B(vii) do not allow the activity to be done without a No Objection Letter (NOL) from the Karnataka State Coastal Control Zone Authority (KSCZMA). Regarding the recommendation to issue a No Objection Letter (NOL) from the Karnataka State Coastal Control Zone Authority (KSCZMA). The NO Rajya Sabha member informed in the meeting that it has been placed for discussion and decision in the District Coastal Zone Management Committee meeting.

96

**19.3 List Of Reconstruction Building / Repair proposals**

Coastal Control Zone- III 0-100 meters from the River tidal Area (No Developmental Area)						
Sl. No	Name and addresses of the applicant	Date of receipt of application	Details of application documents	New building constructions	Old building reconstruction/repair	shara
1	Mr. Govinda Shambhaiya Patagara Horabaga Village Kumta Taluk	19-06-2017	Taluk: Kumta Village: Horabaga Survey No.: 13/8 Classification: CRZ-III Area: 0-2-0 Building Area: 430 Sq. m. Old House Tax Assessment: 1979-80 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 50m. From	-	Yes	Approval has been given for the recommendation of KSCZMA

2.	Mr. Nagesh Rama Ambiga, Uppinapatna Village, Kumta Taluk	27-04-2017	River India Line Taluk: Kumta Village: Uppinapatna Survey No.: 83/4B Classification: CRZ-III Area: 0-1-0 Building Area: 19X13 Sq. m. Old House Tax Assessment: 1990-91 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 30m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
3.	Sri Mahadev Masti Harikantara Kagala Village Kumta Taluk	5-07-2017	Taluk: Kumta Village: Kagala Survey No.: 260/6 Classification: CRZ-III Area: 0-2-12 Building Area: 18x20 Sq. m. Old House Tax Assessment: 1989-90 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 18m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
4.	Mr. Mahabaleswar Subbu Ambiga Uppinapatna Village Kumata Taluk	13-07-2017	Taluk: Kumta Village: Uppinapatna Survey No.: 83/4A Classification: CRZ-III Area: 0-1-0 Building Area: 5x6 Sq. m. Old House Tax Assessment: 1988-89 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 80m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
5.	Smt. Lakshmi Rama Ambiga Uppinapatna Village	13-07-2017	Taluk: Kumta Village: Uppinapatna Survey No.: 83/4B Classification: CRZ-III Area: 0-1-0 Building Area: 6x4 Sq. m. Old House Tax Assessment: 1988-89	-	Yes	Approval has been given for the recommendation of KSCZMA

	Kumta Taluk		New House Tax Receipt Payment: 2017-18 Purpose: Residential Building Distance: 50m. From River India Line			
6.	Sri Kupp Parameshwara Patagara, Aghanashini Village, Kumta Taluk	29-08-2017	Taluk: Kumta Village: Aghanashini Survey No.: 226/1A Classification: CRZ-III Area: 0-1-0 Building Area: 20x18 Sq. m. Old House Tax Assessment: 1984-85 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 30m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
7.	Sri Shankara Kanthri Ambiga Hegde Village, Kumta	24-07-2017	Taluk: Kumta Village: Hegde Survey No.: 997/3A Classification: CRZ-III Area: 0-3-8 Building Area: 20x20 Sq. m. Old House Tax Assessment: 1991-92 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 20m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
8.	Mr. Sharifa bi. Suleman Sheikh Juga Village, Ankola Taluk	24-07-2017	Taluk: Ankola Village: Juga Survey No.: 99/1 Block No. 242/1 Classification: CRZ-III Area: 0-1-8 Building Area: 30x22 Sq. m. Old House Tax Assessment: 1990-91 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building	-	Yes	Approval has been given for the recommendation of KSCZMA

			Distance:15m. From River India Line			
9.	Mr. Kumara Beera Harikant, Shiruru Village, Ankola Taluk	10-10-2017	Taluk: Ankola Village: Shiruru Survey No.: 27 Block No.242/1 Classification: CRZ-III Area: 0-3-0 Building Area: 26x20 Sq. m. Old House Tax Assessment: 1990-91 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 40m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
10.	Abdul Rajak Shek Abdul Mulla Nandagada Village Karwar Taluk	24-11-2017	Taluk: karwara Village: Nandagada Survey No.: 255/7B Block No.242/1 Classification: CRZ-III Area: 0-1-0 Building Area: 36x82 Sq. m. Old House Tax Assessment: 1989-90 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 80m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
11.	Sri Krishna Vishwanath Majalikar Bolashitta village Karwar taluk	21-10-2017	Taluk: Karwar Village: Bolashitta Survey No.: 119/2 Block No.242/1 Classification: CRZ-III Area: 0-1-8 Building Area: 36x23 Sq. m. Old House Tax Assessment: 1989-90 New House Tax Receipt Payment: 2016-17 Purpose: Residential Building Distance: 15m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA

(00)

The Hon'ble Chairman, as per the Coastal Control Zone 2011 Notification, a No Objection Letter has to be issued by the Karnataka State Coastal Control Zone Authority (KSCZMA), and therefore, the District Coastal Zone Management Committee unanimously approved the recommendation to refer the said 11 cases to the KSCZMA for further appropriate

**19.4: Regarding the submission for discussion regarding sending the case of construction/repair of residential buildings within 0-200 meters (development prohibited area) from the seaward boundary line of Coastal Control Zone III (CRZ-111) to the Karnataka State Coastal Control Zone Authority, Bangalore.**

Subject No: 19.4 has a total of 7 cases, as it is a permissible activity as per Para 8(1) 111. CRZ-111.B(vii) of Coastal Control Zone Notification-201, regarding the recommendation to issue a No Objection Letter from the Karnataka State Coastal Control Zone Authority (KSCZMA). The said matter has been placed for discussion and decision in the District Coastal Zone Management Committee meeting, the Member Secretary informed in the meeting.

**19.4- List of building reconstruction/repair proposals**

Coastal Control Zone- III 0-200 meters from the River tidal Area (No Developmental Area)						
Sl. No	Name and address of the applicant	Date of receipt of application	Details of application documents	New building constructions	Old building reconstruction/repair	shara
1.	Mr. Vinaya k Mani Kurle Bavikodlu village. Kumta Taluk	02-06-2017	Taluk: Kumta Village: Bavoikodlu Survey No.: 119/2 Classification: CRZ-III Area: 0-1-0 Building Area: 6x5 Sq. m. Old House Tax Assessment: 1990-91 New House Tax Receipt Payment: 2013-14 Purpose: Residential Building Distance: 90m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
2.	Smt. Rashid abi Muhammad Ali Abusali a Mulla, Hubbangeri Village Kumata Taluk	02-06-2017	Taluk: Kumta Village: Hubbangeri Survey No.: 119/2 Classification: CRZ-III Area: 0-1-0 Building Area: 436.00 Sq. m. Old House Tax Assessment: 1989-90 New House Tax Receipt Payment: 2017-18 Purpose: Residential Building Distance: 90m. From River India Line	-	Yes	Approval has been given for the recommendation of KSCZMA
3.	Mrs. Sumitr	02-06-2017	Taluk: Kumta Village: Mukri Devagiri	-	Yes	Approval has been

102

	a Mohan Mukri Devagi ri Village Kumta Taluk		Survey No.: 19/4 Classification: CRZ-III Area: 0-1-0 Building Area: 360. m. Old House Tax Assessment: 1981-82 New House Tax Receipt Payment: 2017-18 Purpose: Residential Building Distance: 120m. From River India Line			given for the recommend ation of KSCZMA
4.	Smt Laksh mi manju nath Mukri matta village Kumta Taluk	16-09- 2017	Taluk: Kumta Village: Mukri Matta Survey No.: 116/1 Classification: CRZ-III Area: 0-1-8 Building Area: 360. m. Old House Tax Assessment: 1981-82 New House Tax Receipt Payment: 2014-15 Purpose: Residential Building Distance: 120m. From River India Line	-	Yes	Approval has been given for the recommend ation of KSCZMA
5.	Smt Laksh mi mahad ev Ambig a matta village Kumta Taluk	16-09- 2017	Taluk: Kumta Village: Matta Survey No.: 10/7 Classification: CRZ-III Area: 0-4-0 Building Area: 140. m. Confirmation letter for fishermen from the Samudra Bharat Line to engage in their profession	-	Yes	Approval has been given for the recommend ation of KSCZMA
6.	Smt Chaitra Chandr akanta matta village Kumta Taluk	16-09- 2017	Taluk: Kumta Village: Matta Survey No.: 10/5 Classification: CRZ-III Area: 0-2-0 Building Area: 150. m. Confirmation letter for fishermen from the Samudra Bharat Line to engage in their profession	-	Yes	Approval has been given for the recommend ation of KSCZMA
7.	Preside nt Ganga vali	06-07- 2017	Taluk: Kumta Village: Nada Muskeri Survey No. 35 Classification: CRZ-III	-	Yes	Approval has been given for the

103

Fisher men's Associ ation Cooper ative Society Limite d, Nada Masker i Village , Kumta Taluk		Area 0-2-0 Old House Tax Assessment: 1990-91 New House Tax Recelpt Payment: 2016-17 Purpose: Fishermen's Co-operative Society Building Distance 22 from Sea India Line			recommend ation of KSCZMA
---	--	---	--	--	---------------------------------

The cases of serial number (5) and (6) are related to the fishermen's fish shelter project. Documents have been submitted regarding the fishermen's profession and their traditional membership of the local community. The said cases fall within the 0-200 meters of the development prohibited area of Coastal Control Zone 111, and as per Para 8(1) 111 CRZ III. B (vii) of the Coastal Control Zone Notification -2011, construction of residential houses of the traditional 9th community including fishermen along the seashore between 100-200 meters from the high tide line is permissible. The member secretaries informed the meeting.

The Hon'ble Chairman said that since the said cases are permissible activities as per the Coastal Control Zone Notification 2011, a No Objection Letter has to be issued by the Karnataka State Coastal Control Zone Authority

(04)

(KSCZMA). The District Coastal Zone Management Committee meeting unanimously approved the recommendation to KSCZMA for further appropriate action in the said cases.

**19.5: Presented for discussion on taking action on private projects.**

19.5 (A): Request for issue of NOC to Sri. Ajaykumar Puvathkunnel, Mangaing Director of Holistic Research center, Ayurveda Yoga Villa, Kerala has applied for CRZ clearance for Construction of Ayurveda Yoga Village Survey no. 83 of Divqiri Village, Kumta Taluk Uttarakannada District.

Sri. Ajaykumar Pruvathkunnel, Mangaing Director of Holistic Research centre, Ayurveda Yoga Villa Kerala who belongs to Devagiri village of Kumata taluk No. 83.

Sl.No	Proposed Construction	Area In Square Feet
1	Yoga Hall Building (Temprory)	2272.50
2.	Treatment Room Building (Temprory)	355.00
3.	Resturant Building (Temprory)	1082.00
4.	Consulation Room Buildings	236.00
5.	General Ward Building	687.00

105

6.	Reception/Office Building	215.63
7.	Go-Shale (Cow Shed) (Temporary)	1080.00
8.	Medicine Store Room Building	215.63
9.	Medicine Preparation Unit	330.00
10.	Cottage Building	1041.25
11.	Kalari-Hall Building (Temporary)	552.75
	<b>Total</b>	8067.76

The member-executives informed the meeting that the following documents and applications related to the project have been submitted to this office for the above activity.

- 1 Form-1 (Annexure-IV)
2. Survey map of the location
3. RTC Land Registry
4. Location map
5. Project report
6. Size of the Project: 8067.76 Sqft.
7. Estimated cost of the Project: Rs/68,77,00/-
8. As per Government Order No.: APG 1062 CR Z 2014 Bangalore, Date: 16-01-2015, Rs. 50,000 has to be paid up to Rs. 1 crore and accordingly, the application processing fee of Rs. 50,000 has been paid. However, the Member Secretary informed the meeting that the documents submitted by the applicant are incomplete.

(06

The Member Secretary informed the meeting that the office conducted a site inspection in this regard and found that the site falls within the development area of Karavala Control Zone-1 and is located 85 meters away from the high tide level of the sea.

1. Site Inspection Report
2. CRZ Map
3. CZMP Map

Sri Ajaykumar Puvathkunnel, Managing Director of Holistic Research Centre, Ayurveda Yoga Villa, Kerala has requested CRZ permission for the construction of Ayurveda Yoga Villa at Sy.No. 83, Devagiri village, Kumta taluk, accordingly:-The said project is subject to the Coastal Control Zone Notification-2011.

> Para & III CRZ-111 (a) (iii) (g) - Hospitals, schools, public shelters necessary for local residents. Community

>Construction of toilets, bridges, roads, water supply, drainage system, sewage treatment plants, cemeteries and electricity supply and these may be permitted by the CZMA.

The member secretaries informed the meeting that since the proposed area of the said project is

adjacent to the high tide line area, it has been decided whether the above mentioned activity is permissible under the Coastal Control Zone 2011 Notification Rules or not and a recommendation has been submitted for discussion and decision of the District Coastal Zone Management Committee meeting regarding the Karnataka State Coastal Control Zone Authority (KSCZMA).

The Honorable Chairman said that the said project is Yoga Villa, which is related to the development of a resort. According to the regulations of the Coastal Control Zone Notification 2011, the said activities are not allowed in the 0-200 area. Therefore, to get clarity about the said project, it was unanimously approved in the meeting of the District Coastal Zone Management Committee.

**19.5 (B): Request for issue of NOC to Sri. Roshan Pinto, proprietor, M/S. Leisure Route Mangalur for Devlopment of Garden, water Sports, Food Courts, Wash Rooms etc., are of 2 Acres land in Kodibag Village & Karwar Taluk Uttarakannad District.**

Sri. Roshan Pinto, Proprietor, M/S Leisure Routes, Mangalore Uttarakannada Taluk Kodibaga Village. The Member Secretary informed the meeting that an application was submitted to this office seeking CRZ permission for the development of Garden, water Sports,

Food Courts, Wash Rooms, and the said proposal was presented for discussion at the District Coastal Zone Management Committee meeting held on 07-03-2017.

1. Form-1 (Annexure-IV)
2. Project Details
3. Size of the Project :2 Acers
4. Expected cost of the project-70 Lakhs
5. Government Order No.: AAPJI 1062 CRZ 2014 Bangalore, Date: 16-01-2015, a fee of Rs. 50,000 per month has to be paid and accordingly, the application processing department has paid Rs. 50,000, it was informed in the meeting

In this regard, the said project area falls under Coastal Control Zone-1, Karavali. As per the notification of Control Zone 2011, the said project area falls in the developed area of for the said activities in Coastal Control Zone-1. Therefore the member secretaries informed the meeting that the matter has been submitted for discussion and decision at the District Coastal Zone Management Committee meeting on whether appropriate action can be recommended to the KSCZMA for further action

The Hon'ble Chairman said that the applicant has requested CRZ permission for Development of Garden,

109

water. Sports, Food Courts, Wash Rooms. According to the notification of Coastal Control Zone 2011, the said activities are not allowed in Coastal Control Zone-11. However, since the said project area falls in a developed area and a no objection letter has to be given by KSCZMA, it was unanimously approved in the meeting to recommend the said case to KSCZMA for further appropriate action.

The Hon'ble Chairman said that the applicant has requested CRZ permission for Development of Garden, water. Sports, Food Courts, Wash Rooms. According to the notification of Coastal Control Zone 2011, the said activities are not allowed in Coastal Control Zone-11. However, since the said project area falls in a developed area and a no objection letter has to be given by KSCZMA, it was unanimously approved in the meeting to recommend the said case to KSCZMA for further appropriate action.

Accordingly, dated: 20-04-2017, this office letter No.: Pranip/Kasava/Ka/Neera/2016-17/98. The said proposal has been recommended to KSCZMA for further appropriate action. This was discussed in the meeting of Karnataka State Coastal Zone Management Authority held on 17-06-2017 under the chairmanship of Additional Chief Secretary to the Government, Forest, Ecosystem and

110

Environment Department. In the said meeting, it was considered that the proposed project site is in CR MZ-1 zone and is on the sea side of the official building/road, therefore, as per CR Med Notification. 2011, there is no scope for new building. However, since it is seen that this is a necessary project for tourism development and promotion of water sports, it has been decided to issue a directive to the District Level Coastal Zone Management Committee to obtain a detailed project report on this matter, including development aspects and future environmental protection measures, and to obtain a revised proposal, including the necessary minimum constructions and examine it, the Member Secretary said in the meeting.

Sri Roshan Pinto, Proprietor, M/S Leisure Routes, Mangalur has submitted a detailed project report covering the aspects of sustainable development in relation to the said projects and has also submitted a document regarding the provision of two LTC boats by the Port Department since August 1980. As per the Coastal Control Zone Notification, there is scope for the development of sites in the areas identified for the construction of hotels or resorts for the use of pilgrims or visitors, subject to the conditions mentioned in the guidelines in Schedule-II. Therefore, the Member Secretary informed the meeting that the consideration of

the said activity under the tourism plan has been re-submitted for discussion and decision of the District Karavali Zone Management Committee.

The Hon'ble Chairman said that the applicant has requested CRZ permission for the Development of Garden, water, Sports, Food Courts, Wash Rooms. Considering the said project as a project, it was considered appropriate to issue a no objection letter and it was unanimously approved in the meeting of the District Coastal Zone Management Committee to forward the said case to KSCZMA.

**19.5 (C): Request for issue of NOC to The Executive Engineer, Port Division, Karwar applied for CRZ clearance of 2nd stage development of Karwar Port-Construction of Northern Breakwater, Karwar-first phase.**

The Engineer, Port Division, Karwar had submitted an application to the CRZ office for a 2nd Stage development of Karwar Port-Construction of Northern Breakwater, Karwar-first phase. The said proposal was placed for discussion in the District Coastal Breakwater Management Committee meeting held on 07-03-2017, the Member Secretary informed in the meeting.

1. Form-I (Annexure-IV)
2. Detailed Project Report
3. Size of the Project : 6.00 Sq, Karwar
4. Expected cost of the project- Rs. 450 Crores .
5. Estimate cost of the Project-Rs.125 Crores
6. Application processing fee has not been paid.

The member secretaries informed the meeting that the said project area falls within the Coastal Control Zone Zone- and is found to be at the tidal level of the sea. Coastal Control Zone Notification-2011:-

>Para 7(IV) CRZ-(IV) B

> Para 4 (i) (f)- Construction and maintenance of ports and harbours, jetties, wharves, quays, slipways, ship-building yards, barriers, works, dredging measures

The Karnataka State Coastal Control Board has issued a notification regarding the sanctioning of the said projects as per the notification of the Coastal Control Zone 2011. The member secretaries informed the meeting that the proposal to make the Zonal Authority KSCZMA a Shivara has been tabled for discussion and resolution at the District Coastal Zone Management Committee meeting.

The Hon'ble Chairman asked the Port Officer present in the meeting about the preparation of the Environment Impact Assessment (EIA) report of the said project. Since the said Environment Impact Assessment (EIA) report of the said project is not available, it was suggested in the meeting that a decision can be taken in the next meeting after the Environment Impact Assessment (EIA) report of the said project is received. A letter has been written to the Executive Engineer, Port Division, Karwar as per this office letter number: Pranis/Kanav/864/2016-17 on date: 07-03-2017. The subject matter is that the said person has submitted the Environment Impact Assessment (EIA) report regarding the said project to this office on date: 20-09-2017 and the said case has been re-presented for discussion and decision of the District Coastal Zone Management Committee meeting. The Member Secretary informed the meeting.

The Hon'ble Chairman stated that since the said project is a permissible activity as per the Coastal Control Zone Regulations 2011, a no-objection letter has to be issued by KSCZMA, and therefore, the matter has been unanimously approved by the District Council in the meeting of the Coastal Zone Management Committee to

114

recommend the said case to KSCZMA for further appropriate action.

**19.5 (D): Request for issue of NOC to MYSORE MERCHANTILE CO LTE. For setting of Ware Housing Facility of 26088 KL Liquid Cargo Terminal with connection Pipeline form Jetty of Storage Tank at Karwar Port Area at Survey Number 1379, Baad-III (Aligadda) Village, Karwar Taluk, Uttarakannada District, Karnataka.**

Mysore Mercantile Company Limited has sold to this company on 05-01-2016 the premises of 26088 KL Liquid Cardo Terminal with Connection with connecting pipeline form Jetty to storage tank Molasses, Edible Ile plam Oil, Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Furnace oil Low Sulphar Heavy Stock Storage a Project at Bada-111 (1) ದಾರವ ದಿ . 1379 d8 "Ware Housing facility of 26088 KL Liquid Cardo Terminal with Connection with connecting pipeline form Jetty to storage tank Molasses, Edible Ile plam Oil Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Furnace oil Low Sulphar Heavy Stock Storage a Project Zone permission sought. Secretary said in the meeting

**The said project (plan) Coastal Control Zone Notification-2011:-**

115

> Para 8 (111) CRZ-III A (i)-This applies to areas falling within the limits of any notified port. The term "no-development area" does not apply.

> Receipt and storage of petroleum products and solid wastes (not included in the lists) as specifically mentioned in para 8 (111) CRZ-111 A (iii) (e) - Annexure II

> Para 8 (111) CRZ-III B (IV) - Storage of non-dangerous goods like cooking oil, fertilizers, food grains etc. at notified ports.

The Member Secretary brought to the notice of the meeting that the Coastal Control Zone Notification 2011 Regulations: Permissible activity but Bitumen and Molasses Chemical Products are not included in the inventory lists as specifically mentioned in Annexure-II of the Coastal Control Zone Notification 2011 and the Member Secretary informed the meeting that the recommendation to the Karnataka State Coastal Control Zone Authority (KSCZMA) to obtain permission from the concerned department MOEF will be placed for discussion and decision in the District Coastal Zone Management Committee meeting held on 07-01-2016.

115

The Hon'ble Chairman informed the meeting that since permission is only allowed for the storage of Molasses chemical products, Edible Low Oil, Palm Oil Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Furnace Oil Suophar Heavy Stock and Low Sulphar Heavy Stock Storage, the Karnataka State Coastal Zone Control Authority has to issue a no-objection letter. Therefore, the recommendation to KSCZMA was unanimously approved in the meeting of the District Coastal Zone Management Committee (as approved), the Member Secretary informed the meeting. The said matter was discussed in the Karnataka State Coastal Zone Management Authority meeting held on 30-01-2016, as Molasses product is not included in the list mentioned in Annexure-11 of the Excise Control Zone Notification 2011. Except Molasses, Edible Oil, Palm Oil Kerosene, Aviation Fuel High Speed Diesel, Lubricating Oil, Heavy Stock Storage Bank construction only, Furnace oil.

Mysore Mercantile Company Limited Karwar Port: Stating that 3 oil storage tanks in the area are operating after obtaining no objection letters from the Centre and the Department of Climate Change for storing molasses, the authority has submitted a request to re-examine the no objection letter issued by the authority as it is not included in the list of Hazardous Waste [Management and Handling Rules 2016 5 Molasses items and has requested

116

the authority to grant permission from the Coastal Control Zone for the construction of a storage bank.

KSCZMA authority has decided to issue a no objection letter on 18-03-2017 for the construction of a storage bank in the KSCZMA meeting held on the same day. The applicant has submitted a request seeking permission for storage of Bitumen. Therefore, the Secretary of the Department of Forest Environment and Biology, Bangalore. The applicant has been asked to submit a fresh application in Form-1 along with a revised environmental plan including the proposal for storage of Bitumen, as per the instructions, the applicant has re-applied to this office and has submitted Bitumen. The documents regarding the already granted permission for storage in the said matter have been re-submitted for the decision of the District Coastal Zone Management Committee meeting, the Member Secretary informed the meeting.

Since the Hon'ble Chairman has already given permission for the said project for Molasses collection from MOEF, now the ODEE has to give a no objection letter for the Bitumen percentage as well, the said case was unanimously approved in the meeting of the District Coastal Zone Management Committee to recommend the said matter to KSCZMA for further appropriate action.

117

**19.5 [E]: President, Belakonda Fisheries Cooperative Society Limited, regarding the construction of an ice plant in Survey No. 291, Kasarakoda village, Honnavar taluk, Uttara Kannada district,**

President Velkonda Fisheries Cooperative Society Limited, who has submitted an application to this office regarding the construction of an ice plant in Survey No. 291 of Kasarakoda village, Honnavar taluk, and presented it for discussion and resolution in the meeting of the District Coastal Zone Management Committee held on 07-01-2016. Honorable President, the construction of an ice plant in the Karavalli control zone, which is not in accordance with the CRZ notification, is a violation of the reason / reason for the construction of any development activities, buildings in the area no-objection letter from this office before proceeding. He said that appropriate clarification should be given regarding the construction of an ice plant already under control.

The said matter was discussed in the Karnataka State Coastal Control Zone Authority Committee meeting held in Bangalore on 30-1-2016. It was stated in the meeting that the construction of an ice plant in the Coastal Control Zone without permission in Survey No. 291 of Kasarakoda, village of Honnavar taluk is a violation

118

of the Akhata Notification 2011 and as indicated during the said meeting. It was suggested that appropriate information should be given about the construction of an ice plant without permission in the coastal control zone. This office has issued a notice to the said applicant. The applicant has replied to the said notice on 09-04-2016. The said report was submitted to the Secretary of the Government, Bangalore for further appropriate action. The Member Secretary informed the meeting.

Further, the Secretary to the Government, Department of Forest, Environment and Biology, Bengaluru, letter No.: Aparji 5 CRZ 2016 dated: 23-08-2017, the said case is permissible as per the rules of the Coastal Control Zone Notification and the said applicant has started building the ice plant without knowledge, and since he has given such apology, the said proposal was discussed in the 19th Karnataka State Coastal Zone Management Authority meeting held on 25-07-2017. The said case was presented in the District Coastal Zone Management Committee meeting. The Member Secretary has directed to take further action in the meeting.

The said case is under the Coastal Control Zone Notification-2011:-

Para 8111 CRZ-111 (a) (iii) in (I) - Fish drying yards, auction milking yards, boat building sites, ice

manufacturing plants, ice crushing units, fish processing facilities, etc., are necessary facilities for the local fishing community.

The said area is 375 meters from the coastal control line and the river is visible and falls in the area of Zone-111, which is 35.10 meters from the sea line. At that time, the ice plant was already constructed. He brought this matter to the notice of the Member District Coastal one. Management Committee for discussion and decision. Therefore, the said case has been re-presented for discussion and decision at the District Coastal Zone Management Committee meeting, the member secretary said.

The Hon'ble Chairman said that the said project is related to the development of fishermen. Since it is a very necessary activity for fish storage and the Coastal Control Zone Rules 2011, the promotion of ice floes is permissible. Considering the reply given by the Pelukonda Fisheries Cooperative Society Limited, the No Objection Letter has to be issued by KSCZMA, the said case was approved by the Coastal Zone as a matter of recommendation to KSCZMA for further appropriate action. The Committee unanimously approved the said case in the said meeting.

120

**19.5(F): Regarding the construction of a 4.60 MLD capacity Gramsara Purification Plant (STP) at Shashihittal (Gunda) in Kumta Taluk of Uttara Kannada District**

The Member Secretary informed the meeting that the Assistant Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Sub-Division Karwar, has submitted an application seeking a Coastal Control Zone No Objection Letter (COR) for the construction of a 4.60 MLD capacity Gramsara Sewage Treatment Plant (STP) at Shashihittal (Gunda) in Kumta Taluk of Uttara Kannada District on 20-12-2017.

The office conducted a site inspection in this regard and the I. P. S. Devolt N<sup>o</sup> 140 25 19.2", 740 23 40.9" of the said area - the Member Secretary informed the meeting.

The Assistant Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Sub-Division Karwar, has requested to grant permission for the construction of a 4.60 MLD capacity Gramsara Purification Unit (GPU) at Survey No. 561/2 Shashihittal (Gund) of Kumada village, Kumada taluk, and accordingly:-

[21]

**The said case is under the Coastal Control Zone Notification- 2011:-**

[Para 8 1 C.R. Z. -1 (i) [b] Pipelines and conveyance systems including transmission lines. and [c] Facilities necessary for the activity permissible under C.R. Z. -1. Whether permissible or not?

As per Notification/Regulations 20121 The above Coastal Control Zone is recommended by the Coastal Karnataka State Coastal Control Zone Authority [CCZA].The matter has been submitted for discussion and decision at the District Coastal Zone Management Committee meeting, the member secretary informed the meeting.

The Hon'ble Chairman said that the said project is permissible or not as per the Coastal Control Zone Rules 2011 and that a no objection letter should be issued. The matter was unanimously approved in the meeting of the District Coastal Zone Management Committee to recommend the said case to the KSCZMA for further appropriate action.

**19.5(G): Regarding the construction of a rock garden at Dr. Rabindranath Tagore beach in Karwar taluk of Uttara Kannada district**

Dr. Rabindranath Tagore beach in Karwar taluk of Uttara Kannada district, from 1989 to 1992, a children's toy train road/village was built for the convenience of tourists on the beach. Station and train garage building, fish aquarium, planetarium. Mayura dancing fountains were built. In the year 2000, a signal tower was built to transmit signals to ships arriving at Karwar ports. After the Kadamba naval base was started in 1989, in memory of the naval base, in 2006, a naval museum was built in the coastal control zone with permission from the Central Forest and Environment Department. Accordingly, to introduce the cultural programs of the coast, the Coastal Festival has been held since 1994. Dr. Rabindranath Beach has been built on Mayuravarma Vedike. Also, for the convenience of the public and tourists coming to the beach. A public toilet (not in the rock garden area) has been built. In memory of the visit of the nationally renowned poet Dr. Rabindranath Tagore to Karwar, a statue of Dr. Rabindranath Tagore was installed in the year 1970\_\_between the Fish Aquarium and the Planetarium.

As explained above, the above buildings were constructed before the Coastal Control Zone came into existence and since the buildings are very old and the reconstruction work has been started according to the present needs. Among them, in the southern part of the

123

Rock Garden area, there is the Mayura Dancing Fountain which was inaugurated in 1998 and the Signal Tower which was inaugurated in 1996 and the old toilet which was constructed by the Municipality in 1990 and the Children's Toy Train which was inaugurated in 1989-90 on the western and eastern sides. The place in the middle of the four-way quadrilateral described above is completely covered with vegetation and none of the above buildings are in a condition for public use, so it has been decided to construct this middle place as a Rock Garden. In this, the Rock Garden is being developed. PVT. OF No 'bad things' are happening. The existing signal tower has been renovated. The old car is being converted into a building with a grand entrance and a grand reception. The tree in the park is a tree of Kunabi, Gowda, Gonda, etc. Statues introducing history to the public and tourists are installed for their protection. A compound wall of about 500 m long is being constructed on the National Highway 4/6 lane using the stones available at the time of development. Inside the compound wall of the compound wall, there is a guard post for security of this park and a meeting place for providing information to the public and for the convenience of the public / tourists, since the toilet built by the Municipal Council earlier has been demolished, replacement toilets are being arranged in the compound wall. Since fishermen mostly live in Uttara Kannada district, a statue depicting a fisherman holding a phone

124

and fishermen's boats are being installed in the park for public viewing. Also, adventure sports are provided to adventurous students and tourists coming to the park. Steps have been taken to grow other trees and other plants along with the existing trees in the park. Steps are also being taken to renovate the Mayura Dancing Fountain in the coming days. Considering all the factors involved. This area is facing the land area and the previous. Since the 9th miniature railway line comes in the middle of the road/village and this area falls in Coastal Control Zone-2, this park will be a redevelopment of a previously developed area. Therefore, it is necessary to grant appropriate permission in this regard

The proposal of the member secretary of the Uttara Kannada District Tourist Places Development and Conservation Committee was thoroughly examined. The member secretary of the District Coastal Zone Management Committee said that it falls in Control Zone-1 and since it was built before 1990, there is scope for repair/maintenance.

The photo of the inauguration of the Putani train at the said place in 1998 has been presented by Shri Atul Kumar Tiwari, B.A.S., who was the Deputy Commissioner of Uttara Kannada District. In addition, there are the remains of the Mayura Sruthya Ranjayu (discontinued) fountain

125

and its building at the said place. The said buildings were inaugurated on 15/08/1998 by the Honorable Shri P.S. Jaiwant, the District In-charge Minister and Excise Minister. There is a photo of the foundation stone of the signal tower and public toilets and it has been submitted with its installation. It has been stated that a park has been built at the said place at present and this work has been undertaken for the development of tourism.

Therefore, after examining all these reasons/documents and considering the old Signal Tower, Mayura Dance Fountain, and toilets, the proposed construction of a rock garden for tourism development, as a special proposal, was considered appropriate and approved by paying the appropriate amount as per CRZ regulations. It was submitted that the Uttara Kannada District Karamu Zone Management Committee (DCZMC) approved the project and forwarded the said case to the KSCZMA at the meeting of the District Karavalli Vane Management Committee.

**19.5 (G) (i) Regarding the reconstruction of Planetarium Taralaya Branded Food Court at Dr Rabindranath Tagore Beach in Karwar Taluk of Uttara Kannada District**

The Uttara Kannada District Tourist Places Development and Conservation Committee, formed under the chairmanship of the Honorable District In-charge Minister, has invited tenders as per the rules and awarded a contract to Shri Rajesh S. Kamath to start branded food stalls at the Padari location for the development of tourism in the Panitorium (Observatory currently closed) area of the Dr. Rabindranath Tagore beach area and for the convenience of tourists. The present member secretaries of the Uttara Kannada District Tourist Places Development and Conservation Committee have submitted the following proposal.

Dr. Rabindranath Tagore beach in Karwar taluk of Uttara Kannada district. From 1985 to 1992, a children's toy train, station and train garage building, fish aquarium, planetarium. Mayura dancing fountains were built for the convenience of tourists on the beach. In 2000, a signal tower was built to transmit signals to ships arriving at Karwar ports. After the Kadamba Naval Base was started in 1989, in memory of the naval base, in 2006, a naval museum was built with permission from the Central Forest and Environment Department in the Coastal Control Zone. Accordingly, the Coastal Festival has been organized since 1994 to introduce the cultural programs of the coast. Mayura Varma beach. The stage has been built. Also, a public toilet (not in the rock garden area) has been built

for the convenience of the public and tourists coming to the beach. In memory of the nationally renowned poet Rabindranath Tagore, a statue of Dr. Rabindranath Tagore was installed in the year 1970 between the Fish 'Ashveriyam' and the Planetarium in the year 1970.

A children's toy train, station and train garage were built on the Dr. Rabindranath Tagore beach in Karwad taluk of Uttara Kannada district from 1992 onwards for the convenience of tourists. A fish aquarium, a planarium and a peacock dancing fountain were built. A signal tower was built in 2000 to transmit signals to ships arriving at Karwar ports. After the start of the Kadamba Navy in 1989, a naval museum was built in 2006 in the coastal control zone in memory of the naval base, and accordingly, a coastal festival was organized from 1994 to introduce the cultural programs of the coast. Dr. Rabindranath Mayuravarma, a stage was built on the beach. Also, a public toilet (in the rock garden area) has been built for the convenience of the public and tourists coming to the beach. In memory of the nationally renowned poet Dr. Rabindranath Tagore, who donated a hill to Karwar, a statue of Dr. Rabindranath Tagore was installed in the year 1970 between the Fish Australium and the Planetarium. 5

128

As explained above, the above buildings were constructed before the Coastal Control Zone came into existence. The construction of the Sadar buildings is very old and the reconstruction work has been started according to the current needs. This planetarium has been installed with the previous science models since they are very old and the building is completely damaged due to rainwater leakage. The reason is that the Sadar planetarium has been renovated and reconstructed to provide educational and scientific information to the students and tourists. Also, for the convenience of the tourists and students coming for this educational tour, along with the development / reconstruction work of the park, a system to sell food for the convenience of the tourists coming is being looked into. A septic tank is being installed to treat the liquid waste generated on site action has been taken as per the SWM Byelaw 2016 to provide the maintenance center. For the security and protection of this place, a compound wall has been built around it and the building to be renovated is made of iron. Angles and trusses are installed and GI sheets are installed on it. Even if these are removed, it will be a non-economic building that will not be damaged in any way. By growing many types of plants in the garden, it is also intended to introduce students to the environment and plants. Work is also being done to preserve the statue of Dr. Rabindranath

129

Akireg, who was exiled in about 1970, which is located next to this place.

Considering all the factors explained above, since this area is facing the land area and is in the middle of the former Vani railway road and this area falls in Coastal Control Zone-2, it is considered that this building is a reconstruction building and appropriate permission should be given in this regard.

Further, the Secretary of the Department has presented the proposal submitted by the Uttara Kannada District Tourist Places Development and Conservation Committee along with the minutes of the meeting held on 31-10-2017 under the chairmanship of Hon. Shri R. V. Deshpande, Hon. Minister for Large and Medium Industries Infrastructure Development and Uttara Kannada District, in which it was decided to take up this work through a bench.

Upon examination, it was found that there is a statue of Dr. Rabindranath Tagore built in the year 1970 at the said place and there is a Aquarium (currently closed) planetarium building built a long time ago at the graduation site and their photographs were presented along with the installation. The tenderer also submitted photographs of the old platform, well, and planetarium (starry sky) at the said place. In addition, along with this,

130

the proposal has been submitted photographs of the foundation stone laying ceremony of the planetarium by the Hon'ble Shri M. Belliappa, Minister of Fisheries and Ports.

After examining all these reasons/documents, it was found that all the said buildings are pre-1998 buildings and the proposal submitted by the current Member Secretary Uttara Kannada District Tourist Places Development and Protection Committee to set up a branded food stall with a garden for tourism development was considered as a special proposal and it was considered appropriate to approve it by paying the appropriate amount as per the CRZ rules. The Uttara Kannada District Coastal Zone Management Committee (DCZMC) approved it and forwarded the said case to the KSCZMA in the meeting of the District Mining Zone Management Committee

**19.5 (G) (ii) : Regarding the reconstruction of a derelict building in the Dr. Rabindranath Tagore Beach area of Karwar taluk of Uttara Kannada district to introduce the food products produced in the district to tourists.**

The Uttara Kannada District Tourist Places Development and Conservation Committee, formed under the chairmanship of the Hon'ble District In-charge Minister, has invited tenders as per the rules for tourism

development in the existing small railway station building (currently closed) at the Dr. Rabindranath Tagore beach area and started a shop named 'Nelasiri' at the said place to introduce the food products produced in the Uttara Kannada district to the tourists. The member secretaries of the Uttara Kannada District Tourist Places Development and Conservation Committee have submitted the following proposal.

A children's toy train, track, station and train garage were built on the Dr. Rabindranath Tagore beach in Karwar taluk of Uttara Kannada district from 1962 to 1992 for the convenience of tourists on the beach. An Aquarium Planitorium, Mayura dancing fountains were built. In the year 2000, a signal tower was built to transmit signals to ships arriving at Karwar ports. After the Kadamba Naval Base was opened in 1989, in memory of the naval base, in 2006, a naval museum was built in the coastal control zone with permission from the Central Forest and Environment Department. Accordingly, the Coastal Festival has been held since 1994 to introduce the cultural programs of the coast. The Mayuravarma stage has been built on the Dr. Rabindranath beach. Also, a public toilet (in the rock garden area) has been built for the convenience of the public and tourists coming to the beach. -In the memory of the nationally renowned poet Dr. Rabindranath Tagore, a statue of Dr. Rabindranath Tagore

---

was installed in the year 1970 between the Fish Acqarium and the Planetarium in the city of Karwar.

As explained above, the above buildings were built before the Coastal Control Zone came into existence and since the buildings are very old and according to the current requirements, the reconstruction work has been started. Accordingly, the children's railway road has been completely damaged by sea erosion and since 2008, the children's railway has been stopped and the children's railway station and the toilet in it are completely damaged. Since illegal activities are going on in the building that has been submerged in the river, the children's railway station and a part of the toilet will be sanitized for the convenience of the public and tourists, and the liquid waste generated by the drive-in hotel 'Nanna Bharathi The Rangavalaya will be treated through a septic bank, and given to the municipal waste management centre.

In another part of the above building (the land side), a display and sale of food items produced in Uttara Kannada district has been arranged under the name of "Nela Siri" to introduce tourists to the food items produced in Uttara Kannada district. This will not generate any solid waste. It will also not have any adverse impact on the environment and it has been decided to make organic food items produced in the district available to tourists

coming to Uttara Kannada district. Accordingly, the toilet building of the children's railway station, which was built earlier in another part of the building, has been demolished and reconstructed. The area is not on the sea side but on the land side. This area falls in Coastal Control Zone-2 and since this building is a reconstructed building, appropriate permission has been requested in this regard.

In this regard, Shri Atulkumar Tiwari, the Deputy Commissioner of Uttara Kannada district in 1998, has presented the inaugural photograph of the laying of the foundation stone of the miniature train. And under the headline "Miniature train again whistled at the said place", copies of the newspapers in which the then Deputy Commissioner Shri Ritesh Kumar Singh gave the green signal after the reconstruction of the Dandakaranya miniature train in 2005 have been submitted and the proceedings of the meeting of the committee held on 20-02-2017 under the chairmanship of Hon'ble Shri R. V. Deshpande, the Minister in-charge of Large and Medium Industries Infrastructure Development and Uttara Kannada District, have been submitted along with the proposal.

Therefore, after examining all these reasons/documents, it was found that all the said

buildings are old structures and the present Member Secretary of Uttara Kannada District Tourist Places Development and Conservation Committee, Dr. Rabindranath Tagore, who is the founder of the Prapansuladyan Upasamlangi Unaya Luthannagan, has proposed to renovate and construct a residential building on the previously existing small railway station building on the seashore. It was considered as a special proposal and approved by paying the appropriate amount as per the CRZ rules. It was unanimously approved by the Uttara Kannada District Coastal Zone Management Committee (DCZMC) and forwarded the said case to the KSCZMA.

**19.5[G] (iii): Regarding the reconstruction of the "Nelasiri" building in Murdeshwar, Bhatkal taluk, Uttara Kannada district, to introduce the food items produced in the district to tourists.**

Some people had illegally constructed temporary shops and stalls in Survey No. 2 Area 0-2-0 of Mavalli 2 village of Bhatkal taluk since 1980. For the convenience of tourists, a 02-storey building has been constructed at this place so that the products of Uttara Kannada district are available at one place. Addressing on 31-10-2017, the Hon'ble Shri R. V. Deshpande, Hon'ble Minister for Large and Medium Industries Infrastructure Development and Uttara Kannada District, chaired the meeting of the

committee, which decided to take up this work through tender, and the meeting proceedings were presented. The Member Secretary, Uttara Kannada District Tourist Places Development and Conservation Committee, submitted the following proposal

Bhatkal Taluk Mavalli 2 Village Survey No. 2 Area 0-2-0, some people had illegally constructed temporary shops since 1980. In the interest of tourists, a 2-storey building has been constructed at this place so that the products of Uttara Kannada district are available at one place for the convenience of tourists. It is proposed to establish a (packed) Uttara Kannada products sales outlet "Nelasiri" on the ground floor & a tourist information center & travel desk on the first floor. This will not generate any kind of solid waste. Also, it will not have any adverse impact on the environment and it has been decided to make the organic food produced in the district available to the tourists coming to Uttara Kannada district. Accordingly, the reconstruction work of the building has been carried out on another part of the building where the previous building was built. The layer area is not on the seashore but on the land side. This area falls in Coastal Control Zone-2 and since this building is a reconstructed building, appropriate permission has been requested to be given in this regard

After examining this matter, the title deed of the land reserved for the said place was examined and the order of the District Collector vide order No.: Rt/LND1/CR320/2017-18 dated: 18-11-2017 reserving the said place for the Tourism Department has been submitted along with the proposal.

After examining all these reasons/documents, it was found that all the said buildings are old structures and are currently. The proposal submitted by the Member Secretary of the Uttara Kannada District Tourist Places Development and Conservation Committee to clear, renovate and construct a residential building in Murdeshwar for the purpose of tourism development and introducing the products of the district was considered as a special proposal and approved by paying the appropriate amount as per the CRZ rules. The Uttara Kannada Coastal Zone Management Committee (DCZMC) approved the proposal and forwarded the said case to the KSCZMA in the meeting of the District Coastal Zone Management Committee.

The Sadri Project areas described in the above paragraphs fall in Coastal Control Zone-2. On examination, it was found that the buildings of Diwekar Commerce College were constructed on the Karwar beach in 1970 and the (present) Kaiga Science Centre in 1988, which are in the same row as the above 19.5(G), 19.5(G)(1),

137

19.5(G) (II), 19.5(G) (III). Since coastal works are coming up as per the notification of Level Control Zone 2011. And Karamu All of the above are considered to be minor, as there is room for correction in every aspect of control.

**19.6: Regarding the approval of the list of district lawyers for the appointment of government lawyers for cases of violation of the Coastal Control Zone, presented for discussion at the District Coastal Zone Management Committee meeting.**

Regarding the appointment of Government Advocates (Panel of Advocates) for Coastal Regulation Zone Violation Cases to the Regional Director (Environment) Office. The Secretary to the Government, Forest Ecology and Environment Department, Bangalore, vide letter No.: APG 255 CRZ 2016, Bangalore dated: 19-07-2017, has directed the Authority to prepare a list of District Advocates (Panel of Advocates) for the appointment of Government Advocates for Coastal Regulation Zone Violation Cases and submit it to the Authority, the member-executives informed in the meeting.

Therefore, since this office requires Government Advocates (District Advocates) to conduct cases in the

court related to Coastal Control Zone violation cases, interested advocates are requested to submit their detailed Bio-Data and application to this office within one week of the publication of the advertisement. This office has written a letter to the Information and Public Relations Officer, Wartha Bhavan Karwar vide letter no.: Pranip/Kaniva/Ja.Pra/2017-18/562, date: 1//08/2017 to publish a news release on the said subject in the local and state level Kannada daily. Accordingly, the coastal morning will be on 21-08-2017. The news release will be published in Vijayakarnataka, Udayavani, Vishwavani Kannada daily. Regarding the matter, the Member Secretary informed the meeting that the following applicants have submitted applications to this office.

Sl.No	Name and address of Applicant	Date of Application
1	Mrs. Uma Damodar Naik. Mavinakurva Honnava	23-08-2017
2	Shri Berernada Lewis, Court Road Shirsi	24-08-2017
3	Mrs. Padma Kamalakar Tandela, Sonarwada Karwar	24-08-2017
4	Mrs. Saraswati P. Hegde, Hegdekata.Shirasi.	24-08-2017
5	Mrs. Shubha R. Gaonkar, High Church Road, Karwar	24-08-2017.

139

6	Smt Rajeshwari B. Nayka MG Road, Karwar	30-08-2017
7	Shri Pradeepa B. Tandel, Binaga Karwar	31-08-2017
Applications received prior to the publication of news in the newspaper.		
8	Sri Sadanada Pundlika Gavankar, Nandanagadda, Karwar	23-08-2017
9	Sri B Sripada Krishnamurthy , Sri sai mandir road karwar	24-08-2017

The District Judge's "disqualification" regarding the above 9 petitioners, lawyers, in the said matter. The member secretaries informed the meeting that the approval of the list of District Panel of Advocates and the selection of three Panel of Advocates have been submitted for discussion and decision at the District Coastal Zone Management Committee meeting.

The Hon'ble District Magistrate has instructed to finalize the list after discussing with the members of the District Bar Association. After discussing with the President of the Bar Association, the Hon'ble Chairman of the Coastal Management Committee has approved the

four lawyers mentioned below as lawyers to handle the cases of violation of the Coastal Control Zone.

1. Shri Sadananda Pundalik Gaonkar, Nandanaga, Karwar
2. Mrs. Padma Kamalakar Tandela, Sonarwada, Karwar.
3. Mrs. Shubha R. Gaonkar, High Church Road, Karwar
4. Mrs. Uma Damodar Nayak, Mavinakurva Honnavar:

**9.7: Public consultation on the Karnataka State Coastal Zone Management Draft Plan Discussion on objections:**

The Government of Karnataka has entrusted the task of preparing the Coastal Zone Management Plans for the State to the Coastal Zones N.C.S.C.M., Chennai as per the Coastal Regulation Notification, 2011. Accordingly, the said organization has prepared the Draft Karnataka Coastal Zone Management Plan (CZMP) on a scale of 1:25000. In this regard, the Karnataka State Coastal Zone Management Authority considered the Draft Karnataka State Coastal Zone Management Plan (CZMP) in its meeting held on 31-08-2017. It has been published for public information and a notification has been issued on the website inviting any objections, suggestions and comments from the public. All stakeholders and the public are requested to review this draft Karnataka State Coastal Zone Management Plan (CZMP) and send their objections,

suggestions and comments, if any, in written form to the Member Secretary, Karnataka State Coastal Zone Management Authority. Department of Forest, Ecosystem and Environment, Room No. 710, 7th Floor... Multi-Storey Building, Bangalore by 5.30 PM on 07-11-2017. <http://www.karnataka.gov.in/ksczma> on 5:07-09-2017 Draft map outlines. Suggestions and comments are invited on time. As stated, a news release on the subject may be submitted to local and state It will be published in a Kannada daily on 13-09-2017. Similarly, on 13-09-2017, as per the coastal taluks of Uttara Kannada district, the Municipal Commissioner has written a letter to the Municipal Corporation. The Chief Officer of the Town Panchayat. The Chief Officer of the Municipality has written a letter to the Tahsildar on 12-09-2017 and the Executive Officer has given the draft map to the Taluk Panchayat. The draft map of the Karnataka State Coastal Zone Management Plan should be displayed on the notice board in the respective Gram Panchayat offices for the public and stakeholders to review, the member secretary informed the meeting.

In this regard, a public hearing on the objections to the draft Karnataka State Coastal Zone Management Plan (CZMP) was held on 26-10-2017 from 10.00 am to 6.00 pm at the Court Hall, District Collector's Office, Karwar. The Member Secretary informed the

meeting that 64 representations were received from the public on the said day.

Further, as per the 60-day period given for submitting objections to the draft Karnataka State Coastal Zone Management Plan (CZMP), this office has received 105 objections from the public regarding the draft map. On the said subject, a progress review meeting was held in Mangalore on 16-11-2017 under the chairmanship of the Secretary to the Government, Forest, Environment and Biology Department, Bangalore, regarding the review of the said objections and the action taken on the implementation. In the said meeting, the Secretary to the Government, Bangalore, regarding the Uttara Kannada district. 75 applications received regarding the objections to the draft map have been given to this office and a detailed report has been submitted on the spot regarding the objections of the said objectors. The member secretaries informed the meeting.

Accordingly, a total of 243 objections to the draft Karnataka State Coastal Zone Management Plan (CZMP) received by this office have been inspected by this office. Later, the Secretary to the Government, Forest, Environment and Biology Department, Bangalore, has asked them to attend the meeting with the necessary documents to discuss the collection of objections to the

143

draft Karnataka State Coastal Zone Management Plan.  
The said meeting was held on 07-12-2017.

The meeting was held in Bengaluru under the chairmanship of the Secretary to the Government, Department of Forest, Environment and Biology. In the said meeting, the Secretary to the Government thoroughly examined the reports prepared by the Regional Director (Environment). It was suggested to take a clear view on accepting or rejecting the provisions of the Coastal Control Zone Notification 2011 and the suggestions and recommendations made keeping in mind the local geographical conditions and land surface features. It was also suggested that such clarifications and legal aspects should also be included in the umbrella A team has been formed to identify the ecologically sensitive Kandla plant in the coastal control zone. Mudflats, sand dunes, fish and sea turtle breeding areas and submit detailed reports with their coordinates (GPS Co-ordinates). The member secretary informed the meeting.

On the said subject, on 14-12-2017, Dr. Jagannath L. Rathod, Member, Karnataka State Coastal Zone Management Authority, Regional Director (Environment), Mangalore and Senior Assistant Director (Fisheries), Mangalore and Dr. Prakash Mesta, along with the Regional Director (Environment), Mangalore and Dr. Prakash Mesta,

- 144

conducted a site inspection of the objections received in respect of Karwar, Ankola, Kumta, Honnavar, and Bhatkal taluks of Uttara Kannada district. The recommendation made on the said subject has been submitted for discussion and decision of the District Coastal Zone Management Committee, the Member Secretary said in the meeting.

The Hon'ble Chairman approved the objections submitted by the public and recommended that the areas under the jurisdiction of Kumta, Bhatkal and Honnavar municipalities, which were previously in CRZ 3, be identified in CRZ 3 and be included in CRZ 2. He directed to submit them to the Karnataka State Coastal Zone Management Committee for further action and the following suggestions were made by the District Coastal Management Committee.

1. Uttara Kannada district has a coastal area of 140 km from Karwar to Bhatkal taluk, and the coastal area from Tilamati beach of Majali village in Karwar taluk to Bhatkal beach is under the Coastal Control Zone. The number of tourists visiting the said beaches is increasing day by day, and there is a need to develop the beaches in a modern condition. For the purpose of promoting the development of such beaches, the coastal control area should be

145  
reduced in the beaches visited by new tourists and the rules of Coastal Control Zone 2011 should be relaxed.

2. Similarly, the economy of the people of Gokarna part of Kumta taluk of Uttara Kannada district is completely based on tourism, the said area is now a developed area with a population density of more than 10,000. Therefore, the Coastal Control Zone rules should be relaxed. For economic progress and development, Gokarna area should be identified as a developed area and identified as CRZ-II zone and the rules should be relaxed.

3. Give priority to the development of tourism activities on beaches in areas where development of Coastal Control Zone is prohibited

4. Permission to extend the existing area for construction and repair of residential houses within the coastal control area is granted only for the existing area.

**19.8: Regarding the violation of Coastal Control Zone rules by constructing an unauthorized building on the Kudle beach in Gokarna village, Kumta taluk, Uttara Kannada district.**

As the Assistant Commissioner of Kumta Taluk, Kumta, reported to the District Collector about the

146

violation of the Coastal Control Zone regulations by constructing unauthorized buildings on the Kudle beach of Gokarna village in Kumta taluk of Uttara Kannada district, the District Collector of Karwar, Uttara Kannada district, verbally directed the removal of the encroachment by those already running shops on the Kudle beach on 14-09-2017. On the basis of the said matter, the Assistant Commissioner, Kumta, Tahsildar Kumta and local officials conducted a site inspection of the said area. During the site inspection, it was found that new development activities were being carried out in the area where the Coastal Control Zone had already been violated. The said area falls in Coastal Control Zone-1, except for the activities permitted in Para 8. 1. CRZ-1 of the Coastal Control Zone-2011 notification. No other development activities are allowed and this is a violation as per the Coastal Control Zone Notification-2011. The reason is that the notices have been issued to those who have removed the said temporary structures and constructed permanent buildings, not to carry out any activities, but to follow the discipline in the said matter, the member secretary said in the meeting.\

Later, when the said area was visited a few days later, it was found that despite instructions to follow the Coastal Control Zone regulations, the persons named below were constructing new permanent buildings in the

147

said area and had not obtained any prior permission from the Coastal Control Zone before constructing the buildings, the member secretary informed the meeting.

1. Sri Ganapati Nagappa Gowda, Kumaga Taluk, Gokarna Village Survey No. 1318/1A Constituency 0-7-0
2. Shri Nagaraja Vishram Gowda, Kumta Taluk, Gokarna Village Survey No. 1319/1 Constituency 0-6-8
3. Sri Ganapathi Narayana Nayak, Kumta Taluk, Gokarna village, survey number 1316/1 constituency.0-28-0
4. Shri Umesh Tulasu Gowda, Kumta Taluk, Gokarna Village Survey No. 1331/1 Constituency 0-21-0
5. Mahabaleshwar Ganapayya Upadhyaya, Sannabele, Gokarna Village, Kumta Taluk Survey Number 842,8,43,844,845,846, & 847.

Further, the Kumta Sub-Divisional Officers have already issued a notice to the said persons regarding this matter, hence the Coastal Control Zone has been declared. The member secretaries informed the meeting that buildings built in violation of the regulations and in the coastal area will have to be removed.

Therefore, in this way, development activities are being carried out in Coastal Control Zone-1 in the name of tourism development without obtaining any prior

148

permission from the Coastal Control Zone on the Kudla beach. This is a clear violation of the Coastal Control Zone 2011 notification. The reason is that the District Coastal Zone Management Committee has recommended clearing the said violation cases, the member secretaries said in the meeting.

To that, the Hon'ble Chairman asked to bring the said cases before the meeting. At that time, only the site inspection report was available as evidence, and the said cases were directed to be immediately filed in court along with all other documents. He also asked to make any kind of facility available from the Gokarna Gram Panchayat and to write a letter from Hescom to make the electricity connection unavailable.

In the said matter, in the said meeting, they were informed to furnish the documents of the above four cases. A letter was written from this office to the Panchayat Development Officer, Gokarna Gram Panchayat on 30-12-2017. Similarly, the Panchayat Development Officer has given a letter to this office stating that the water facility is not being supplied to the violators by shutting down the water facility. Similarly, as Hescom has directed to take action to prevent the said violators from getting electricity connection, a letter has been written to the Assistant Executive Engineer (R) Hubballi Electricity

149

Supply Company Limited, Works and Maintenance Sub-Division, Kumta Taluka on 01-01-2018 to shut down the electricity connection.

Further, a show cause notice is issued to the said violators on 10-01-2018 from this office. It is directed to furnish a proper explanation regarding the construction of the building in the Coastal Control Zone without prior permission within three (3) days.

Accordingly, the violator Shri Ganapathi Narayan Nayak, Gokarna Kumta, requests that my old house 3.308/C in Survey No. 1361/1, Sector 0-28-0, Kudle Majare, Gokarna village, has an official number from the Gokarna Gram Panchayat and the said building is not unauthorized. Accordingly, the record of the existence of the house in 1889-90 and the permit of the Tourism Department, the receipt of the Panchayat and the record of filling the electricity bill have been submitted to this office and since the padri land needs to be converted as per the needs of the present times, this building has been converted to fulfill the basic needs of the pilgrims and tourists who come here. He has reviewed this matter and has informed that it is necessary to make it humanely clean.

Shri Nagaraja Vishrama Gowda, Gokarna, Kumta, has been working in Survey No. 1319/6 of Kudla Majare for the last 15 years, making arrangements for domestic and foreign tourists to stay. Since it does not have all the facilities, I have designed it in a new way for the convenience of tourists. In this way, I have been doing this job for my livelihood, and I have requested permission to run it.

Accordingly, a notice was issued to Mahabaleshwar Upadhyay in the past regarding the soil of the hill collapsing and filling the seashore, asking him to clear the soil encroachment and level the said area to its previous condition. He said that since a rock on the ground collapsed in the said area and fell on my sister's house along with the soil, it was necessary to clear it. Since there was a narrow turn at that place, accidents were happening, so he had filled the soil in his vacant place with the intention of preventing accidents from happening. Therefore, he has given a written statement stating that he has no intention of encroaching and has not violated any rules. However, he has given a written statement stating that he has no intention of encroaching and has instructed him not to carry out any further activities, but it has been found that the buildings are being used for sugarcane commercial activities.

Therefore, the said notice has been issued to the said violator, Shri. Mahabaleshwar Ganapalah Upadhyay. Gokarna Kamala, requests that the survey number 847/1 of Gokarna village is the property of the owner who has inherited it through his father. There has been a small house with mud walls and coconut shell on this place since time immemorial, and the local Panchayat has officially given this house the house number 356/D/1 in the year 2006-07, and the said building is not unauthorized. Accordingly, due to the accidental rain in the month of April 2017, my house along with the rock of this house collapsed on 306/D1 and was damaged. In order to prevent minor accidents from happening frequently on the steep slope at the said place, I have renovated the house at the same place as the previous one. Since this place is located in the coastal area, I have stated in the application that I want to make it convenient for my dependents to live and I have submitted the following documents to the office: 1) Copy of the land title deed, 2) Copy of the 1951 land title entry, 3) Copy of the map, 4) Copy of the house tax of the residence, 5) Copy of the permission of the Gokarna Gram Panchayat.

Further, the former Vice President of Gokarna Gram Panchayat, who was aware of the CRZ regulations, has also committed a violation. The reason is that the answer given by the former Vice President is not

152

satisfactory and therefore it is not possible to accept it and the Coastal Control of the said activity is not acceptable. The following is a copy of the 2011 edition

The violators, Mr. Ganapathi Nagappa Gowda, Gokarna Village, Kumta Taluk and Mr. Umesh Tulasu Gowda, Gokarna Village, Kumta Taluk, have appeared before the office of the undersigned and apologized for carrying out their activities without understanding the law.

It is further brought to your attention that the answers given by the violators are also not reasonable and therefore the said answers cannot be accepted and the activity undertaken by them is a clear violation of the Coastal Control Zone Notification 2011. Therefore, considering all the above points, it is desired to know that the activities undertaken by the said 5 violators within the limits of the Coastal Control Zone are a clear violation of the Coastal Control Zone Notification 2011 and therefore, under the Environment Protection Act 1986,

Actions can be taken as follows.

1. Disconnect the electricity connection provided to the violator and inform HESCOM.
2. Filing a complaint in court against the said violator.

Further Date: On 03-01-20187, the Secretaries to the Government (Biodiversity and Environment), Forest and Ecology Department and Special Director (Technical Cell) and the Secretary to the House, Karnataka State Coastal Management Authority, when they discussed with them, directed the District Collectors/Chairmen, District Coastal Zone Management Committee to take legal action in serious cases and informed that post-incident sanction can be obtained from KSCZMA.

From all the above details, it is understood that the said 5 violators have constructed pucca buildings in the area falling within Zone-1 of the coastal area, without obtaining prior permission from the Coastal Control Zone, which is a clear violation of the Coastal Control Zone 2011. In the said A.No.5 violation cases, the case of Shri Mahabaleshwar Ganapaiah Upadhya, Gokarna Kumta was decided in the District Coastal Zone Management Committee meeting itself to file a case in court and to recommend the post-incident sanction to KSCZMA for further appropriate action.

**19.9: CRZ in the construction of Nayak Hospitalities Resort Compliance report on violation**

Nayaka Hospitalities, who have constructed hotels and resorts in Bada and Gudeangady villages, have been

asked to submit a report on the action taken to address the CRZ rule in construction. The office has directed Nayaka Hospitalities to submit a report on the action taken to address the CRZ rule in construction. notice has been issued to clear and level the Khuna Compound and Kar in the development restricted area of Sani Tran Zone, as per which Nayaki Hoswichanda Vagi has submitted a report with a picture of the village in 2017. The member secretary informed the meeting that the report was examined and it was related to the land within 200 meters from the sea level, the Ampaunda wall in the Savari area was reached and the well was closed.

The Hon'ble Chairman informed that in the said matter, the Deputy Conservator of Forests has personally visited the said area and informed that the compound wall in the said area has been removed and the badi has been covered. Therefore, it was decided to recommend the completion of the said filling and approval was given.

**19.10 : Regarding the clearing of sand dunes within the CRZ area**

In the meeting, the Deputy Director said that the officials of the Department of Mines and Geology had requested the removal of sand dunes in the riverbeds of Uttara Kannada district due to the formation of sand

155

dunes during the rainy season. As per the directions of the Honorable District Collector, the sand dunes have already been inspected and identified for removal and have been presented in the District Sand Management Committee. The technical opinion was submitted to NITK, Suratnal and later PR Jhan brought it to the notice of the meeting for approval. The Honorable Chairman indicated that it can be considered after the technical report comes.

In the end, the meeting was concluded with a vote of thanks to the Member Secretaries, District Commissioner, Uttara Kannada District Karwar and the President of the District Coastal Zone Management Committee and all the members for attending the meeting and providing suggestions and instructions.

Sd/-

District Collector and Chairman  
District Coastal Zone  
Management Committee.  
Kannada district

156



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)  
ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ  
ಕಾರವಾರ

ಸಂಖ್ಯೆ: ಪ್ರಾನಿ(ಪ)ನಿ.ಪ./ಕಾರವಾರ/2016-17/117

ದಿನಾಂಕ: 19-11-2018

ವಿಷಯ:-ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ(ರಿ) ಉತ್ತರ ಕನ್ನಡ ಕಾರವಾರ ರವರ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ: ಡಾ:ರವೀಂದ್ರನಾಥ ತಾಗೋರ ಕಡಲತೀರದಲ್ಲಿ ಬ್ರಾಂಡ್ಡ್ ಆಹಾರ ಮಳಿಗೆಗಳ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಬಗ್ಗೆ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ  
ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪವಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ, ಹಬ್ಬಾವಾಡು;  
ಕಾರವಾರ - 581306-ಮೇಲ್: rdekvr2010@gmail.com ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಸಂಖ್ಯೆ:ಪ್ರಾನಿಪ/ಕನಿಪ/ಕಾ/ನೀಪ/2018-19/ 147

ದಿನಾಂಕ: 19-5-2018

ಇವರಿಗೆ,  
ವಿಶೇಷ ನಿರ್ದೇಶಕರು(ತಾಂತ್ರಿಕ ಕೋಶ)  
ಮತ್ತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು(KSCZMA)  
ಅರಣ್ಯ ಪರಿಸರ ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ,  
7ನೇ ಮಹಡಿ, 4ನೇ ಹಂತ,ಎಮ್.ಎಸ್.ಬಿಲ್ಡಿಂಗ್  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ ವಿಧಿ,  
ಬೆಂಗಳೂರು-560001

ಮಾನ್ಯರ,

ವಿಷಯ:- ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ  
ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯ ಕಾರವಾರ ರವರು ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾರವೀಂದ್ರನಾಥ  
ರಾಗೋರ ಕಡಲತೀರದಲ್ಲಿ ಬ್ರಾಂಡ್ಡ್ ಆಹಾರ ಮಳಿಗೆಗಳ ಕಟ್ಟಡ ಪುನರ್ ನಿರ್ಮಾಣ  
ಸಲುವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:- 1)ಕೇಂದ್ರ ಸರ್ಕಾರದ ಪರಿಸರ ಮತ್ತು ಅರಣ್ಯ ಮಂತ್ರಾಲಯದ ಪತ್ರ ಸಂಖ್ಯೆ: J-17011/  
41/95-1A-III ದಿನಾಂಕ: 27-9-1996 ಅನುಮೋದನೆಯಾದ ಕರ್ನಾಟಕ ಕರಾವಳಿ  
ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP)  
2)ಕೇಂದ್ರ ಸರ್ಕಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಇಸ್/2/19  
(ಇ) ದಿನಾಂಕ:6-1-2011  
3) ಕಾರ್ಯದರ್ಶಿಗಳು,ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು  
ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ) ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಕಾರವಾರ ರವರ ಅರ್ಜಿಯ  
ದಿನಾಂಕ: 7-2-2018

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ  
ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ), ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಉತ್ತರ ಕನ್ನಡ ಕಾರವಾರ  
ರವರು ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾರವೀಂದ್ರನಾಥ ರಾಗೋರ ಕಡಲತೀರದಲ್ಲಿ ಬ್ರಾಂಡ್ಡ್ ಆಹಾರ ಮಳಿಗೆಗಳ ಕಟ್ಟಡ  
ಪುನರ್ ನಿರ್ಮಿಸಲು ಈ ಕಛೇರಿಯ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ನೀಡಿದ್ದರ ಪ್ರಯುಕ್ತ ಸದರಿ ಸ್ಥಳದ ಪರಿವೀಕ್ಷಣೆಯು  
ವರದಿಯನ್ನು ಈ ಕೆಳಗಿನಂತೆ ನೀಡಿದೆ.

- > ಅರ್ಜಿದಾರರ ಹೆಸರು : ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ  
ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ(ರಿ)  
ಕಾರವಾರ
- > ಉದ್ದೇಶ : ಬ್ರಾಂಡ್ಡ್ ಆಹಾರ ಮಳಿಗೆಗಳ ಕಟ್ಟಡ ಪುನರ್ ನಿರ್ಮಾಣ
- > ಜಿ.ಪಿ.ಎಸ್.ನೋಡ್‌ನಂ : N: 14° 48' 58.9"  
E: 74° 07' 35.5"

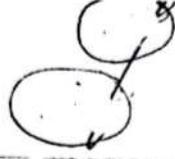
N: 14° 49' 01.8"

"ATTESTED" E: 74° 07' 35.7"

TRUSTEE

...2..

S. K. DEKAR  
NO. 14/95-1A-III



158

-2-

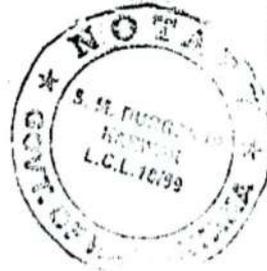
- ✓ : N: 14° 48' 57.9"  
E: 74° 07' 39.3"
- ✓ : N: 14° 49' 02.7"  
E: 74° 07' 39.0"
- ✓ ಕ.ನಿ.ವ.ಅಧಿಕಾರ ವ್ಯಾಪ್ತಿ : ಸಮುದ್ರ ಭರತ ರೇಖೆಯಿಂದ 500 ಮೀಟರ
- ✓ ಕ.ನಿ.ವ. ವರ್ಗೀಕರಣ : ಸಿ.ಆರ್.ಬೆಡ್- I & II
- ✓ ಎಚ್.ಟಿ.ಎಲ್.ನಿಂದ ದೂರ : 30 ಮೀಟರ

ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಯಲ್ಲಿ ಸೂಚಿಸಿದಂತೆ 30 ಮೀಟರ ಸಮುದ್ರದ ದೂರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-I ರಲ್ಲಿ ಭಾಗಶಃ ಬರುತ್ತಿದ್ದು, ಹೊರೆಯ ಬಂದ ಪ್ರದೇಶವಾಗಿರುತ್ತದೆ. ಮತ್ತು ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಬರುತ್ತಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 201 ಪ್ರಕಾರ ಸದರಿ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹಳೆಯ ಕಟ್ಟಡಗಳ ರಿವೇರಿಂಗ್ ಅವಕಾಶವಿರುತ್ತದೆ. ಸದರಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಈ ಕೆಳಗಿನ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸಲ್ಲಿಸಲಾಗಿದೆ.

1. ದಿ:26-12-2017 ರಂದು ಸಡದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ಸದುವಳಿಕೆಗಳ ಅನುಮೋದನೆ ಪತ್ರದ ಪ್ರತಿ;
2. ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಯ ವರದಿ
3. ಅರ್ಜಿ ಹುಸೂ ಅನುಬಂಧ- IV
4. ಶ್ರೀ. ರಾಜೇಶ ಕಾಮತ್ ರವರಿಗೆ 15 ವರ್ಷಗಳ ಬಾಡಿಗೆ ನೀಡಿರುವ ಕಾರ್ಯದೇಶದ ಕರಾರು ಪತ್ರದ ಪ್ರತಿ
5. ಯೋಜನಾ ವರದಿ ಪ್ರತಿ
6. ಸರ್ವೆ ಸಕ್ಷ್ಮ ಪ್ರತಿ
7. To whomsoever it may concern ಪತ್ರದ ಪ್ರತಿ
8. ಸಿ.ಜೆ.ಎಮ್.ಪಿ. ಸಕ್ಷ್ಮ 4
9. ಸಿ.ಆರ್.ಬೆಡ್.ಸಕ್ಷ್ಮ
10. ಅರ್ಜಿ ಪರಿಷ್ಕರಣಾ ಶುಲ್ಕ

"ATTESTED"  
TRUE COPY

S. M. DURGEKAR  
NOTARY, KARWAR



ತಮ್ಮ ವಿರಾಸಿ,

*[Signature]*  
ನ್ಯಾಯಾಧಿಕಾರಿ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)  
ಕಾರವಾರ

(159)

ಉದ್ಯೋಗವಹಿಸುವುದಕ್ಕಿಂತ ರಾಜ್ಯ ರಾಜೀನಾಮೆ ನಿರ್ಮಾಣ ಮುಂದುವರಿಸಿ ಸ್ಥಳೀಯ ಪ್ರಜ್ಞಾಪನೆಯನ್ನು ವಿಶೇಷ ಪ್ರಸ್ತಾವನೆಯಿಂದ ಪರಿಗಣಿಸಿ ಸಿಆರ್ ಪಿಡ್ ನಿರ್ಮಾಣದಲ್ಲಿ ಸೂಕ್ತ ಬಿಡುಗಡೆಯನ್ನು ಪರಿಗಣಿಸಿ ಸೂಕ್ತವಾದ ಅಭಿವೃದ್ಧಿಯನ್ನು ಉತ್ತರ

ಕನ್ನಡ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ಮಾಣ ಸಮಿತಿ DCZMC ಉತ್ತರ ಅನುಮೋದನೆ ಸಹ ಸದರಿ ಪ್ರಕಟಣೆಯನ್ನು KSCZMA ರಿ ರವಾನಿಸಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ಮಾಣ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದಿಸಲಾಯಿತು.

**19.5[G] (i); ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಹಾ|| ರವೀಂದ್ರನಾಥ ರಾವೀಂದ್ರ ಕಡಲತೀರದಲ್ಲಿ ವ್ಯಾಜಿಯೋರಿಯಮ್ (ತಾರಾಲಯ) ವ್ಯಾಂಡಿಕ್ ಮಿಷನ್ ಕೋರ್ಪೊರೇಷನ್ ಮಿಸರ್ ನಿರ್ಮಾಣ**

**ಸೂಚನೆ.**  
ನನ್ನಾನ್ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಿಗೊಂಡ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಹಾ|| ರವೀಂದ್ರನಾಥ ರಾವೀಂದ್ರ ಕಡಲ ತೀರ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದಿನಿಂದಲೂ ಇದ್ದ ವ್ಯಾಜಿಯೋರಿಯಮ್ (ತಾರಾಲಯ) ಪ್ರಸ್ತುತ ಸ್ಥಳೀಯ (ಪ್ರದೇಶದಲ್ಲಿ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲಕ್ಕಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಸಂಯೋಜಿಸಿದ ಟೆಂಡರ್ ಕರೆದು ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಬ್ರಾಂಡ್ ಆಹಾರ ಮಳಿಗೆಗಳನ್ನು ಪ್ರಾರಂಭಿಸಲು ಶ್ರೀ ರಾಜೀಶ್ ಎಸ್. ಕಾಮತ್ ರವರಿಗೆ ಗುತ್ತಿಗೆ ನೀಡುವ ಬಗ್ಗೆ ಪ್ರಸ್ತುತ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು ಈ ಕೆಳಗಿನಂತೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಹಾ|| ರವೀಂದ್ರನಾಥ ರಾವೀಂದ್ರ ಕಡಲ ತೀರದಲ್ಲಿ 1080 ರಿಂದ 1922 ರ ತನಕ ಕಡಲ ತೀರದಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲತೆಗೋಸ್ಕರ ಮಕ್ಕಳ ಮಜಾಣಿ ರೈಲು ರಸ್ತೆ , ನಿಲ್ದಾಣ ಮತ್ತು ರೈಲು ಗ್ಯಾರೇಜ್ ಕಟ್ಟಡ, ಫಿಶ್ ಅಕ್ವೇರಿಯಮ್ , ವ್ಯಾಜಿಯೋರಿಯಮ್, ಮಯೂರ ನೃತ್ಯ ಕಾರಂಜಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. 2000 ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರವಾರ ಬಂದರುಗಳಿಗೆ ಬರುವ ನೌಕೆಗಳಿಗೆ ಸಂಕೇತ ರವಾನೆ ಮಾಡಲು ಸಿಗ್ನಲ್ ಟವರ್ ನಿರ್ಮಾಣ ಮುಖ್ಯವಾಗಿ, 1989 ರಲ್ಲಿ ಕೆರಳು ನೌಕಾನೆಲೆ ಪ್ರಾರಂಭ ಆದ ನಂತರ ನೌಕಾನೆಲೆಯ ನೆನಪಿನೋಸ್ಕರ 2002 ರಲ್ಲಿ ಕರಾವಳಿ ಸಂಯೋಜನಾ ವಲಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ಕೇಂದ್ರ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದು ಯುರ್ಟ್ ನೌಕಾ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯ ಅನುಮತಿ ಕರಾವಳಿಯ ಸಾಂಸ್ಕೃತಿಕ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಪರಿಚಯಿಸುವುದೋಸ್ಕರ 1994 ರಿಂದ ಕರಾವಳಿ ಉತ್ಸವವನ್ನು ಹಾ|| ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರದಲ್ಲಿ ಮಯೂರವರ್ಷ ವೇದಿಕೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ಅಲ್ಲದೇ ಕಡಲ ತೀರಕ್ಕೆ ಬರುವ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಸಾರ್ವಜನಿಕ ಲೌಜಿಯಂ (ರಾಜ್ ರಾಜೀವ್ ಟೆರೇಸ್) ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ರಾಜ್ಯ ಪ್ರವಾಸಿ ಪಡೆದ ಕಡಿ ಹಾ|| ರವೀಂದ್ರನಾಥ ರಾವೀಂದ್ರ ಇವರು ಕಾರವಾರಕ್ಕೆ ಭಿಕ್ಷು ಕೊಠಡಿ ನೆನಪಿನೋಸ್ಕರ 1970 ನೇ ಸಾಲಿನಲ್ಲಿ ಫಿಶ್ ಅಕ್ವೇರಿಯಮ್ ಮತ್ತು ವ್ಯಾಜಿಯೋರಿಯಮ್ ಮಧ್ಯದಲ್ಲಿ ಹಾ|| ರವೀಂದ್ರನಾಥ ರಾವೀಂದ್ರ ಪ್ರತಿಮೆ ಸ್ಥಾಪಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದಂತೆ ಮೇಲಿನ ಶಬ್ದಗಳಿಗೆ ಈಗಾಗಲೇ ಸಂಬಂಧಿಸಿದ ವಲಯ ಅಧ್ಯಕ್ಷತೆ ಬರುವ ಮಾರ್ಗದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು ಸದರಿ ಶಬ್ದಗಳಿಗೆ ಬಗ್ಗೆ ಹೆಚ್ಚುವಾರಿರುವುದರಿಂದ ಮತ್ತು ಈಗಿನ ಅವಶ್ಯಕತೆಗೆ ಅನುಗುಣವಾಗಿ ಮನು ನಿರ್ಮಾಣ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ಈ ವ್ಯಾಜಿಯೋರಿಯಮ್ ಈ ಹಿಂದಿನ ವಿಜ್ಞಾನ ಮಾದರಗಳು ಅಳವಡಿಸಿದ್ದು ಅದರಲ್ಲಿ ಮುಖ್ಯವಾಗಿ ಕೆಲವು ಮಹತ್ವವನ್ನು ಪಡೆದು ಶಬ್ದವು ಮಳೆಯ ನೀರು ಸೇರಿಕೊಂಡು ಸಂಪೂರ್ಣವಾಗಿ ಸಾಧಾರಣವಾಗುತ್ತದೆ. ಕಾರಣ ಸದರಿ ತಾರಾಲಯವನ್ನು ಕೊನೆಗೆ ಸಚಿವರ ಸಿ ವಿಜ್ಞಾನಗಳ ಮತ್ತು

S. M. DURGEKAR  
NOTARY, KARWAR





61

ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ DCZMC ಯಿಂದ ಅನುಮೋದನೆ ನೀಡಿ ಸದರಿ ಪ್ರಕರಣವನ್ನು KSCZMA ರಿ ರವಾನಿಸಲು ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿಯ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದಿಸಲಾಯಿತು.

19.5[G] (ii): ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ರಾಗೋರ್ ಜಜ್ ಪ್ರದೇಶದಲ್ಲ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಪ್ರವಾಸಿಗರಿಗೆ ಪರಿಚಯಿಸುವ "ನೆಲಸಿಲಿ" ಕಟ್ಟಡ ಮನರ್ ನಿರ್ಮಾಣ ಕುರಿತು.

ಸನ್ಮಾನ್ಯ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಿಕೊಂಡ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಡಾ|| ರವೀಂದ್ರನಾಥ ರಾಗೋರ್ ಕಡಲ ತೀರ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದಿನಿಂದಲೂ ಇದ್ದ ಮಟಾಣಿ ರೈಲು ನಿಲ್ದಾಣ ಕಟ್ಟಡ (ಪ್ರಸ್ತುತ ಸ್ಥಗಿತಗೊಂಡಿರುವ) ದಲ್ಲಿ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ನಿಯಮಾನುಸಾರ ಟೆಂಡರ್ ಕರೆದು ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಆಹಾರ ಪದಾರ್ಥ ಗಳನ್ನು ಪ್ರವಾಸಿಗರಿಗೆ ಪರಿಚಯಿಸುವುದಕ್ಕೋಸ್ಕರ 'ನೆಲಸಿಲಿ' ಹೆಸರಿನಲ್ಲಿ ಮಳಿಗೆಯನ್ನು ಪ್ರಾರಂಭಿಸಿರುವ ಬಗ್ಗೆ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ರವರು ಈ ಕೆಳಗಿನಂತೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಡಾ|| ರವೀಂದ್ರನಾಥ ರಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ 1999 ಲಿಂದ 1992 ರ ತನಕ ಕಡಲ ತೀರದಲ್ಲಿ ಪ್ರವಾಸಿಗರ ಅನುಕೂಲತೆಗೋಸ್ಕರ ಮಕ್ಕಳ ಮಟಾಣಿ ರೈಲು ರಸ್ತೆ/ ಹಳಿ, ನಿಲ್ದಾಣ ಮತ್ತು ರೈಲು ಗ್ಯಾರೇಜ್ ಕಟ್ಟಡ, ನಾಗರ ಮತ್ಸ್ಯಾಲಯ, ಪ್ಲಾನಿಂಗ್ ಲಯಮ್, ಮಯೂರ ನೃತ್ಯ ಕಾರಂಜಿಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. 2000 ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರವಾರ ಬಂದರುಗಳಿಗೆ ಬರುವ ನೌಕೆಗಳಿಗೆ ಸಂಕೇತ ರವಾನೆ ಮಾಡಲು ಸಿಗ್ನಲ್ ಟವರ್ ನಿರ್ಮಾಣ ಮಾಡಿದ್ದು, 1999 ರಲ್ಲಿ ಕವಂಜಿ ನೌಕಾನೆಲೆ ಪ್ರಾರಂಭ ಆದ ನಂತರ ನೌಕಾನೆಲೆಯ ನೆನಪಿನಗೋಸ್ಕರ 2008 ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ಕೊಂಪ್ರೆ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದು ಯುದ್ಧ ನೌಕಾ ವಸ್ತು ಸಂಗ್ರಹಾಲಯ ನಿರ್ಮಿಸಿದ್ದು ಅದರಂತೆ ಕರಾವಳಿಯ ಸಾಂಸ್ಕೃತಿಕ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಪರಿಚಯಿಸುವಗೋಸ್ಕರ 1994 ಲಿಗ ಕರಾವಳಿ ಉತ್ಸವವನ್ನು ಡಾ|| ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರದಲ್ಲಿ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ಅಲ್ಲದೇ ಕಡಲ ತೀರಕ್ಕೆ ಬರುವ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಗರುವಂತೆ ಸಾರ್ವಜನಿಕ ಲೌಜಾಲಯ (ರಾಕ್ ಗಾರ್ಡನ್ ಪ್ರದೇಶದಲ್ಲಿ) ನಿರ್ಮಿಸಿದ್ದು ಇರುತ್ತದೆ. ರಾಷ್ಟ್ರ ಪ್ರಖ್ಯಾತಿ ಪಡೆದ ಕವಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ರಾಗೋರ್ ಇವರು ಕಾರವಾರಕ್ಕೆ ಬೆಟ್ಟ ಕೊಟ್ಟ ನೆನಪಿನಗೋಸ್ಕರ 1970 ನೇ ಸಾಲಿನಲ್ಲಿ ಫಿಶ್ ಅಕ್ವೇರಿಯಮ್ ಮತ್ತು ಪ್ಲಾನಿಂಗ್ ಲಯಮ್ ಮಧ್ಯದಲ್ಲಿ ಡಾ|| ರವೀಂದ್ರನಾಥ ರಾಗೋರ್ ಪ್ರತಿಮೆ ಸ್ಥಾಪಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದಂತೆ ಮೇಲ್ಕಂಡ ಕಟ್ಟಡಗಳು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧೀನಕ್ಕೆ ಬರುವ ಸೇವೆಗಳಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು ಸದರ ಕಟ್ಟಡಗಳು ಬಹಳ ಹಳೆಯದಾದುದರಿಂದ ಮತ್ತು ಈಗಿನ ಅವಶ್ಯಕತೆಗೆ ಅನುಗುಣವಾಗಿ ಮನರ್ ನಿರ್ಮಾಣ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ಅದರಂತೆ ಮಟಾಣಿ ಮಕ್ಕಳ ರೈಲು ರಸ್ತೆ ಸಮುದ್ರ ಕೊರೆತದಲ್ಲಿ ಸಂಪೂರ್ಣವಾಗಿ ಹಾಳಾಗಿದ್ದು 2008 ಲಿಂದ ಮಕ್ಕಳ ಮಟಾಣಿ ರೈಲು ನಿಲ್ದಾಣವನ್ನು ನಿಲ್ಲಿಸಲಾಯಿತು ಹಾಗೂ ಮಟಾಣಿ ಮಕ್ಕಳ ರೈಲು ನಿಲ್ದಾಣ ಮತ್ತು ಅದರಲ್ಲಿ ಇರುವ ಲೌಜಾಲಯ ಸಂಪೂರ್ಣವಾಗಿ ಹಾಳಾಗಿರುತ್ತದೆ. ಸದರ ವಾಟು ಜಿಲ್ಲಾ ಕಟ್ಟಡದಲ್ಲಿ ಆಶ್ರಮ ಕಾರ್ಯಗಳು ನಡೆಯುತ್ತಿರುವುದರಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಪ್ರವಾಸಿಗರಿಗೆ ಅನುಕೂಲ ಗರುವಂತೆ ಮಟಾಣಿ ಮಕ್ಕಳ ರೈಲು ನಿಲ್ದಾಣ ಮತ್ತು ಅದರ ಘಾಟದ ಲೌಜಾಲಯವನ್ನು, ಸಬೀಕರಗೋಲಿನ, ರೈವೆಗನ್ ಹೋಟೆಲ ನಡಿಸಲಾಗುತ್ತದೆ. ಸದರ ಹೋಟೆಲಿನಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಫ್ರೆಶ್ ಫ್ರೂಟ್‌ಗಳನ್ನು ಸೆಪ್ಟಿಕ್ ಟ್ಯಾಂಕ್ ಮೂಲಕ ಶುದ್ಧೀಕರಣ ಮಾಡಲಾಗುತ್ತದೆ ಹಾಗೂ ಫೆನಿಕ್ಸಿಯೋಸಿ, ಸದರಸಭೆಯ ಅಧ್ಯಕ್ಷ ನಿರ್ವಹಣಾ ಕೊಠಡಕ್ಕೆ ಸ್ಥಳೀಯವಾಗುತ್ತದೆ.

TRUE  
Page 30 of 42  
S. M. GURGAO  
NOTARY, KARAVAR  
S. M. GURGAO  
NOTARY, KARAVAR

(82)

**Translation Copy of Annexure-A4**

Government of Karnataka

Regional Director (Environment)

Department of Forest Environment and Biology, Karwar

No.: Prani(P)n.P./Karwar/2016-17/147

Date: 19-5-18

Subject:-Secretaries, Uttara Kannada District Tourist Places Development and Conservation Committee (R) Uttara Kannada Karwar regarding issuance of no objection letter for construction of branded food stalls at Dr. Rabindranath Tagore beach in Karwar taluk

**Regional Director (Environment) Office, (Forest Environment and Biology Department) Pasira Bhavan, Habbuwadali Karwar-581306- Email berdekwr2010@gmail.com Phn No08382-223997**

No.:Pranip/Kaniva/Ka/Neepa/2018-19/ 147

Date: 19-5-2018

To,

Special Director (Technical Cell)

and Member Secretaries (KSCZMA)

Department of Forest Ecology and Biology,

7th Floor, 4th Level, M.S. Building

Dr. B.R. Ambedkar Vidhi. Bangalore-560001

Respected Sir,

subject

:- Secretary, Uttara Kannada District Tourist Places Development and Conservation Committee, Karwar regarding issuance of no objection letter for construction of branded food stalls on Dr. Rabindranath Tagore beach in Karwar taluk.

reference:- 1) Ministry of Environment and Forests, Government of India, Letter No.: 1-17011/41/95-1A-111

2: 27-9-1996 (CZMP)

2) Central Government Coastal Control Zone Notification No.: IS 10/196: 6-1-2011

3) Secretaries, Uttara Kannada District Tourist Places Development and Conservation Committee (R) District Collector's Office Karwar's application Dated: 7-2-2018

In connection with the above matter and reference, the Secretary, Uttara Kannada District Tourist Places Development and Conservation Committee (R), Deputy Commissioner's Office Uttara Kannada Karwar has requested a no-objection letter from this office for the reconstruction of the branded food stalls at Dr.

164

Rabindranath Tagore beach in Karwar taluk, and has submitted the inspection report of the said site as follows.

Name of applicant: Secretaries, Uttara Kannada District Tourist Places Development and Conservation Committee (R) Karwar

> Purpose: Reconstruction of branded food stores

> :N: 14 48'58.9"

> GPS Reading

N: 14 48'58.9"

E: 74 07' 35.5"

N: 14°49'01.8"

E: 74° 07' 35.7"

:N: 14'48'57.9"

E: 74'07' 39.3"

: N: 14°49'02.7"

E: 74°07' 39.0"

165

> Scope of jurisdiction of the K.N.V.: 500 meters from the sea level

> K.N.V. Classification : CRZ-I & II

> H.T.L Distance : 30mtrS

As per the site survey, the 30 meters sea distance is partially within Coastal Control Zone-1 and is an inundated area. And the part is within Coastal Control Zone 11 and is coming towards the sea from the road. As per Coastal Control Zone Notification 2111, there is a provision for the repair of old buildings in the said areas. The following documents have been submitted for the construction of the said building.

1. Minutes of the District Coastal Zone Management Committee Meeting held on 26-12-2017 Copy of approval letter:
2. Site inspection report
3. Appendix-IV of the Act
4. Copy of the lease agreement of the land given to Mr. Rajesh Kamath for 15 years
5. Copy of the project report
6. Survey map copy
7. To whomsoever it may concern ☞
8. C.Z.M.P. Map 4
9. C.R.Z.Map

166

#### 10. Application processing fee

The government considered the submitted proposal to construct a Raj Garden with a park as a special proposal and considered it appropriate to approve it by paying the appropriate amount as per the CRPD regulations.

The Kannada District Coastal Zone Management Committee (DCZMC) approved the matter and forwarded it to the KSCZMA in the District Coastal Zone Management Committee meeting

#### **19.5 (G) (i) Regarding the reconstruction of Planetarium Taralaya Branded Food Court at Dr Rabindranath Tagore Beach in Karwar Taluk of Uttara Kannada District**

The Uttara Kannada District Tourist Places Development and Conservation Committee, formed under the chairmanship of the Honorable District In-charge Minister, has invited tenders as per the rules and awarded a contract to Shri Rajesh S. Kamath to start branded food stalls at the Padari location for the development of tourism in the Panitorium (Observatory currently closed) area of the Dr. Rabindranath Tagore beach area and for the convenience of tourists. The present member secretaries of the Uttara Kannada District Tourist Places

Development and Conservation Committee have submitted the following proposal.

Dr. Rabindranath Tagore beach in Karwar taluk of Uttara Kannada district. From 1985 to 1992, a children's toy train, station and train garage building, fish aquarium, planetarium. Mayura dancing fountains were built for the convenience of tourists on the beach. In 2000, a signal tower was built to transmit signals to ships arriving at Karwar ports. After the Kadamba Naval Base was started in 1989, in memory of the naval base, in 2006, a naval museum was built with permission from the Central Forest and Environment Department in the Coastal Control Zone. Accordingly, the Coastal Festival has been organized since 1994 to introduce the cultural programs of the coast. Mayura Varma beach. The stage has been built. Also, a public toilet (not in the rock garden area) has been built for the convenience of the public and tourists coming to the beach. In memory of the nationally renowned poet Rabindranath Tagore, a statue of Dr. Rabindranath Tagore was installed in the year 1970 between the Fish 'Ashveriyam' and the Planetarium in the year 1970.

A children's toy train, station and train garage were built on the Dr. Rabindranath Tagore beach in Karwad taluk of Uttara Kannada district from 1992 onwards for the convenience of tourists. A fish aquarium, a planiarium

and a peacock dancing fountain were built. A signal tower was built in 2000 to transmit signals to ships arriving at Karwar ports. After the start of the Kadamba Navy in 1989, a naval museum was built in 2006 in the coastal control zone in memory of the naval base, and accordingly, a coastal festival was organized from 1994 to introduce the cultural programs of the coast. Dr. Rabindranath Mayuravarma, a stage was built on the beach. Also, a public toilet (in the rock garden area) has been built for the convenience of the public and tourists coming to the beach. In memory of the nationally renowned poet Dr. Rabindranath Tagore, who donated a hill to Karwar, a statue of Dr. Rabindranath Tagore was installed in the year 1970 between the Fish Australium and the Planetarium. 5

As explained above, the above buildings were constructed before the Coastal Control Zone came into existence. The construction of the Sadar buildings is very old and the reconstruction work has been started according to the current needs. This planetarium has been installed with the previous science models since they are very old and the building is completely damaged due to rainwater leakage. The reason is that the Sadar planetarium has been renovated and reconstructed to provide educational and scientific information to the students and tourists. Also, for the convenience of the tourists and students

coming for this educational tour, along with the development / reconstruction work of the park, a system to sell food for the convenience of the tourists coming is being looked into. A septic tank is being installed to treat the liquid waste generated on site action has been taken as per the SWM Byelaw 2016 to provide the maintenance center. For the security and protection of this place, a compound wall has been built around it and the building to be renovated is made of iron. Angles and trusses are installed and GI sheets are installed on it. Even if these are removed, it will be a non-economic building that will not be damaged in any way. By growing many types of plants in the garden, it is also intended to introduce students to the environment and plants. Work is also being done to preserve the statue of Dr. Rabindranath Akireg, who was exiled in about 1970, which is located next to this place.

Considering all the factors explained above, since this area is facing the land area and is in the middle of the former Vani railway road and this area falls in Coastal Control Zone-2, it is considered that this building is a reconstruction building and appropriate permission should be given in this regard.

Further, the Secretary of the Department has presented the proposal submitted by the Uttara Kannada District Tourist Places Development and Conservation

HO

Committee along with the minutes of the meeting held on 31-10-2017 under the chairmanship of Hon. Shri R. V. Deshpande, Hon. Minister for Large and Medium Industries Infrastructure Development and Uttara Kannada District, in which it was decided to take up this work through a bench.

Upon examination, it was found that there is a statue of Dr. Rabindranath Tagore built in the year 1970 at the said place and there is a Acquarium (currently closed) planetarium building built a long time ago at the graduation site and their photographs were presented along with the installation. The tenderer also submitted photographs of the old platform, well, and planetarium (starry sky) at the said place. In addition, along with this, the proposal has been submitted photographs of the foundation stone laying ceremony of the planetarium by the Hon'ble Shri M. Belliappa, Minister of Fisheries and Ports.

After examining all these reasons/documents, it was found that all the said buildings are pre-1998 buildings and the proposal submitted by the current Member Secretary Uttara Kannada District Tourist Places Development and Protection Committee to set up a branded food stall with a garden for tourism development was considered as a special proposal and it was considered appropriate to approve it by paying the

171

appropriate amount as per the CRZ rules. The Uttara Kannada District Coastal Zone Management Committee (DCZMC) approved it and forwarded the said case to the KSCZMA in the meeting of the District Mining Zone Management Committee

**19.5 (G) (ii) : Regarding the reconstruction of a derelict building in the Dr. Rabindranath Tagore Beach area of Karwar taluk of Uttara Kannada district to introduce the food products produced in the district to tourists.**

The Uttara Kannada District Tourist Places Development and Conservation Committee, formed under the chairmanship of the Hon'ble District In-charge Minister, has invited tenders as per the rules for tourism development in the existing small railway station building (currently closed) at the Dr. Rabindranath Tagore beach area and started a shop named 'Nelasiri' at the said place to introduce the food products produced in the Uttara Kannada district to the tourists. The member secretaries of the Uttara Kannada District Tourist Places Development and Conservation Committee have submitted the following proposal.

A children's toy train, track, station and train garage were built on the Dr. Rabindranath Tagore beach in Karwar taluk of Uttara Kannada district from 1962 to

1992 for the convenience of tourists on the beach. An Aquarium Planetarium, Mayura dancing fountains were built. In the year 2000, a signal tower was built to transmit signals to ships arriving at Karwar ports. After the Kadamba Naval Base was opened in 1989, in memory of the naval base, in 2006, a naval museum was built in the coastal control zone with permission from the Central Forest and Environment Department. Accordingly, the Coastal Festival has been held since 1994 to introduce the cultural programs of the coast. The Mayuravarma stage has been built on the Dr. Rabindranath beach. Also, a public toilet (in the rock garden area) has been built for the convenience of the public and tourists coming to the beach. -In the memory of the nationally renowned poet Dr. Rabindranath Tagore, a statue of Dr. Rabindranath Tagore was installed in the year 1970 between the Fish Aquarium and the Planetarium in the city of Karwar.

As explained above, the above buildings were built before the Coastal Control Zone came into existence and since the buildings are very old and according to the current requirements, the reconstruction work has been started. Accordingly, the children's railway road has been completely damaged by sea erosion and since 2008, the children's railway has been stopped and the children's railway station and the toilet in it are completely damaged. Since illegal activities are going on in the building that has

173

been submerged in the river, the children's railway station and a part of the toilet will be sanitized for the convenience of the public and tourists, and the liquid waste generated by the drive-in hotel 'Nanna Bharathi The Rangavalaya will be treated through a septic bank, and given to the municipal waste management centre.

In another part of the above building (the land side), a display and sale of food items produced in Uttara Kannada district has been arranged under the name of "Nela Siri" to introduce tourists to the food items produced in Uttara Kannada district. This will not generate any solid waste. It will also not have any adverse impact on the environment and it has been decided to make organic food items produced in the district available to tourists coming to Uttara Kannada district. Accordingly, the toilet building of the children's railway station, which was built earlier in another part of the building, has been demolished and reconstructed. The area is not on the sea side but on the land side. This area falls in Coastal Control Zone-2 and since this building is a reconstructed building, appropriate permission has been requested in this regard.

In this regard, Shri Atulkumar Tiwari, the Deputy Commissioner of Uttara Kannada district in 1998, has presented the inaugural photograph of the laying of the foundation stone of the miniature train. And under the

174

headline "Miniature train again whistled at the said place", copies of the newspapers in which the then Deputy Commissioner Shri Ritesh Kumar Singh gave the green signal after the reconstruction of the Dandakaranya miniature train in 2005 have been submitted and the proceedings of the meeting of the committee held on 20-02-2017 under the chairmanship of Hon'ble Shri R. V. Deshpande, the Minister in-charge of Large and Medium Industries Infrastructure Development and Uttara Kannada District, have been submitted along with the proposal.

Therefore, after examining all these reasons/documents, it was found that all the said buildings are old structures and the present Member Secretary of Uttara Kannada District Tourist Places Development and Conservation Committee, Dr. Rabindranath Tagore, who is the founder of the Prapansuladyan Upasamlangi Unaya Luthannagan, has proposed to renovate and construct a residential building on the previously existing small railway station building on the seashore. It was considered as a special proposal and approved by paying the appropriate amount as per the CRZ rules. It was unanimously approved by the Uttara Kannada District Coastal Zone Management Committee (DCZMC) and forwarded the said case to the KSCZMA.

IMG-20210806-WA0011.jpg

175



## KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1985)

ಸಂಖ್ಯೆ: ಅಪಜೀ 171 ಸಿ.ಆರ್.ಯುಡ್. 2018

ದಿನಾಂಕ: 29.07.2021.

ಮಾನ್ಯರ,

**ವಿಷಯ:** ಕೋಡಿ ಭಾಗ ಗ್ರಾಮ, ಕಾರವಾರ ತಾಲ್ಲೂಕಿನಲ್ಲಿ Development of Garden Water Sports, Food Courts, Wash rooms ನಿರ್ಮಾಣಕ್ಕೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ:**
1. ದಿನಾಂಕ: 17.6.2017 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ
  2. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ ಯೋಜನೆ.ಪ್ರ. / 2019-20/507, ದಿನಾಂಕ: 1.7.2018
  3. ದಿನಾಂಕ: 04.03.2021 ರಂದು ನಡೆದ ಸಭೆಯ ನಡವಳಿ

.....

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕೋಡಿಭಾಗ ಗ್ರಾಮ, ಕಾರವಾರ ತಾಲ್ಲೂಕಿನಲ್ಲಿ Development of Garden Water Sports, Food Courts, Wash rooms ನಿರ್ಮಾಣದ ಬಗ್ಗೆ ದಿನಾಂಕ: 17.6.2017 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಿರ್ಣಯದಂತೆ ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ಪಡೆದು ಪರಿಷ್ಕೃತ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪಡೆದು ಪುನರ್ ಪರಿಶೀಲಿಸುವಂತೆ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕಾರವಾರ ರವರಿಗೆ ಸೂಚಿಸಲಾಗಿತ್ತು. ಉಲ್ಲೇಖಿತ (2)ರ ಪತ್ರದಲ್ಲಿ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಕಾರವಾರ ರವರು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

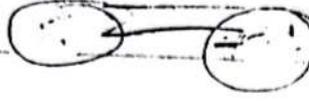
ಪ್ರಸ್ತುತ KSCZMA ಪ್ರಾಧಿಕಾರದ ಅವಧಿ ಮುಗಿದಿದ್ದು, ಪ್ರಾಧಿಕಾರವು ಅಸ್ತಿತ್ವದಲ್ಲಿ ಇಲ್ಲದ ಸಂದರ್ಭದಲ್ಲಿ ಪ್ರಸ್ತಾವನೆಗಳ ವಿಲೇವಾರಿಯ ಬಗ್ಗೆ ರಾಜ್ಯ ಸರ್ಕಾರದ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಯು ಕ್ರಮವಹಿಸುವ ಜವಾಬ್ದಾರಿಯನ್ನು ಹೊಂದಿರುವುದಾಗಿ CRZ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ಯಾರಾ 4.2 (iv) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಹಾಗೂ ಕೇಂದ್ರ ಪರಿಸರ ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವನೆ ಮಂತ್ರಾಲಯವು ದಿನಾಂಕ: 17.06.2020 ರ ಪತ್ರದಲ್ಲಿ ಈ ಬಗ್ಗೆ ನೀಡಿರುವ ಸ್ಪಷ್ಟೀಕರಣದಂತೆ ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 04.03.2021 ರಂದು ನಡೆದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿರಾಕ್ಷೇಪಣಾ ಪ್ರಸ್ತಾವನೆಗಳನ್ನು ಪರಿಗಣಿಸುವ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿತ್ತು. ಪ್ರಸ್ತಾವಿತ ಯೋಜನೆಯು ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಮಾಡುವುದು, ಸ್ನಾನಗೃಹಗಳು ಮತ್ತು ಉಪಹಾರ ಗೃಹ ನಿರ್ಮಾಣ ಹಾಗೂ ಜಲ ಕ್ರೀಡೆ ಮುಂತಾದ ಚಟುವಟಿಕೆಗಳನ್ನು ಹೊಂದಿದ್ದು, ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯು ಅರ್ಜಿದಾರರಿಗೆ 2 ಎಕರೆ ಸ್ಥಳವನ್ನು 10 ಪರ್ಷೆಂಟ್ ಅವಧಿಗೆ ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಸದರಿ ಸ್ಥಳವನ್ನು ಲೀಸಾಗ ನೀಡಲಾಗಿತ್ತು ಎನ್ನುವ ಬಗ್ಗೆ ಮಾಹಿತಿ/ ದಾಖಲೆ ಒದಗಿಸುವಂತೆ ಅರ್ಜಿದಾರರಿಗೆ ಸೂಚನೆ ನೀಡುವಂತೆ ಹಾಗೂ ಸರಿಯಾದ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ತಾತ್ಕಾಲಿಕ ನಿರ್ಮಾಣಗಳನ್ನು ಮಾತ್ರ ಯೋಜನೆಯಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳುವಂತೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಬಹುದಾಗಿ ತೀರ್ಮಾನಿಸಲಾಗಿತ್ತು.

Room No. 710, 7th Floor, 4th Gate, M.S. Building, Bangalore - 560 001. Phone : 080-22353961  
Email : msksczma@gmail.com Website : www.karnataka.gov.in/ksczma

S. M. DURGEKAR

3/6/2021

HAG-20210606-WA0010.jpg



-2-

ಅದರಂತೆ ಅರ್ಜಿದಾರರು ಖುದ್ದಾಗಿ ಬಂದು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಅರ್ಜಿದಾರರಿಗೆ ಸ್ಥಳವನ್ನು ಲೀಸ್ ಗೆ ನೀಡಲಾದ ದಾಖಲೆಯಲ್ಲಿ ಪರಿಸರ ಸ್ನೇಹಿ ತಾತ್ಕಾಲಿಕ ತಂಗುಡಾಣ, ಬೆಂಚ್, ತಾತ್ಕಾಲಿಕ ಆಹಾರ ಮಳಿಗೆ ಮುಂತಾದ ಉದ್ದೇಶಗಳಿಗೆ ನೀಡಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಕೋಡಿಭಾಗ ಗ್ರಾಮ, ಕಾರವಾರ ತಾಲ್ಲೂಕಿನಲ್ಲಿ, Development of Garden, Water Sports, Temporary Food Courts, Wash rooms ನಿರ್ಮಾಣಕ್ಕೆ, ಈ ಕೆಳಕಂಡ ಪರತ್ತುಗಳೊಂದಿಗೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ನೀಡಲಾಗಿದೆ ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸಿದೆ.

1. ಯೋಜನೆಯ ಕಾರ್ಯಾಚರಣೆಯ ಹಂತದಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಯಾವುದೇ ತ್ಯಾಜ್ಯ, ನದಿ, ಹಳ್ಳ, ತೋರೆ, ಸಮುದ್ರ ಮುಂತಾದ ಜಲಮೂಲ ಸೇರದಂತೆ ಎಚ್ಚರಿಕೆ ವಹಿಸತಕ್ಕದ್ದು.
2. ಯೋಜನೆಗಾಗಿ ಅತಿ ಕನಿಷ್ಠ ಪ್ರಮಾಣದ ತಾತ್ಕಾಲಿಕ ನಿರ್ಮಾಣ ಚಟುವಟಿಕೆಯನ್ನು ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು ಹಾಗೂ ಅಲ್ಲಿನ ಪರಿಸರದ ಮೇಲ್ಮೈ ಏರುಪೇರಾಗದಂತೆ ಮತ್ತು ಮಳೆ ನೀರಿನ ಹರಿವಿಗೆ ಅಡಚಣೆಯುಂಟಾಗದಂತೆ ಮುನ್ನೆಚ್ಚರಿಕೆ ವಹಿಸತಕ್ಕದ್ದು.
3. ಯೋಜನೆಯ ಕಾರ್ಯಾಚರಣೆಯ ಹಂತದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಘನತ್ಯಾಜ್ಯಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿಗೊಳಿಸಲು ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
4. ಯೋಜನೆಯ ನಿರ್ಮಾಣ ಹಂತದಲ್ಲಿ ಕಾಂಡಾವನ/ ಯಾವುದೇ ಸಸ್ಯವರ್ಗಕ್ಕೆ ಹಾನಿಯಾಗದಂತೆ ಮುನ್ನೆಚ್ಚರಿಕೆ ವಹಿಸತಕ್ಕದ್ದು.
5. ಪ್ರಸ್ತಾವನೆಯ ಅಂಗವಾಗಿ ಕೈಗೊಳ್ಳುವ ಎಲ್ಲಾ ಕಾಮಗಾರಿ ಮತ್ತು ಚಟುವಟಿಕೆಗಳು CRZ ಅಧಿಸೂಚನೆ, ದಿನಾಂಕ: 06.01.2011 ಕ್ಕೆ ಒಳಪಟ್ಟಿರತಕ್ಕದ್ದು.
6. ಪರಿಸರ ಸ್ನೇಹಿಯಾದ ತಾತ್ಕಾಲಿಕ ನಿರ್ಮಾಣಗಳನ್ನು ಒಳಗೊಂಡು ಸ್ನಾನಗೃಹಗಳು ಹಾಗೂ ಉಪಹಾರಗೃಹವನ್ನು ಹೊಂದಬಹುದಾಗಿದೆ.

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

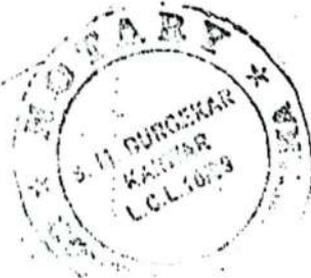
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ,  
ಅರಣ್ಯ, ಜೀವಿವರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ

ಇವರಿಗೆ.

Mr. Roshan Pinto,  
M/s, Leisure Routes, II nd Floor, PIO Mall, Jail Road,  
Bejai, Mangaluru - 575 004.

"ATTESTED"  
TRUE COPY

S. H. DURGESHAR  
NOTARY, BANGALURU



177

Translation Copy of Annexure-A5

**KARNATAKA STATE Coastal Zone MANAGEMENT AUTHORITY**

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1985)

No:APG 171 CRZ.2018

Date: 29.07.2021.

Respected Sir,

Subject: Regarding seeking reservation letter for Development of Garden Water Sports, Food Courts, Wash rooms F, Coastal Control Zone in Kodi Bhaga village, Karwar taluk.

Reference:

1. Date: Proceedings of the meeting of the Karnataka State Coastal Zone Management Authority held on 17.6.2017
2. Letter from Regional Director (Environment), Udupi No.: Pranip/Kaniva/Yojana.Pr. / 2019-20/507, Date:1.7.2010
3. Proceedings of the meeting held on 04.03.2021

In connection with the above matter, Development of Garden Water Sports, Food Courts, Wash rooms er af at Kodibhag village, Karwar taluk, as per the resolution of the meeting of Karnataka State Coastal Zone Management Authority held on 17.6.2017, the District Collector, Karwar was directed to obtain the detailed project report and get the revised proposal and re-examine it. The Regional Director (Environment), Karwar has submitted the report in the letter referred to (2).

(78)

The said proposal was presented in the Coastal Control Zone No Objection Proposals Review Meeting held on 04.03.2021 as per the clarification given in the letter dated 17.06.2020 by the Union Ministry of Environment, Forest and Climate Change in this regard as the State Government, in the absence of the authority, has been entrusted with the responsibility of handling the proposals as per para 4.2 (iv) of the CRZ Notification 2011. The proposed project includes activities such as construction of a garden, construction of bathrooms and a restaurant, and water sports. It was decided that the Rabindranath Tagore Coastal Development and Conservation Committee should direct the applicant to provide information/documents regarding the purpose for which the 2-acre site was leased for a period of 10 years, and that if proper documents are submitted, a no-objection letter may be issued to only incorporate temporary structures in the project

Found that the document in which the land was leased to the applicant indicated that it was provided for purposes such as an eco-friendly temporary shelter, benches, and a temporary food stall.

Therefore, it is hereby informed that a No Objection Letter has been issued for Development of Garden, Water Sports, Temporary Food Courts, Wash rooms in Kodibhag village, Karwar taluk.

1. Care must be taken to ensure that any waste generated during the operational phase of the project does not enter any water bodies such as rivers, streams, creeks, seas, etc.
2. Minimal temporary construction activities shall be undertaken for the project and precautions shall be taken to avoid disturbance to the environment and obstruction to the flow of rainwater.

179

3. During the operational phase of the project, steps should be taken to collect solid waste and dispose of it scientifically as per the rules.

During the construction phase, precautions should be taken to avoid damage to the Kandlavan/4. Project. No vegetation

5. All works and activities undertaken as part of the proposal shall be subject to the CRZ Notification, Dated: 06.01.2011.

6. Eco-friendly temporary structures can include bathrooms and a cafeteria.

Sd/-

Member Secretary  
Karnataka State Coastal Zone  
Management Authority, Department of Forest,  
Ecology and Environment

To,  
Mr. Roshan Pinto,  
M/s, Leisure Routes, II nd Floor, PIO Mall, Jail Road,  
Bejai, Mangaluru - 575 004.

-180-

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI  
O.A. No. 225/2021 (SZ)

IN THE MATTER OF:

Vidyadhar Durgekar

...APPLICANT

VERSUS

Chief Secretary, Govt. of Karnataka and Others

...RESPONDENTS

STATEMENT OF OBJECTIONS ON BEHALF OF RESPONDENT NO. 6, THE  
DEPUTY COMMISSIONER, UTTARA KANNADA DISTRICT, KARWAR.

MOST RESPECTFULLY SHOWETH:

1. That the applicant has filed the present petition before this Hon'ble

Tribunal with the following Prayers:

- i. To direct the Respondent No. 1, 3 to 6 to cancel or withdraw draft CZMP 2019 of Karnataka Karwar coast till all the ESA & CVCA with biodiversity are marked and notified as per law conducting the study and consultation process and considering the Karwar coast as ESA & CVCA under 3.1 of CRQ notification 2019 and other zones as per all the provisions of CRZ notification-2019 and maintain the reliefs till the prayer is complied.
- ii. To direct the respondent 1, 3 to 6 of Coastal Zone Management Authority Govt. of Karnataka and District Commissioner Karwar to order demolition of all the illegal constructions in violation of CRZ laws on the Karwar beach and Kali river bank.
- iii. To direct the respondent No. 1 and 2 to withdraw the Gazette Notification No. PWD 113 PSP 2013 Bengaluru dated 21-01-2016 (Annexure A10) passed without the proper-CRZ procedure and

181 -

stake holders consultation to extend the port limit in Karnataka coast.

- iv. To direct the respondents National Centers for Sustainable Coastal Management to ensure judicious effort ethically and as per law in preparing CZMP and to mark the measure of the complete distance of 500 metres on the coast of Karwar beach and divide with accuracy of measure of distance of each CRZ zones on the CZMP.
2. It is submitted that Karwar is a seaside City Taluk and it is the administrative headquarters of the Uttara Kannada District lying at the mouth of the Kali river on the Kanara coast of Karnataka. It is pertinent to note that Karwar is a popular tourist destination and has a city urban area of 10 Km<sup>2</sup> and that it is known for its beaches and tourism industry.
3. It is submitted that in order to develop the tourism and to improve the beauty of the beaches as well as that of the city, Govt. of Karnataka had issued an order dated 16.11.2013 to reconstitute the District Committees and empowering the committee to collect revenue and maintain/manage public properties. Accordingly, a committee has been formed namely, "Dr. Rabindranath Tagore Beach Development and Protection Committee" in the year 2016 under the Chairmanship of District In-charge Minister and Executive Committee, under the

in dilapidated condition. Hence, the said area was renovated by converting the existing old constructions in to "Nelesiri" building where in tribal and local products of the District are being displayed to encourage tourism in the District. This is not a new building and therefore there is no violation of CRZ Notification.

22. In light of the above submissions, it is stated that the Applicant herein has made averments which are contrary to facts and completely baseless, for reasons best known to him. The Applicant is put to strict proof of all the averments in the OA. It is submitted that no illegality has been committed whatsoever by the society as alleged in the OA.
23. The above works are being carried out legally in the interest of the tourists and public without violating CRZ Rules and Regulations. These works were being carried out in implementing the object of the society constituted as per Govt. order, and not for making any illegal or undue gains as alleged in the OA.
24. It is further submitted that the said Society took the onerous task of maintaining and developing the various coastal beaches in Uttar Kannada District which is improving the beaches immensely. It is submitted that earlier, the coastal beaches in Uttar Kannada were neglected and hence were in pathetic unclean and unhygienic

temporary structure built with iron fabrication. It was in dilapidated and unusable condition. Therefore, with the intention to provide clean and hygienic food to the tourists and other public, and to increase the beauty of the beach, it was proposed to renovate the existing buildings and convert the same in to a Branded food court which is also of temporary nature. Accordingly, the tender was called for and as per the tender conditions, tender of Shri Rajesh Kamat was accepted and he was permitted to renovate the existing open-air café into temporary Branded Food Court and issued work order with conditions.

20. It is submitted that predominantly local and branded food products are being served to the public at the Food Court. Further, as per condition No. 19 and 22, he was expected to raise garden for children, plants and trees behind the Food Court up to High Tide Line. All these constructions were required to be built by using easily removable materials. Hence, there is no violation of CRZ notification since, earlier structures were renovated.

21. Further, as far as the construction of the building adjacent to the existing "Drive-In" Hotel i.e. "Nelesiri" building is concerned, it was a children's toy train station with public toilets. It was also constructed well before the existence of CRZ notification. It was not in use and was

189

lack of care and maintenance, now the same has been renovated. It is submitted that during this work, saplings were planted towards the sea side to act as natural barrier/green wall. Sculptures and models depicting the life and culture of the ethnic groups of Uttar Kannada were displayed in the Rock Garden to promote ecofriendly tourism. Neither any permanent structure is built except the wall on the boundary towards National Highway nor any new facilities were incorporated or any reclamation of land was carried out. Hence, there is no violation of CRZ notification.

#### ALREADY EXISTING TEMPORARY STRUCTURES MODIFIED INTO FOOD COURT

18. As far as branded food court is concerned, the said area had fish aquarium and planetarium built before 1990. These buildings were very old and required immediate repairing and strengthening. Hence, as stated above, with and the intention of strengthening of an already existing facility by way of modernization, renovation of fish aquarium and planetarium with modern equipment and technology were carried out.

19. It is submitted that there was an old restaurant by the name of "Horizon" by the side of the planetarium. The hotel building was a

- 185 7
15. Unfortunately, because of a lack of periodical maintenance of these community buildings and the open area in the vicinity, these facilities were not being used by the public and were left in very bad condition. It is submitted that there was huge encroachment in this area and it was being misused by some of antisocial elements as well for illegal activities.
16. Hence, it was decided in DCZMA meeting held on 26.12.2017 to strengthen and modernize the facility including the area in the vicinity and to put these facilities up for public use with a modern touch and concept. It was proposed therein to give a new look to the already existing Musical Fountain. The Signal tower is also being equipped with modern technology. Priority was given to maintaining hygienic condition of the community toilets therein as well. The open area was decorated with pre-molded statues of fisherman community and their life style, as an ode to the fishing community of Karwar.
17. The entire developmental works of Rock garden was undertaken by the side of Signal Tower by the Department of Ports. It is relevant to note that the Signal Tower and public toilets were constructed before 1990 and were inaugurated by the then District Minister and Excise Minister Sri. P.S. Jaivant. While it was in a dilapidated condition due to

*"In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environmental (Protection) Act, 1986 and in supersession of the notification of the Govt. of India in the Ministry of Environment & Forest, number S.O. 114(E), dated 19th February 1991 except as respects things done or omitted to be done before such supersession, the Central Govt. hereby declares the following area as CRZ..."*

13. As per the above notification, repair and renovation of the existing structures built prior to CRZ Notification 1991 do not come under the purview of CRZ Rules and Regulations. Hence, the allegation made in the O.A. and the report submitted by the Joint Committee is hereby denied as false, and erroneous. It is humbly submitted that the O.A. contains mere bald and vague allegations, without there being any material or documentary evidence to that effect.

#### **RENOVATION OF ROCK GARDEN EXISTING FROM PRIOR TO 1990**

14. It is submitted with respect to the "Rock Garden" as well that the same is not a new construction, but mere strengthening by way of modernization of an existing structure by the City Municipal Council. Further, the Musical Fountain in the Southern direction, the Signal tower in the Northern direction, the Children Railway in East & West directions were all existing prior to the CRZ Notification, 1991.

187

11. It is submitted that the said letter clearly mentioned about the construction of the Aquarium building by Zilla Parishad and referred to the Children Park besides the Aquarium building, constructed by the Dept of Police as well. The contents of the report submitted by the Joint Committee is denied as the mentioned works are not new constructions, but mere renovation of the existing structure including strengthening and modernization of structures existing since prior to 1990.

**SAGAR DARSHAN COMMUNITY HALL BUILT PRIOR TO CRZ NOTIFICATION, 1991**

12. It is submitted that 20 guntas of land in Sy. No.293 of Karwar Taluk was granted to District Fishermen Federation, Karwar on 18.02.1989. In the said area, "Sagar Darshan" Community hall was constructed, between 1989 to 1991. All the development works were undertaken in between Sagar Darshan and the road towards landward side. None of the development activities were taken up beyond Sagar Darshan. It is humbly submitted that these developmental activities are permissible under CRZ Notification, 2011. It is pertinent to note that MoEF&CC the CRZ Notification, 2011 provides that:

7. It is humbly submitted that the Joint Committee did not verify the existing old records available at the Deputy Commissioner's Office, or with other Departments such as Tourism, City Municipal Council etc., wherein various records such as the letters, corresponding, photos, documents made prior to CRZ Rules regarding the existence of building are maintained.
8. Owing to incorrect assertions in the present OA as well incorrect findings of the Joint Committee, the following facts regarding the subject are wherein the above-mentioned construction has taken place is submitted as follows.
9. It is submitted that though the entire subject area falls under CRZ-II, there were different buildings/structures already in existence prior to 1990, before the commencement of CRZ Rules.

#### **AQUARIUM BUILDING WAS CONSTRUCTED IN 1989**

10. It is submitted that the Aquarium Building was constructed in 1989 by Zilla Parishad and that there was a Children's Park built besides the Aquarium building, constructed by the Dept. of Police. In this regard a letter No.2272 dated 07.09.1989 was addressed by the Asst. Director, Women and Children Welfare Department, Karwar to the Deputy Commissioner Uttar Kannada District, Karwar.

Chairmanship of the Deputy Commissioner of which, the Additional Deputy Commissioner as the Secretary (*'the said Committee'*).

4. It is submitted that the structures and the buildings which were already existing in the Karwar beach and were being maintained by various departments were vested in the said Committee as per the resolution for better maintenance, repairs and renovation in the interest of the tourists and public at large.
5. Accordingly, the said Committee held a meeting on 20.02.2017, when it was decided to develop Rock Garden, Food Court, a building for selling the local products prepared in the District in the Tagore beach and to develop Garden at Kodibag on Kali River Bank.
6. The Applicant herein has incorrectly contended that the above developments are in violation of CRZ Rules. This Hon'ble NGT had passed an order dated 22.11.2021 appointing a Joint Committee to ascertain about the alleged violation and to submit a report. The Joint Committee accordingly carried out a spot inspection of the subject area on 27.01.2022 and submitted a surficial report, mentioning that all the construction taken up by the District Committee is in violation of CRZ.

condition. For the said reason, the tourists were hesitant to visit the beaches.

25. The said situation has now changed. The cleaning and maintenance works have been carried out in the interest of the public and of the tourists visiting from various places of the country and abroad. It is only due to the sincere efforts of the committee with a sense of dedication, the Rabindranath Tagore Beach is regarded as one of the best beaches of India.

26. Lastly, it is submitted that the Joint Committee formed by this Hon'ble Tribunal has itself noted as follows:

*"The committee observed that there was no destruction of any trees, no existence of sand dunes as per approved CZMP and loss of ecology due to the illegal constructions. Hence there is no question of damage caused to environment on account of such illegal constructions".*

27. In view of the facts narrated above, it is respectfully submitted that the entire developmental activities referred above were carried out in accordance with rules and regulations of CRZ and in the interest of the development of ecofriendly tourism of Uttar Kannada District without violating any of the provision of CRZ notification 2011 as per Para 8 I CRZ I (i) and para 8 II CRZ II (i).

191

28. It is therefore humbly prayed that the present Application may be dismissed with costs.

Place : Karwar

Date: 17/12/2022

*[Signature]*  
Deputy Commissioner  
Uttara Bahadur, Karwar  
Uttara Bahadur, Karwar  
(Respondent No. 6)

THROUGH

*[Signature]*

Darpan KM  
Advocate for Respondent No. 6

R-1

REPORT OF THE JOINT COMMITTEE APPOINTED BY HON'BLE NGT (SZ) IN O.A NO. 225 OF 2021, AS PER ORDER DATED 22/11/2021, REGARDING LARGE SCALE CONSTRUCTION GOING ON IN THE CRZ AREA WITHOUT OBTAINING NECESSARY PERMISSIONS IN KARWAR BEACH AND KALI RIVER BANK IN THE STATE OF KARNATAKA KARWAR TALUK, UTTARA KANNADA DISTRICT -REG.

#### 1.0 Preamble:

In the matter of Original Application No 225 of 2021 (SZ), Sri. Vidyadhar Durgekar Vs The Chief Secretary, Government of Karnataka & Ors., the National Green Tribunal (NGT), Southern Bench has passed an order dated 22<sup>nd</sup> November 2021 (Annexure 1) appointed a joint committee consisting of (1) a senior officer/scientist from Ministry of Environment, Forest & Climate Change (MoEF&CC), (2) a senior officer from Karnataka State Coastal Zone Management (KSCZMA) and (3) a senior officer / scientist from Indian Institute of Remote Sensing (IRS), Anna University Campus, Chennai to inspect the area in question and submit the factual as well as any action taken report if there is any violation found. Karnataka State Coastal Zone Management Authority will be the Nodal agency for co-ordination and for providing necessary logistics to this purpose.

And the committee is directed to ascertain as to:

- i) Whether any construction has been made in these areas in violation of the CRZ Notification 2011 & 2019, and if so what is the nature of action taken against such illegal construction.
- ii) Whether the High tide and Low tide areas of CRZ areas have been fixed with as per CRZ Notification 2011 and when they prepared the plan of identifying the violations, they are directed to superimpose the CZMP plan and locate the illegal constructions and then submit a report to this tribunal.
- iii) Ascertain the damage caused to the environment on account of such illegal constructions and assess the environment compensation for damage caused including the costs required for restoration of loss caused to the ecology.

Further as per the review application (No. 13 of 2021(SZ)) submitted by the applicant to review the order dated 22.11.2021 as the applicant has got some objection regarding the constitution of the committee with some members, namely the

195

Karnataka State Coastal Zone Management Authority (KSCZMA). Applicant wanted to substitute them with some other central agency and also with any officer/scientist from Central Pollution Control Board (CPCB), Indian Institute of Technology (IIT), Madras or Indian Institute of Science, Bangalore, due to the fact that, according to the applicant Karnataka State Coastal Zone Management Authority is dormant in not taking an action against the violators, there is no other personal bias alleged for the authorities and not having case that they will not comply with the directions of the tribunal. However, Hon'ble NGT opined that if there is any allegation of violations of CRZ notification, KSCZMA to look into the violation and take action. So they cannot be said to be an interested person in perpetrating the violation as alleged by the applicant. The Hon'ble NGT felt that the Senior officer/scientist from Central Pollution Control Board (CPCB), Integrated Regional Office Bangalore can also be added as additional member in the committee, so that they can assist the committee to assess the damage and compensation as directed by the Tribunal. So accordingly Hon'ble NGT ordered to include a member from CPCB as additional member and to reconstitute the committee accordingly vide its order dt. 14.12.2021(Copy enclosed as Annexure 2). So a four-member committee was formed by Hon'ble NGT to inspect and report the factual as per the allegations made by the applicant.

## 2.0 Constitution of the Committee:

In compliance to Hon'ble NGT order, the Institutions nominated the members to the committee from their office. The details of the committee members nominated are as follows:

S.No	Name and Designation	Institution/organisation
1	Dr. S.Prabhu Scientist D Member	Ministry. of Environment Forest & Climate Change (MoEF&CC), Integrated Regional Office, Bengaluru.
2	Smt. Anjana Kumari V. Scientist D Member	Central Pollution Control Board(CPCB), Ministry of Environment Forest & Climate Change, Regional Directorate, Bengaluru.
3	Dr. R Murugasan	Institute of Remote Sensing (IRS)

196

	Professor Member	Anna University, Chennai.
4	Mr. Prasanna K Patgar Regional Director (Environment), Karwar Member & Nodal officer	Karnataka State Coastal Zone Management Authority (KSCZMA), Department of Forest, Ecology & Environment. Government of Karnataka.

### 3.0 Preliminary meeting of the Committee:

Based on the directions of the committee the nominated members of the committee conducted a preliminary meeting on 27-01-2022 in the office of Regional Director (Environment) office at Karwar to know the primary details about the allegations made by the applicant. During the meeting the files with respect to the application is read before the committee with a focus on the allegations made and the prayer submitted by the applicant. Further the files present in the Regional Director (Environment) office are also studied and thoroughly verified to get the details about the present case, area in question and the structures about which the present allegations are made.

Gist of the meeting proceedings is reproduced as below:

- The Dr. Ravindranath Tagore Beach Development and Protection committee was formed in the year 2016 under the Chairmanship of District In charge Minister and with Executive committee under the Chairmanship of District Commissioner and Additional District Commissioner as Secretary, for the purpose of taking up tourism development in the Ravindranath Tagore beach and for its protection.
- In the committee meeting held on 20-02-2017 there was a discussion to develop a Rock Garden, Food Court, and Facility for selling the local products prepared in Uttara Kannada district on the Tagore beach, to develop Garden at Kodibag on kali river bank. The decision was taken to prepare the plan for the activities proposed in the Executive committee.

"ATTESTED"

S. M. DUNDEGAO  
DISTRICT KARWAR

197

- Accordingly, the development plans were prepared and the permissions were given by the committee for development of different projects as mentioned below

1. Development of Rock Garden on Tagore beach towards sea side by Nirmiti Kendra with funds from varied sources.
2. For the development of Branded Food Court tender was allotted to Sri. Rajesh Kamat on Tagore Beach next to National Highway towards sea.
3. Construction of building Nelasiri by Nirmiti Kendra with a purpose to introduce the products of Uttara Kannada district to the tourists.
4. Tender was given to Sri. Roshan Pinto for Development of Kali river garden on the kali river bank.

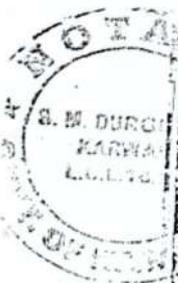
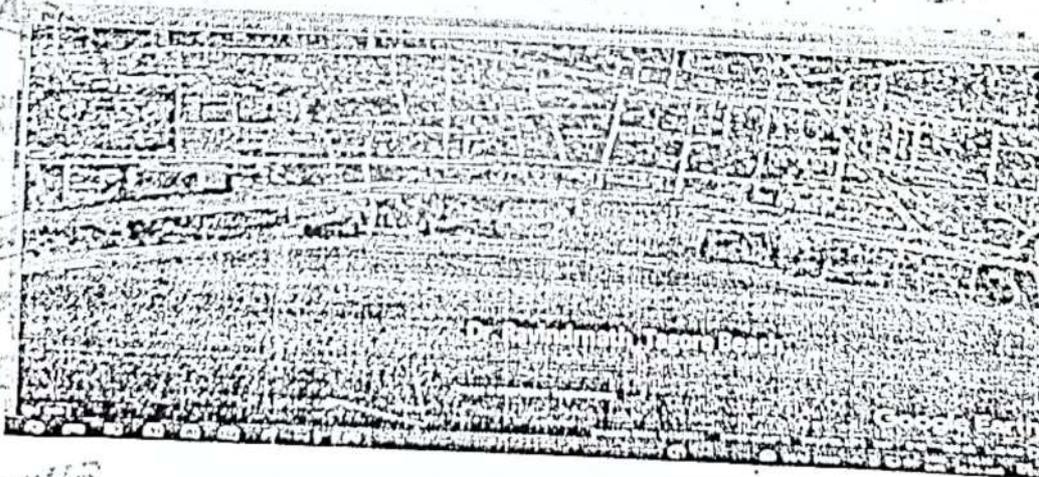
And there was also a proposal from Department of Youth Empowerment and Sports for construction of Adventure Sports Hostel building on the northern side bank of Kali river adjacent below the bridge.

#### 4.0 Spot Inspection Details:

Subsequent to the meeting, the committee members visited the location in question and collected all the details with respect to the area and the structures details and took measurement of the structures present.

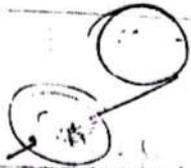
#### 4.1 Location Details:

- A) Google image of Ravindranath Tagore beach, Karwar



ATTEST  
RUE CO

S. M. DURG  
NOTARY



198

B) Google image of Kali river with river mouth and estuary area of the river.



4.1 Whether any construction has been in these areas in violation of the CRZ Notification 2011 & 2019, and if so what is the nature of action taken against such illegal construction

As on date CZMP is available as per CRZ notification, 2011 only and CZMP as per CRZ notification, 2019 is not available. Hence all the comments are made with respect to CRZ notification 2011 only.

Physical Observations made during spot inspection:

- There is a National Highway existing parallel to the Ravindrath Tagore beach at Karwar city. As per the MoEF&CC approved Coastal Zone Management Plan (CZMP), prepared by National Centre for Sustainable Coastal Management (NCSCM), Chennai, the Karwar town is marked as CRZ-II zone since the area falls within the municipal limits of Karwar town Municipality. And with respect to the jurisdiction of CRZ area, since the Karwar is considered as Bay as per the National Hydrographic Chart prepared by NHO, Dehradun the CRZ boundary is fixed to 100mts from HTL towards land and the Road is outside CRZ limits.

ATTESTED  
 T. R. S.  
 S. P. 104  
 NOTARY



199

**Structures found on the side of Karwar-Beach:**

**i. Construction of Rock Garden:**

The Rock garden is constructed on the eastern side of the National highway very next to the road on the beach. The garden area falls within CRZ-II. The fountain, sculptures depicting tribes of Uttara Kannada district, thatched huts are found in the garden. So it constitutes violation under CRZ.

**ii. Construction Ajvi Ocean (Branded Food Court):**

The branded food court namely Ajvi Ocean is built towards eastern side of the road, next to the road up to sea shore. Several permanent and semi-permanent structures are constructed as restaurant, shops, auditorium, party hall etc. Entrance with interlocking pavers and rest of the area with lawn. The entire area under construction falls in CRZ-II zone. Total area is approximately 1.35 Hectares (13491 square metres). Out of 13491 Sq.mt, 80% of the total falls under CRZ-II (within 100mts of HTL) and 20% outside CRZ-II (above 100 mts of HTL). It constitutes violation as per CRZ notification 2011.

**iii. Construction of Drive-Inn Hotel and two floored building (Nelasiri):**

The Drive-Inn hotel & a two floored building (Nelasiri- Uttara Kannada Products shop) is seen next to the road towards sea side, which is under use for the purpose of selling the local products prepared in the district. Falls in CRZ-II zone. Area covered is approximately 0.179 hectares (1789.28 sq.mts). About 91% of area falls under CRZ-II zone and 9% area falls outside CRZ. It constitutes violations as per CRZ notification 2011.

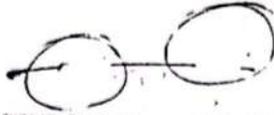
**iv. Construction of Open Stage (Mayuraverma Vedike):**

Adjacent to the Nelasiri and Drive-In Restaurant, an open stage called Mayuraverma Vedike used to conduct different programmes, mainly Karavali Utsava festival is conducted here. Attached to this stage a building has been constructed behind for the purpose of toilet. The area covered is approximately 0.0403 Hectares (i.e 402.91 sq.mts). 85% of the total area falls under CRZ-II zone and 15% area falls outside CRZ. It constitutes violations as per CRZ notification 2011.



**ATTESTED  
TRUE COPY**

**S. M. BURGEKAR  
NOTARY, KARWAR**



200

v. Construction of temporary fish market:

The temporary concrete structure named fish market along with public toilet has been constructed in order to facilitate the fishermen. During the visit, it was observed that no marketing activity is being carried out and same is shifted in the town. The area covered approximately 0.0593 hectares (i.e 592.43 Sq.mts). The total area falls constructed outside the CRZ area.

vi. Public toilet:

The public toilet partially falls in CRZ-II and it constitutes violation as per CRZ notification, 2011.

**Structures on the bank of River Kali**

vii. Construction of Adventure sports hostel building:

A single floored building has been constructed on the northern bank of Kali River beside the bridge, about 10 metres from HTL of the river. The building was constructed by Department of Youth empowerment and Sports for the conducting training of locals in water sports and allied activities. Presently the building in use by Jungle Lodges & Resorts office. Built up area of the building is 588.54 square metres. The area falls in CRZ-II, so it constitutes violation.

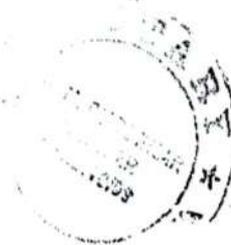
viii. Development of Kali river garden on existing jetty:

On southern bank of Kali river there was an existing jetty operated for three years from 1980 to 1983 used for transportation purpose as ferry line before construction of Kali River Bridge. At present the existing jetty is developed as Kali river Garden with Toilets, Children play equipments and temporary wooden structure used as canteen. KSCZMA has given clearance for Development of garden, toilet and temporary structure and for conducting water sports activities.

Some of the Photos of the location taken during inspection, Google maps of the area and CRZ maps are enclosed as Annexure-3 for kind perusal of the Hon'ble Court.

ATTEST  
TRUE COPY

S. M. DURGEKAR  
NOTARY, KARWAR



201

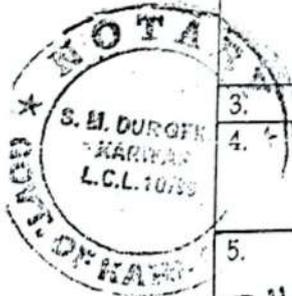
Action taken Report from Karnataka State Coastal-Zone Management Authority (KSCZMA):

Based on the violations identified the Regional Director (Environment), KSCZMA, Karwar has issued show cause notice to the concerned local authorities (details of notice issued are given as Annexure 4). A detailed report was submitted by Regional Director, KSCZMA, Karwar to Principal Secretary (Ecology & Environment) vide letter dt. 03.04. 2018 & 26.4.2018 (Copy enclosed as Annexure 5). Based on the report proposed directions under sec 5. of E(P) Act has been issued to concerned authorities.

4.2 Whether the High tide and Low tide areas of CRZ areas have been fixed with as per CRZ Notification 2011 and when they prepared the plan of identifying the violations, superimpose the CZMP plan and locate the illegal constructions

The DGPS has been used in order to locate the Geo-coordinates which is having the accuracy of less than 1mm. The maps indicating the HTL & LTL of CRZ areas and illegal constructions are given as Annexure 6. The details of structures falling in CRZ zone is tabulated below:

S.No	Site Description	Total Area (as per GIS in sq.m)	CRZ- classification	% of area in CRZ	% of area outside CRZ
1.	Adventure Sports Hostel Building	588.54	CRZ-II	100	Nil
2.	Kali river Garden	7554.63	CRZ-IA CRZ-IA (50m Mangrove Buffer zone) CRZ-II	15.17 79.78 5.05	Nil
3.	Rock Garden	23966.40	CRZ-II	100	Nil
4.	Ajvi Ocean (Branded food court)	13491.79	CRZ-II	79.54	20.40
5.	Drive Inn Hotel & Nelasiri	1789.28	CRZ-II	91.42	8.58
6.	Mayuraverma Vedike	402.91	CRZ-II	84.95	15.05
7.	Fish Market	592.43	Outside CRZ	Nil	100
8.	Public Toilet	45.34	CRZ-II	47.44	52.56



ATTESTED  
TRUE COPY

S. M. BURGEKAR  
NOTARY, KARWAR

4.3 Ascertain the damage caused to the environment on account of such illegal constructions and assess the environment compensation for damage caused including the costs required for restoration of loss caused to the ecology.

The committee observed that there was no destruction of any trees, no existence of sand dunes as per approved CZMP & loss of ecology due to the illegal constructions. Hence there is no question of damage caused to environment on account of such illegal constructions. However, the compound walls of Rock Garden, food court are the obstacles for free flow of water during high tide. As a disciplinary action against the illegal constructions without obtaining clearance in tune with CRZ Rules, 2011 and to discourage such illegal constructions in future, committee felt to impose compensation. The compensation is calculated using following formula:

$$EC = PI \times N \times R \times S \times LF$$

EC = Environmental Compensation

PI = Pollution Index (Taken as 10 by considering as white category)

N = no. of days of violations (from the date of issuance of first notice to date of site inspection by NGT committee)

R = A factor in rupees (minimum value 100 is considered)

S = Scale of operation (small scale = 0.5)

LF = Location factor (taken as 1.25 since the population is 63755 as per 2011 census in Karwar)

Calculation of EC for violation under CRZ 2011

S.No	Name of structure	Environmental Compensation					EC in Rs.
		PI	N	R	S	LF	
1.	Adventure Sports Hostel building	10	1885	100	0.5	1.25	Rs. 11,78,125/-
2.	Ajvi Ocean (Branded food court)	10	1501	100	0.5	1.25	Rs. 9,38,125/-
3.	Rock Garden	10	1697	100	0.5	1.25	Rs. 10,60,625/-
4.	Drive Inn hotel & Nelasiri	10	1585	100	0.5	1.25	Rs. 9,90,625/-

Note:

- EC is not calculated for Kali river garden since the development activity was taken up on existing jetty & after obtaining necessary clearances from KSCZMA
- Although the Mayura verma vedike is within the CRZ-II zone but there are no records on year of establishment.
- Fish markets & public toilet (partially) are outside the CRZ-II zone. At present, it is not in use.

"ATTESTED"  
TRUE COPY

S. N. DURGEKAR

203

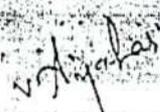
## 5.0 Present Status:

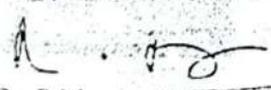
The development activities taken up on the Dr. Ravindranath Tagore beach and on the Kali River bank are in operation. Rock Garden is a famous tourist location on the beach. The Branded food court, Nelasri building, Drive-In Hotel are catering the needs of tourists and beach visitors. The building on the bank of Kitti river is in use as Jungle Lodges and office of resorts.

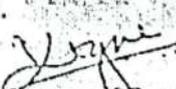
## 6.0 Suggestions of the Committee:

- i. During the visit, the plastic littering was observed near the beach area, therefore town municipal corporation & tourism department may be directed to maintain cleanliness in beach and make plastic free beach.
- ii. The overflow from soak-pit from the Ajvi Ocean was passing towards beach. Town municipal corporation may be directed to initiate action against defaulters.
- iii. The Environmental Compensation may be imposed on the concerned department.
- iv. Directions may be issued to concerned departments so that no such developmental activities take place in future without obtaining necessary clearance under CRZ regulations from KSCZMA.

  
Dr. S. Prabhu, Scientist D  
MoEP & CC, Integrated Regional Office,  
Bangalore

  
Smt. Anjana Kumari V, Scientist D  
CPCB, Regional Directorate, Bangalore

  
Dr. R. Murugasan, Professor  
Institute of Remote Sensing (IRS)  
Anna University, Chennai

  
Mr. Prasanna K. Patgar  
Regional Director (Environment),  
Karwar, KSCZMA

**ATTESTED  
TRUE COPY**  
  
S. M. DURGEKAR  
NOTARY, KARWAR



**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SZ) BENCH,  
AT CHENNAI.**

**I.A No. 40 of 2025**

**In**

**O.A No. 225 OF 2021**

**TYPED SET OF DOCUMENTS**

**FILED BY 10<sup>th</sup> RESPONDENT**

**DATED 31.07.2025**

**M/s.**

**G STANLY HEBZON SINGH (3087/09)**

**G VIGNESH (5568/21)**

**V ANANTHA KRISHNAN (1031/24)**

**COUNSEL FOR 10<sup>th</sup> RESPONDENT**